

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

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FILED THROUGH:

SB

Archana Yadav

Shivani Chawla

[SIDDHARTH BATRA], [ARCHANA YADAV] [SHIVANI CHAWLA]

Chinmay

Rhythm

[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 22- M/s Sanjeev Enterprises

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 26.05.2025

E-mail: siddharth.batra@satramdass.com

Place: New Delhi

Phone: 011 4704 6111

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**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON
BEHALF OF RESPONDENT NO. 22, M/S SANJEEV ENTERPRISES**

MOST RESPECTFULLY SHOWETH:

1. That the present objections are being filed on behalf of M/s Sanjeev Enterprises, the Respondent No. 22, in compliance with the direction dated 27.02.2025 passed by this Hon'ble Tribunal, wherein the recently added industries in the Barhi Industrial Area matter were directed to file their objections to the Joint Committee Report dated 03.01.2025.
2. That at the outset, it is submitted that the observations in the Joint Committee Report (hereinafter "the Report") do not correctly reflect the compliance status of the Answering Respondent's unit. Certain findings in the Report appear to be based on assumptions and outdated assessments, rendering them inconsistent with the Answering Respondent's current operational realities.

3. That the Answering Respondent, M/s Sanjeev Enterprises, engaged in dyeing of yarn, operates under a valid Consent to Operate (CTO) until 30.09.2026. Our facility is equipped with an Effluent Treatment Plant (ETP) and a Primary Effluent Treatment Plant (PETP) to ensure effective wastewater treatment. Comprehensive record-keeping, online monitoring systems, and adherence to hazardous waste management rules underscore our commitment to sustainability and responsible manufacturing.
4. That the Answering Respondent has consistently undertaken substantial investments in environmental control measures, including a modern Effluent Treatment Plant (ETP), ensuring adherence to applicable environmental norms and best industrial practices. The Answering Respondent denies any deliberate non-compliance and submits that if there were any technical/operational gaps, they stand rectified upon receiving feedback from statutory authorities.
5. **OBJECTIONS TO THE JOINT COMMITTEE REPORT:**
 - 5.1. That the Answering Respondent submits that an inspection was conducted on 12.08.2024, and certain observations were recorded regarding the operation of its Primary Effluent Treatment Plant (PETP). The Answering Respondent further submits that a Show Cause Notice dated 02.01.2025, was issued by the Haryana State Pollution Control Board (HSPCB), alleging non-compliance on certain grounds.
 - 5.2. That it is submitted that all of the issues as alleged in the Joint Committee Report were raised in the Show Cause Notice issued by

HSPCB, to which the answering respondent submitted a detailed and reasoned response. The answering respondent duly clarified its position and provided documentary evidence of its compliance to HSPCB. Therefore, the continued reliance on these findings is unjustified and does not accurately reflect the present compliance status of the unit. A Copy of the Show Cause Notice and the latest detailed and reasoned response to the HSPCB Show Cause Notice along with all the relevant annexures is annexed herewith and marked as **ANNEXURE R-1**.

- 5.3. That in response to the Show Cause Notice dated 02.01.2025 issued under various sections of the environmental laws concerning compliance matters, the following detailed replies had been submitted addressing each observation raised in the notice:
- 5.4. That the Answering Respondent has secured Hazardous Waste Authorization from HSPCB and an No Objection Certificate for groundwater abstraction from the Haryana Water Resources Authority. These clearances demonstrate our compliance with statutory guidelines, ensuring we do not exceed permissible limits of groundwater abstraction. All relevant documents formed part of the response written to HSPCB.
- 5.5. That furthermore, it was categorically submitted to the HSPCB that the freshwater consumption and effluent generation data are accurately recorded in the daily logbooks of the answering respondent. The freshwater consumption of 76.55 KL/MT and effluent discharge of 50.4 KL/MT during inspection were anomalies

due to manual recording errors which have since been rectified. Corrective actions have ensured accuracy in the log entries, adhering to the standards set by the CPCB.

- 5.6. The low BOD and COD levels at the PETP inlet result from the optimized treatment process at the Effluent Treatment Plant of the answering respondent, which effectively removes pollutants without the need for dilution. The inspection did not reveal any dilution mechanisms, affirming the efficiency of the treatment processes.
- 5.7. The inspection was conducted on 12.08.2024, while the SCN was issued on 02.01.2025. Since then, the Answering Respondent has proactively reinforced compliance measures, ensuring the system functions at peak efficiency. It is requested that the updated compliance status be duly considered before any further action is taken.
- 5.8. That any adverse order based on the findings of the Joint Committee Report would have severe financial implications and cause significant operational disruptions to the answering respondent. The unit employs a large workforce, and any disruption in operations would negatively impact the livelihoods of numerous employees and their families. The answering respondent is a key contributor to the textile industry, and any undue penalties or restrictions would harm not only the unit but also suppliers, vendors, and small businesses that rely on its operations.
- 5.9. That in view of the above submissions, the Answering Respondent also prayed that the allegations in the Show Cause Notice be

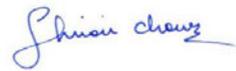
reconsidered, as they were based on incorrect assumptions and lacked substantive evidence. The Respondent requested that its compliance measures be duly recognized and that it be granted an opportunity for re-inspection with independent verification to conclusively establish adherence to environmental norms. The Answering Respondent reiterated its commitment to upholding all regulatory standards and sought a fair and just resolution of the matter.

6. That the Answering Respondent remains committed to environmental sustainability, regulatory compliance, and responsible industrial operations and prays for a just and fair assessment of its compliance status.
7. The Answering Respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 22- M/s Sanjeev Enterprises
8A, Sagar Apartments, 6-Tilak Marg,
New Delhi-110001.
Mob.: 9888884445

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Phone: 011 4704 6111

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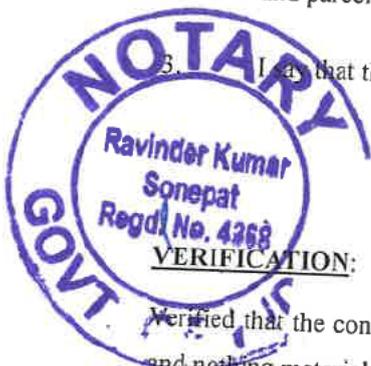
State of Haryana & Ors.

...Respondents

AFFIDAVIT

I, Sanjeev Bansal S/o Late Sh. Shyam Lal Bansal, aged about 50 years R/o House no. 325 , near main bazar ,Pana Udyan Narela Delhi 110040, do hereby solemnly affirm and stat as under:

1. That I am the authorized signatory of Respondent No. 22 ,M/s Sanjeev Enterprises, having its office at 111 HSIIDC INDUSTRIAL ESTATE PH- 1 BARHI GANNAUR HARIYANA 131101, in the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.
2. That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel of this Affidavit and the same is not being reproduced for the sake of brevity.
3. I say that the documents / annexure produced along with the reply are true copies of its originals.



For Sanjeev Enterprises
 DEPONENT
 Partner

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

Verified at GANNAUR on 20 day of FEB, 2025.

70

70
 I, the undersigned, do hereby certify that the above
 declared before me at...
 no is identified by...
 who is personally known to me. Certified
 further that the content has been read &
 explained to the deponent who seems
 perfectly understand the contents of
 the document.

ATTESTED
 20/2/25
 NOTARY
 Distt. Sonapat.

For Sanjeev Enterprises
 DEPONENT
 Partner



HARYANA STATE POLLUTION CONTROL BOARD
Plot No. 1, Sector-15, Part-II, Sonapat
Ph. - 0110-2236119, E-mail ID: - hspcbor@gmail.com



No. HSPCB/SR/2025/462

Dated: 17/04/2025

Through Read. Post/ E-mail

To

M/s Sanjeev Enterprises,
Plot no. 111, Phase-I, HSIIDC, Barhi,
Sonapat.

Sub: Show Cause Notice for Prosecution & closure action under section 43/44 & 33-A of Water (Prevention & Control of Pollution) Act, 1974 and revocation of CTO granted under section 27 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 alongwith Imposition of Environmental Compensation as per policy order dated 22.12.2021.

Ref. In continuation to Show Cause Notice issued by this office vide No. 2653-54 dated 02.01.2025 and your reply submitted in this office on 07.02.2025.

Whereas, your unit is engaged in process of production of Dyed yarn (Dyeing of cotton/ Polyester and Nylon) with having processes like textile/fabric/yarn dyeing, colouring followed by multiple washing which is water polluting in nature and covered under Red category of consent management of the Board dated 04.12.2020 and such kind of units are having large potential of trade effluent generation and every possibility of draining out the untreated effluent directly into sewer or storm water channels of HSIIDC.

Whereas, CTO was granted to your unit vide No. 15541094 dated 21.10.2021 for the period 01/10/2021 - 30/09/2026 with the condition that unit will operate and maintain their Primary Effluent Treatment Plant (PETP) regularly and efficiently to keep all parameters within standards prescribed under Environment (Protection) Rules, 1986.

Whereas, your unit was inspected on dated 12.08.2024 by the Joint Team of CPCB and HSPCB in reference to the OA No.622/2024 titled as Varun Gulali Vs State of Haryana & Ors. pending before Hon'ble NGT, New Delhi informed and effluent sample from inlet and outlet of PETP were collected and based upon the report received from CPCB, an SCN was issued to the unit vide letter under reference with mentioning said shortcoming/observations that were observed by the joint team but the reply submitted by you is incomplete and not satisfactory.

Whereas, Industrial Estate, HSIIDC Barhi is situated in the closed vicinity of Drain no. 6 which is further merging into River Yamuna and HSIIDC is disposing all kind of treated/ untreated generated from industrial estate into said Drain no. 6 through an underground pipeline laid down.

Whereas, the joint committee constituted in OA No.622/2024 and this office has noticed/ observed that there is always untreated discharge available in the storm water channels of the Industrial Estate, HSIIDC Barhi throughout the year even in non-rainy days which itself proves that the industries are engaged in disposal of untreated trade effluent directly into storm water channel which is being finally disposed by HSIIDC by using water pumps in the drain no. 6 through an underground pipeline laid down having direct disposal which is ultimately merging in River Yamuna.

Whereas, as per the provisions of Section 24 of The Water (Prevention and Control of Pollution) Act 1974, No person can establish or operate any industrial/ sewage system without the prior consent of the Board and cannot discharge untreated trade effluent and sewage disposal in the open land, in the drain, in the river etc. which causes pollution to the surface and underground water.

Whereas, the matter was reviewed recently by River Rejuvenation Committee (RRC) at HSPCB Panchkula on dated 09.04.2025 and the chairperson issued clear cut direction to this office and SESTF Sonapat to stop such illegal discharge in storm water channel of HSIIDC by any means and thereafter to submit action taken report well before the next review meeting fixed to be held on dated 18.04.2025 under the chairmanship of worthy Chief Secretary, Haryana for assessing the action taken in River Yamuna Action Plan.

Whereas, the matter was also reviewed by DC-cum- Chairperson SESTF Sonapat and he has asked HSIIDC to disconnect such illegal provisions made if any by the individual units without giving any further notice being a potential contributor in water pollution in River Yamuna from district Sonapat through Drain no. 6 and to initiate applicable action against such violating industry identified if any in door-to-door survey to be conducted by SESTF, Sonapat after giving them scope of improvement.

In view of position explained above and after assessing the reply submitted by you under reference you are hereby directed to provide the following information with executing the actions suggested below within **07 days** of issuance of this notice at your level without any failure:

1. To submit an undertaking/ affidavit that you are not having any separate/ parallel connections in storm water channel of Industrial Estate, HSIIDC Barhi by immediately plugging available if any within 07 days positively.
2. To provide the details of total no. of Borewells available in your premises along with their underground water extraction capacity in KL/hr or KL/day with copy of logbook maintained for last 03 months to assess the actual water extracted out.
3. To provide the copy of water balance chart of your unit with mentioning of details of raw water consumption and its utilization under different heads/ processes in unit with mentioning source of procurement of fresh water.
4. Submit copy of NOC obtained from HWRA for ground water extraction.
5. To provide the details of all raw materials (with consumption quantity), manufacturing processes and all products/ finished good (with quantity) alongwith copies of Form GSTR-1 showing Statement of Outward Supplies and Form GSTR-2 showing purchase return (inward supplies) for last 06 months.
6. Copy of logbook maintained for PETP installed covering chemical consumption, electricity consumption and treated effluent discharge for last 03 months alongwith copy of purchase bills of chemicals used in water treatment, servicing bills for change of membrane in PETP components in last 01 year.
7. Copy of valid agreement with service provider i.e. M/s GEPIL for safe and scientific disposal of Hazardous Waste generated as PETP sludge along with copy of manifest generated through HROCMMS HWM online portal of the Board for last 01 year.
8. To disclose the actual/ proposed quantum of generation of trade effluent from your unit from different water polluting processes in case some revision/ expansion is required in comparison to that of mentioned in CTO certificate after following due procedure of the Board in order to escalating/ apprising the matter before the competent authorities of HSPCB and HSIIDC for capacity enhancement/ augmentation/ upgradation of existing treatment capacity of CETP installed in industrial estate Barhi required if any.
9. To submit the concrete steps taken for water conservation in your unit w.r.t. implementation of textile charter laid down by CPCB for water recycling and pollution prevention in textile industries for sustainable production.
10. To provide the arrangements for visible single outlet discharge of treated trade effluent generated from your unit at nearest manhole of HSIIDC public sewer and to keep it outside the premises of the unit with submitting photographic proof of same.

Additionally, while visiting of your unit by the joint committee constituted in OA No.622/2024 following shortcomings are mentioned in detailed technical report prepared by CPCB with having following remarks:

1. Effluent generation (51.6 KL/MT) & discharge (50.4 KL/MT) is higher than fresh water consumption (34.8 KL/MT), indicating that either fresh water consumption/effluent generation/effluent discharge logbook is not properly/correctly maintained or production is higher than the reported value.
2. Inlet BOD (187 mg/l) is too much lower against typical range of 700-1000 mg/l, indicating dilution at PETP inlet.
3. pH-9.6, TDS (2904 mg/l) & FDS (2364 mg/l) at PETP outlet was higher than TDS (1528 mg/l) & FDS (1164 mg/l) found at PETP inlet which indicated uncontrolled chemical dosing at PETP.
4. Unit has provision of by-passing untreated/partially treated effluent at PETP Outlet., Non - compliance (Discharge norms and Dilution)"

Therefore, this exceedance in parameters of discharge standards automatically reflect non-adequacy of PETP installed and susceptibility of by-passing the untreated trade effluent and moreover, the reply submitted earlier is not satisfactory with having following additional shortcomings need to be rectified at the level of unit:

- i. Unit has not submitted any technical structural adequacy report duly prepared and vetted by some reputed Govt. technical institution as suggested by CPCB also, either of the existing PETP in case it is found adequate by the unit/institution and no proposal for upgradation or otherwise to submit copy of work order, feasibility report to be prepared by some reputed Govt. technical institution for executing necessary upgradation in existing PETP in a time bound manner not later than 15 days.
- ii. Unit has not submitted point wise compliance report of the various observations raised in the detailed technical report prepared by CPCB as mentioned above, **(copy enclosed)**.

Whereas discharge of effluents more than prescribed standards is violation of section 24 of the Water (Prevention & Control of Pollution) Act, 1974 and the violation of section 24 is punishable under section 43 of the Water (Prevention & Control of Pollution) Act, 1974.

Whereas, for the above said violations your facility is also liable to be initiated the action of Prosecution and closure under section 43/44 & 33-A for violation of Section 24 & 25 of Water (Prevention & Control of Pollution) Act, 1974 and to pay the Environmental Compensation in terms of the directions of Board issued vide policy order No. 2343- 2381 dated 22/12/2021 as assessed by the Board as per methodology defined therein.

In view of above you are hereby given and another opportunity to show cause and submit your status within **07 days** as to why the action of Prosecution under section 43/44 for violation of Section 24 & 25 and closure under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and revocation of CTO granted under section 27 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 may not be initiated against your project and persons responsible along with imposition of Environmental Compensation as applicable.

In case the unit still found discharging the trade effluent in excess of prescribed standards or through any alternative means like disposing directly into storm water channel of HSIIDC after completion of notice period of **07 days given for scope of improvement** or otherwise unit fails to comply with the deficiencies mentioned above within stipulated period, it will be presumed that you have nothing to say in this regard and accept the status above, which will warrant action under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, besides taking legal action against your unit and responsible persons.

Whereas u/s 33-A of Water Act, 1974 "notwithstanding anything contained in any other law, but subject to the provisions of this Act, and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its powers and performance of its functions under this act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions.

Explanations for the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct -

- The closure, prohibition or regulation of any industry, operation or process or
 - The stoppage or regulation of supply of electricity, water or any other service".
- ❖ The non-receipt of reply of this communication will reflect the acceptance of above-mentioned non-compliances and that will lead to the action of closure and disconnection of electricity supply of the unit.

This may be treated as final opportunity.
DA/ As above

AJAY SINGH Digitally signed
by AJAY SINGH
Date:
2025.04.17
15:55:07 +05'30'
**Regional Officer
Sonipat Region**

Endst. No.: No. HSPCB/SR/2025/453- 457

Dated:17/04/2025

A copy of above, is forwarded to the following for information and further necessary action please:

1. The Chairman, HSPCB, Panchkula through SEE, Water Cell, HQ.
2. The DC-cum- Chairperson SESTF, Sonipat.
3. The Chief Judicial Magistrate as member SESTF nominated by District Session Judge, Sonipat.
4. The ACP, Police Department as member SESTF nominated by Commissioner of Police, Sonipat with request to assist the team while its physical verification after expiry of SCN period.
5. The Sr. Manager, HSIIDC, Industrial Estate Barhi with request for disconnection of auxiliary storm water connection of the unit existing if any after its physical verification on site, as only one outlet discharge of trade effluent is permitted in CTO granted by this office to the unit.

AJAY SINGH Digitally signed
by AJAY SINGH
Date:
2025.04.17
15:55:07 +05'30'
**Regional Officer
Sonipat Region**

Submission of Reply dt. 17.04.2025

Date 28.04.2025.

To

The Regional Officer
Haryana State Pollution Control Board
Sonipat

Subject: Submission of Reply to Show Cause Notice No. HSPCB/SR/2025/452 dated 17.04.2025 – in regard to Reference: Show Cause Notice issued to M/s Sanjeev Enterprise, Plot No.111, HSIIDC, Phase-I, Barhi, District Sonipat

Dear Sir,

With due respect, I, on behalf of M/s Sanjeev Enterprises, Plot No. 111, Phase-I, HSIIDC Industrial Area, Barhi, District Sonipat, humbly submit the following in response to the Show Cause Notice No. HSPCB/SR/2025/452 dated 17.04.2025, received through registered e-mail as: -

1. That we acknowledge and confirm that our unit was inspected by the Joint Committee of CPCB and HSPCB on 12.08.2024 in reference to OA No. 622/2024. The unit is engaged in production of dyed yarn (dyeing of cotton/polyester) which is water polluting in nature and covered under red category of consent management of the Board dated 04.12.2020 and the unit has obtained CTO to our unit vide No. 15541094 dated 21-10-2021 for the period 01/10/2021-30/09/2026 and during the said visit, the effluent samples were collected and observations were noted.

2. That our unit has always maintained a proactive approach towards compliance with environmental laws and the directions issued by the Hon'ble Board. We have taken the observations seriously and have since taken steps for appropriate corrective and preventive action.

3. In compliance with the directives, please find below our point-wise submission and supporting documentation:

[A] **Undertaking/Affidavit:** - A notarized affidavit confirming that the unit does not have any separate or parallel connection to the storm water drainage system is enclosed.

Annexure-I

[B] **Borewell Details:** - Details of borewells, their extraction capacity 30 (KL/day), and logbooks for the past three months are enclosed.

Annexure-II-VI

Page 1-2

Received
28/04/25
HARYANA STATE POLLUTION
CONTROL BOARD
Plot-1, Sector-15, Part-II
SONEPAT-131001(HR.)

[C] **Water Balance Chart:** - A water balance chart indicating raw water consumption, usage across various processes, and the source of water procurement is enclosed.

Annexure-III

[D] **NOC from HWRA:** - Copy of valid NOC NO. HWRA/NOC/IND/N/2024/2257 DT. 20.11.2024 Valid upto 20.11.2025 for ground water extraction is enclosed.

Annexure-IV

[E] **Raw Materials and Production data:** - The list and documents for raw material has been enclosed and Comprehensive details of finished goods (with quantities) along with GSTR-1 and GSTR-2 statements for the last 6 months are attached. **Annexure-V**

[F] **PETP Logbook:** - PETP operation logbook covering chemical/electricity consumption and treated effluent records, along with relevant purchase and servicing bills, are submitted herewith. **Annexure-II-VI**

[G] **Hazardous Waste Disposal:** - Copy of the valid agreement with M/s GEPIL for disposal of PETP sludge and corresponding manifests generated via HROCMMS portal for the past one year are enclosed. **Annexure-VII**

[H] **Trade Effluent Quantum:** - Updated data on actual trade effluent generation vis-à-vis the CTO capacity is provided. If required, we shall initiate the due process for capacity revision.

[I] **Water Conservation Measures:** - Report detailing the implementation of CPCB textile charter recommendations, including water recycling and conservation initiatives, is enclosed.

1. we have installed Screen cum Oil and Grease Trap for cleaning and remove waste.
2. we have installed Blow air at all Corners and Mix well from Bottoms.
3. we have installed Automatic inlet and outlet pH meter.
4. No cooling tower use at various stage
5. we reduced MLR@1/8 as per self-washing report.
10. We have installed TDS meter final PETP outlet line.

[J] **Treated Effluent Outlet:** - Photographic evidence of the visible single outlet connected to HSIIDC manhole, located outside our unit premises, is enclosed for verification.

Annexure-VIII

Moreover, there has been additional shortcomings fulfilled below: -

1. It is mentioned that we have maintained proper logbooks for water consumption/ effluent generation /effluent discharge and it is reported under its accurate value.
2. There is no sort of dilution made in PETP; colour coding has been made in the unit to showcase the reality.
3. There is no chemical dosing made, there can be a re-sampling if so desired.
4. It is mentioned that the by-passing was made through the back wash filter pipe, it was present inside the PETP outlet, we never had an information about this prior, neither it was intimated by an officer during the visit. We have an ETP installed from the Thermax company and we have started it operating in same way, it was delivered. Now, this time we got aware by CPCB officials regarding putting the filter pipe into the equalisation tank and the same has been headed forward. **(Photographs Enclosed). Annexure-IX**

Sir, we are the complying industry with following due process, we request that the apology must be considered for not being well aware with the facts.

Also, there are certain non-compliance mentioned below: -

1. **Regarding the PETP adequacy:** we have initiated a structural adequacy assessment through a government-approved technical institution and will submit the final report shortly.
2. We have submitted point wise compliance report in response to their observations (copy enclosed). **Annexure-X**

Though, we are initiating re-sampling as per the HSPCB policy, and we have deposited the performance security fee amounting to Rs 50000/-vide online receipt dated 03.02.2025 Vide Reference ID 647306654. and resampling fees amounting to Rs 2700/-vide online receipt dated 03.02.2025 Reference ID 647306593. **Annexure-XI-XII**

We assure that our unit remains committed to environmental protection, pollution prevention, and adherence to statutory norms under the Water and Air Acts. We are continuously upgrading our infrastructure and processes to meet the prescribed standards.

Prayer: In view of the above submissions and supporting compliance documents, we humbly request your kind office to consider our response as satisfactory and take the same on record.

We assure you of our utmost cooperation and timely compliance in all future matters as well.

Thanking you,

Yours faithfully,

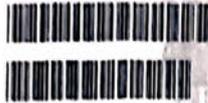
For **Sanjeev Enterprises**

Enclosed: - Annexure 1 to 12

Page 4-4



Certificate No. TAR2025D60
GRN No. 131133478



Stamp Duty Paid : ₹ 101
(Rs. Only)
Penalty : ₹ 0
(Rs. Zero Only)

Seller / First Party Detail

Name: Sanjeev enterprises
H.No/Floor : X Sector/Ward : X LandMark : X
City/Village : Hsiidc barhi District : Sonapat State : Hr
Phone: 92*****92

Buyer / Second Party Detail

Name : Hscpb
H.No/Floor : X Sector/Ward : X LandMark : X
City/Village: Sonapat District : Sonapat State : Hr
Phone : 99*****99

Purpose : AFF



The authenticity of this document can be verified by scanning this QR Code Through smart phone or on the website <https://egrashry.nic.in>

Sanjeev Bansal, Partner of M/s Sanjeev Enterprises situated at plot no.111 HSIIDC, Barhi, Sonipat, do hereby solemnly affirm and declare as under:-

1. That I am the lawful Partner of the industrial unit operating under the name and style of Sanjeev Enterprises, situated at plot no.111 HSIIDC Industrial Estate, Barhi, District Sonipat, Haryana.
 2. That the said industrial unit is duly connected to the designated sewerage/drainage system as provided by the (HSIIDC).
 3. That there exists no unauthorized, separate, or parallel connection from my industrial unit to the storm water drainage channel, nor has such a connection ever been established.
- That I hereby undertake and affirm that no such unauthorized, separate, or parallel connection shall be made in the future to the storm water drainage system under any circumstances.

5. That in the event any such unauthorized connection is discovered at any time, I shall be solely and fully responsible for the same and shall be liable to face any legal, administrative, or penal action initiated by HSIIDC, the Haryana State Pollution Control Board (HSPCB), or any other competent authority in accordance with applicable laws, rules, and regulations.

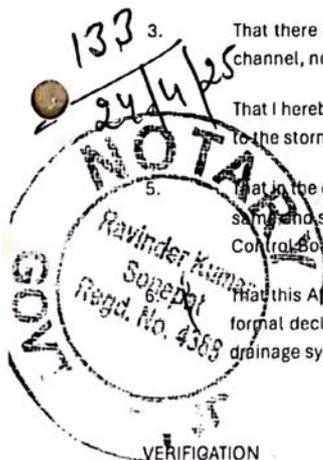
That this Affidavit is being executed for submission to the Haryana State Pollution Control Board (HSPCB), Sonipat, as a formal declaration and undertaking with regard to the absence of any separate or parallel connection to the storm water drainage system from the aforesaid industrial unit.

For Sanjeev Enterprises

DEPONENT
[Signature]
Partner

For Sanjeev Enterprises
DEPONENT

[Signature]
Partner

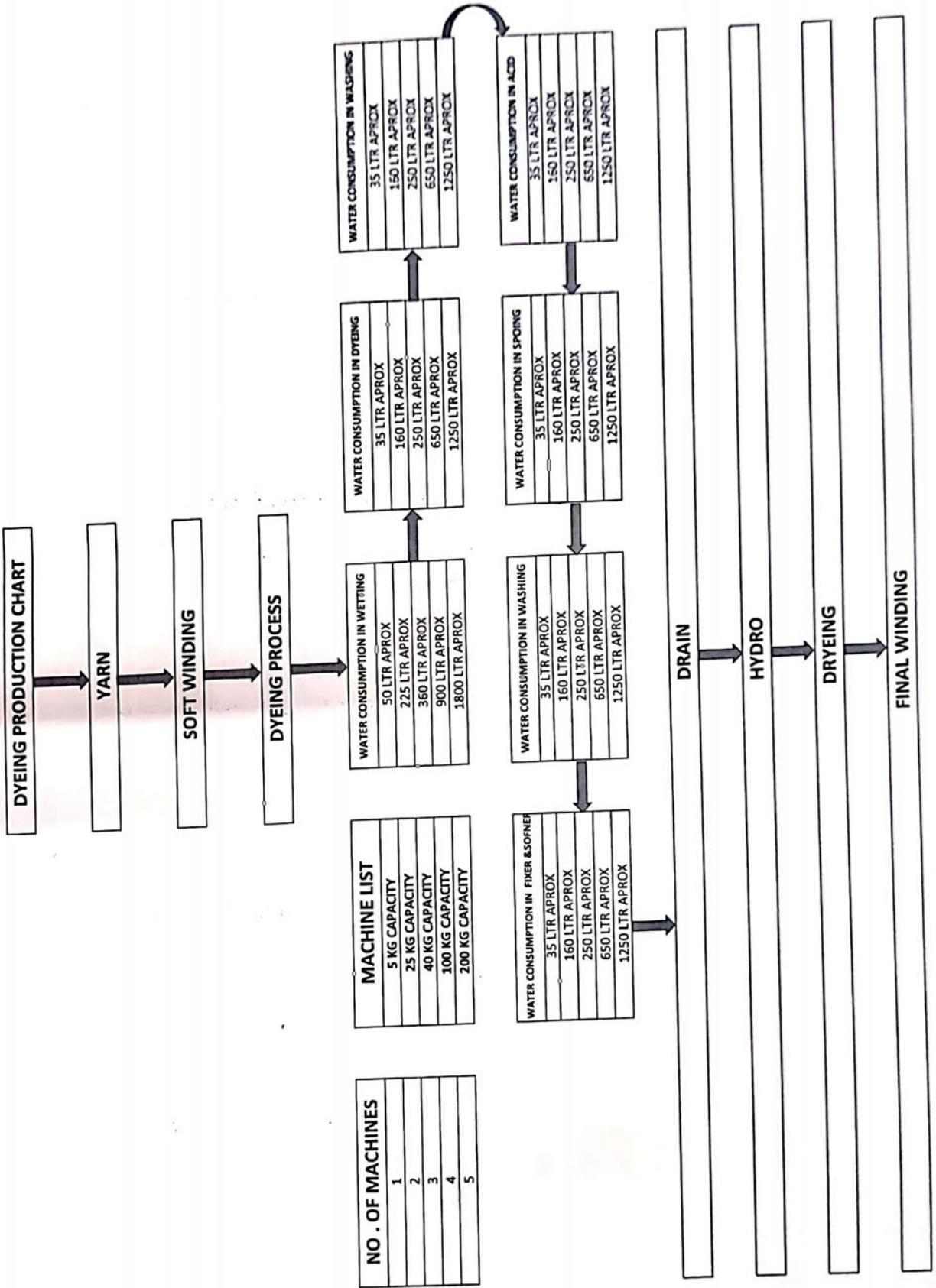


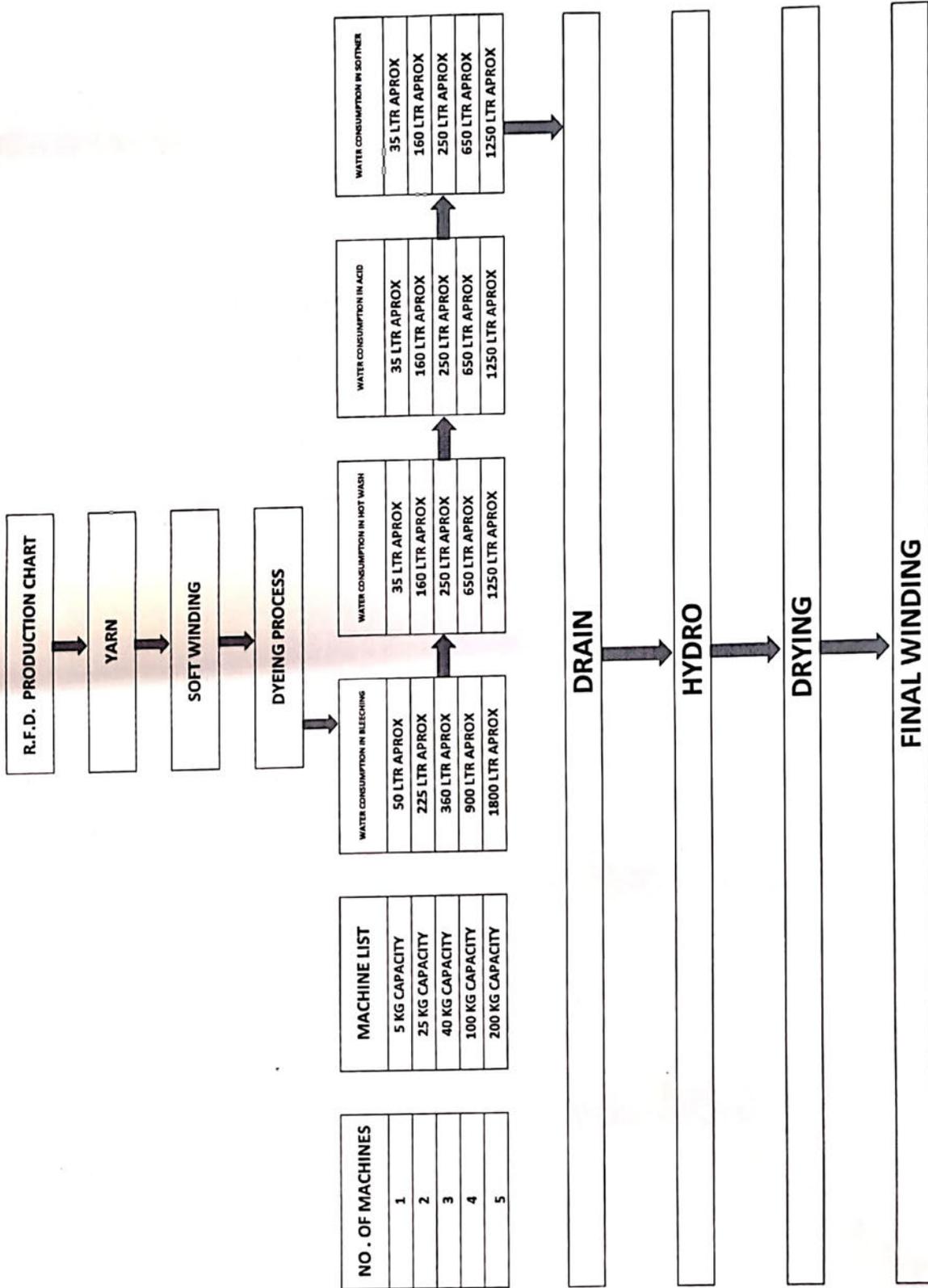
VERIFICATION

I, the above-named deponent, do hereby verify that the contents of this affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

Verified at Date.....

ATTESTED
[Signature]
NOTARY
Distt Sonipat







हरियाणा सरकार
हरियाणा जल संसाधन प्राधिकरण
Government of Haryana
Haryana Water Resources Authority

PERMISSION CERTIFICATE FOR GROUND WATER EXTRACTION

Project Name: SANJEEV ENTERPRISES
Project Address: PLOT NO.111 HSIIDC PH I BARHI SONIPAT
Village/MC: Bari Tehsil: Ganaur
District: SONIPAT State: Haryana
Pin Code: --
Communication Address: PLOT NO.111 HSIIDC PH I BARHI SONIPAT
Address Regional Office: Rear Building, 3rd Floor, HSVP, Sector-6, Panchkula

1. NOC No.: HWRA/NOC/IND/N/2024/2257
2. Application No.: HWRA/IND/N/2022/3856 3. Category: Industry
4. Project Status: New 5. NOC Type: New

6. Ground Water Extraction Permitted:

Ground Water For	m3/day	m3/year	Valid From	Valid Upto
Fresh Water	30.00	9300.00	20/11/2024	20/11/2025
Total	30.00	9300.00	--	--

7. Details of Ground Water Extraction: Total Existing No.:1 Total Proposed No.:0

	DW	DCB	BW	TW	DW	DCB	BW	TW
Abstraction Structure*	--	--	1	--	--	--	--	--

*DW - Dug Well;DCB - Dug cum Bore Well;BW - Bore Well;TW - Tube Well;DWLR - Digital Water Level Recorder

8. Quantum of ground water recharge(m3/year) --
9. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism

No. of Piezometers	Monitoring Mechanism		
	Manual	DWLR	Telemetry
0	0	0	0

* Terms & conditions are at the back of this page.



Note: This is computer generated certificate, it can be validated by scanning QR code.

b. Input tax credit shall be indicated to be non-available in the following scenarios: -

- i. Invoice or debit note for supply of goods or services or both where the recipient is not entitled to input tax credit as per the provisions of sub-section (4) of Section 16 of CGST Act, 2017.
- ii. Invoice or debit note where the Supplier (GSTIN) and place of supply are in the same State while recipient is in another State.

However, there may be other scenarios for which input tax credit may not be available to the taxpayers and the same has not been generated by the system.

Taxpayers, should self-assess and reverse such credit in their FORM GSTR-3B.

c. Only those records will be part of FORM GSTR-2B, which are either Accepted or Deemed accepted on IMS dashboard. Records rejected on IMS dashboard will appear under Table 6 (ITC Rejected).

3. It may be noted that GSTR-2B will consist of all the GSTR-1/IFF and GSTR-1A, 5s and 6s being filed by your respective supplier or by ECOs. Generally, this date will be between filing date of GSTR-1(Monthly/Quarterly)/IFF for previous month (M-1) to filing date of GSTR-1(Monthly/Quarterly)/IFF for the current month (M). For example, GSTR-2B for the month of February will consist of all the documents filed by suppliers in their GSTR-1 from 00:00 hours on 12th February to 23:59 hours on 11th March. It may be noted that for import of goods, the data is being updated on real time basis, therefore, imports made in the month (month for which GSTR-2B is being generated for) shall be made available. The dates for which the relevant data has been extracted is available under the "View Advisory" tab on the online portal.
4. It also contains information on imports of goods from the ICEGATE system including data on imports from Special Economic Zones Units / Developers.
5. It may be noted that reverse charge credit on import of services is not part of this statement and will be continued to be entered by taxpayers in Table 4(A) (2) of FORM GSTR-3B.
6. Table 3 captures the summary of ITC available as on the date of generation of FORM GSTR-2B. It is divided into following two parts:
 - A. Part A captures the summary of credit that may be availed in relevant tables of FORM GSTR-3B.
 - B. Part B captures the summary of credit that shall be net-off from relevant table of FORM GSTR-3B.
7. Table 4 captures the summary of ITC not available as on the date of generation of FORM GSTR-2B. Credit available in this table shall not be availed as credit in FORM GSTR-3B but to be reported as ineligible ITC in Table 4(D)(2) of FORM GSTR-3B. However, the liability to pay tax on reverse charge basis and the liability to net-off credit on receipt of credit notes continues for such supplies.
8. Table 5 captures the summary of ITC to be reversed under Rule 37A on or before 30th November following the end of financial year in which the ITC in respect of such invoice or debit note has been availed for which supplier has not furnished FORM GSTR-3B. Credit auto populated in this table shall be reversed FORM GSTR-3B but to be reported as ITC reversed in Table 4(B)(2) of FORM GSTR-3B. Details of ITC reversal will be made available only in GSTR 2B of September return period of subsequent financial year.
9. Table 6 captures the summary of ITC rejected as on the date of generation of GSTR-2B. It is divided into following two parts:

- a. A. Part A captures the summary of Input tax credit which is rejected by taxpayer on IMS Dashboard and hence same is not eligible to avail in FORM GSTR-3B.
- b. B. Part B captures the summary of credit notes which are rejected by taxpayer on IMS Dashboard and hence same are not eligible to consider in FORM GSTR-3B.
10. Taxpayers are advised to ensure that the data generated in FORM GSTR-2B is reconciled with their own records and books of accounts. Tax payers shall ensure that
- No credit shall be taken twice for any document under any circumstances.
 - Credit shall be reversed wherever necessary.
 - Tax on reverse charge basis shall be paid in cash.
11. Details of invoices, credit notes, debit notes, ISD invoices, ISD credit and debit notes, bill of entries etc. will also be made available online and through download facility.
12. There may be scenarios where a percentage of the applicable rate of tax rate may be notified by the Government. A separate column will be provided for invoices / documents where such rate is applicable.
13. In case of rejection of following type of records, tax amount of such rejected records will be added back as liability in next GSTR 3B/ GSTR5/ GSTR 6 of your supplier/ distributor:
- Credit notes
 - Upward amendment of credit notes
 - Downward amendment of credit notes (where original CN was also rejected)
 - Downward amendment of Invoices and debit notes (where original Invoice/ DN was accepted)
14. Table wise instructions:

<u>Table No. and Heading</u>	<u>Instructions</u>
<u>ITC Available Summary</u>	
Table 3 Part A Section I All other ITC - Supplies from registered persons other than reverse charge	<ol style="list-style-type: none"> This section consists of the details of supplies (other than those on which tax is to be paid on reverse charge basis), which have been declared and filed by your suppliers or by ECOs in their FORM GSTR-1/IFF and GSTR-5. This table displays only the supplies on which input tax credit is available. Negative credit, if any may arise due to amendment in B2B-Invoices, ECO-Documents and B2B-Debit notes. Such credit shall be net-off in Table 4(A)(5) of FORM GSTR-3B.
Table 3 Part A Section II	<ol style="list-style-type: none"> This section consists of the details of supplies, which have been declared and filed by an input service distributor in their

Inward Supplies from ISD	<p>FORM GSTR-6.</p> <p>ii. This table displays only the supplies on which ITC is available.</p> <p>iii. Negative credit, if any, may arise due to amendment in ISD Amendments – Invoices. Such credit shall be net-off in table 4(A)(4) of FORM GSTR-3B.</p>
Table 3 Part A Section III Inward Supplies liable for reverse charge	<p>i. This section consists of the details of supplies on which tax is to be paid on reverse charge basis, which have been declared and filed by your suppliers in their FORM GSTR-1/IFF.</p> <p>ii. This table provides only the supplies on which ITC is available.</p> <p>iii. These supplies shall be declared in Table 3.1(d) of FORM GSTR-3B for payment of tax. Credit may be availed under Table 4(A)(3) of FORM GSTR-3B on payment of tax.</p> <p>iv. Negative credit, if any, may arise due to amendment in B2B - Invoices (Reverse Charge) and B2B - Debit notes (Reverse Charge). Such credit shall be net-off in Table 4(A)(3) of FORM GSTR-3B.</p>
Table 3 Part A Section IV Import of Goods	<p>i. This section provides the details of IGST paid by you on import of goods from overseas and SEZ units / developers on bill of entry and amendment thereof. These details are updated on near real time basis from the ICEGATE system.</p> <p>ii. This table shall consist of data on the imports made by you (GSTIN) in the month for which GSTR-2B is being generated for.</p> <p>iii. The ICEGATE reference date is the date from which the recipient is eligible to take input tax credit.</p> <p>iv. The table also provides if the Bill of entry was amended.</p> <p>v. Information is provided in the tables based on data received from ICEGATE.</p>
Table 3 Part B Section I Others	<p>i. This section consists of the details of credit notes received and amendment thereof which have been declared and filed by your suppliers in their FORM GSTR-1/IFF and GSTR-5</p> <p>ii. This table provides only the credit notes on which ITC is not available.</p> <p>iii. These Credit Notes shall be net-off against relevant ITC available tables [Table 4A(3,4,5)] of FORM GSTR-3B. Liability against Credit Notes (Reverse Charge) shall be net-off in Table 3.1(d).</p>
<u>ITC Not Available Summary</u>	
Table 4 Part A Section I All other ITC - Supplies from registered persons other than reverse charge	<p>i. This section consists of the details of supplies (other than those on which tax is to be paid on reverse charge basis), which have been declared and filed by your suppliers or by ECOs in their FORM GSTR-1/IFF and GSTR-5.</p> <p>ii. This table provides only the supplies on which ITC is not available.</p> <p>iii. Such credit shall not be taken in FORM GSTR-3B. However, such credit shall be reported as ineligible ITC in Table 4(D)(2) of form GSTR-3B.</p>
Table 4 Part A Section II	<p>i. This section consists of the details supplies, which have been declared and filed by an input service distributor in their</p>

Inward Supplies from ISD	<p>FORM GSTR-6.</p> <p>ii. This table provides only the supplies on which ITC is not available.</p> <p>iii. Such credit shall not be taken in FORM GSTR-3B. However, such credit shall be reported as ineligible ITC in Table 4(D)(2) of form GSTR-3B.</p>
Table 4 Part A Section III Inward Supplies liable for reverse charge	<p>i. This section consists of the details of supplies liable for reverse charge, which have been declared and filed by your suppliers in their FORM GSTR-1/IFF.</p> <p>ii. This table provides only the supplies on which ITC is not available.</p> <p>iii. These supplies shall be declared in Table 3.1(d) of FORM GSTR-3B for payment of tax. However, credit will not be available on such supplies.</p> <p>iv. Such credit shall be reported as ineligible ITC in Table 4(D)(2) of form GSTR-3B.</p>
Table 4 Part B Section I Others	<p>i. This section consists details the credit notes received and amendment thereof which have been declared and filed by your suppliers in their FORM GSTR-1/IFF and GSTR-5</p> <p>ii. This table provides only the credit notes on which ITC is not available.</p> <p>iii. Such credit notes shall be net-off from relevant ITC available tables [Table 4A(3,4,5)] of form GSTR-3B.</p>
Table 5 Part A Section I ITC Reversal on account of Rule 37A	<p>i. Table 5 captures the summary of ITC to be reversed under Rule 37A on or before 30th November following the end of financial year in which the ITC in respect of such invoice or debit note has been availed for which supplier has not furnished FORM GSTR-3B</p> <p>ii. Credit auto populated in this table shall be reversed FORM GSTR-3B but to be reported as ITC reversed in Table 4(B)(2) of FORM GSTR-3B.</p>
<u>ITC Rejected</u>	
Table 6 Part A Section I All other ITC - Supplies from registered persons other than reverse charge	<p>i. This section consists of the details of supplies and amendment thereof (other than those on which tax is to be paid on reverse charge basis), which have been declared and filed by your suppliers or by ECOs in their FORM GSTR-1/IFF, GSTR-1A and GSTR- 5.</p> <p>ii. This table displays the supplies which are rejected by you on IMS dashboard.</p> <p>iii. ITC related to these records are not eligible to avail or net-off in FORM GSTR-3B</p>
Table 6 Part A Section II Inward Supplies from ISD	<p>i. This section consists of the details of supplies and amendment thereof, which have been declared and filed by an input service distributor in their FORM GSTR-6.</p> <p>ii. This table displays the supplies which are rejected by you on IMS dashboard.</p> <p>iii. ITC related to these records are not eligible to avail or net-off in FORM GSTR-3B.</p>

Table 6 Part B Section I Others	<ul style="list-style-type: none">i. This section consists of the details of credit notes received and amendment thereof which have been declared and filed by your suppliers in their FORM GSTR-1/IFF, GSTR-1A and GSTR-5/ GSTR-6.ii. This table displays the credit notes and amendment thereof which are rejected by you on IMS dashboard.iii. ITC related to these credit notes and amendment thereof are not eligible to avail or net-off in FORM GSTR-3B.
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System Generated

Table 6 Part B Section I Others	<ul style="list-style-type: none">i. This section consists of the details of credit notes received and amendment thereof which have been declared and filed by your suppliers in their FORM GSTR-1/IFF, GSTR-1A and GSTR-5/ GSTR-6.ii. This table displays the credit notes and amendment thereof which are rejected by you on IMS dashboard.iii. ITC related to these credit notes and amendment thereof are not eligible to avail or net-off in FORM GSTR-3B.
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System Generated

4572 FORM GSTR-2B

24

Auto-drafted ITC Statement

(From FORM GSTR-1/IFF including E-Commerce supplies, GSTR-1A, GSTR-5 and GSTR-6 and Import data received from ICEGATE)

Financial Year	2024-25
Month	November

1.GSTIN	06ACRFS1419C1Z8
2(a).Legal name of the registered person	SANJEEV ENTERPRISES
2(b).Trade name, if any	Sanjeev Enterprises
2(c).Date of generation	14/12/2024

3. ITC Available Summary

(Amount in ₹ for all tables)

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
Credit which may be availed under FORM GSTR-3B							
Part A ITC Available - Credit may be claimed in relevant headings in GSTR-3B							
I	All other ITC - Supplies from registered persons other than reverse charge (IMS)	4(A)(5)	1,35,972.11	60,078.41	60,078.41	0.00	Net input tax credit may be availed under Table 4(A)(5) of FORM GSTR-3B.
Details	B2B - Invoices (IMS)		1,35,972.11	60,078.41	60,078.41	0.00	
	B2B - Debit Notes (IMS)		0.00	0.00	0.00	0.00	
	ECO - Documents (IMS)		0.00	0.00	0.00	0.00	
	B2B - Invoices (Amendment) (IMS)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (Amendment) (IMS)		0.00	0.00	0.00	0.00	
	ECO - Documents (Amendment) (IMS)		0.00	0.00	0.00	0.00	

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
II	Inward Supplies from ISD	4(A)(4)	0.00	0.00	0.00	0.00	Net input tax credit may be availed under Table 4(A)(4) of FORM GSTR-3B.
Details	ISD - Invoices		0.00	0.00	0.00	0.00	
	ISD - Invoices (Amendment)		0.00	0.00	0.00	0.00	
III	Inward Supplies liable for reverse charge	3.1(d) 4(A)(3)	0.00	10.00	10.00	0.00	These supplies shall be declared in Table 3.1(d) of FORM GSTR-3B for payment of tax. Net input tax credit may be availed under Table 4(A)(3) of FORM GSTR-3B on payment of tax.
Details	B2B - Invoices		0.00	10.00	10.00	0.00	
	B2B - Debit Notes		0.00	0.00	0.00	0.00	
	B2B - Invoices (Amendment)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (Amendment)		0.00	0.00	0.00	0.00	
IV	Import of Goods	4(A)(1)	0.00	0.00	0.00	0.00	Net input tax credit may be availed under Table 4(A)(1) of FORM GSTR-3B.
Details	IMPG - Import of goods from overseas		0.00	0.00	0.00	0.00	
	IMPG (Amendment)		0.00	0.00	0.00	0.00	
	IMPGSEZ - Import of goods from SEZ		0.00	0.00	0.00	0.00	
	IMPGSEZ (Amendment)		0.00	0.00	0.00	0.00	
Part B ITC Available – Credit Notes should be net-off against relevant available headings in GSTR-3B							
I	Others	4(A)	0.00	0.00	0.00	0.00	Credit Notes shall be net-off against relevant ITC available tables [Table 4A(3,4,5)]. Liability against Credit Notes (Reverse Charge) shall be net-off in Table 3.1(d).
Details	B2B - Credit Notes (IMS)	4(A)(5)	0.00	0.00	0.00	0.00	

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
	B2B - Credit Notes (Amendment) (IMS)	4(A)(5)	0.00	0.00	0.00	0.00	
	B2B - Credit notes (Reverse charge)	3.1(d) 4(A)(3)	0.00	0.00	0.00	0.00	
	B2B - Credit notes (Reverse charge) (Amendment)	3.1(d) 4(A)(3)	0.00	0.00	0.00	0.00	
	ISD - Credit notes	4(A)(4)	0.00	0.00	0.00	0.00	
	ISD - Credit Notes (Amendment)	4(A)(4)	0.00	0.00	0.00	0.00	

4. ITC Not Available Summary

(Amount in ₹ for all tables)

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
Credit which may not be availed under FORM GSTR-3B							
Part A ITC Not Available							
I	All other ITC - Supplies from registered persons other than reverse charge	4(D)(2)	0.00	0.00	0.00	0.00	Such credit shall not be taken and has to be reported in table 4(D)(2) of FORM GSTR-3B.
Details	B2B - Invoices		0.00	0.00	0.00	0.00	
	B2B - Debit Notes		0.00	0.00	0.00	0.00	
	ECO - Documents		0.00	0.00	0.00	0.00	
	B2B - Invoices (Amendment)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (Amendment)		0.00	0.00	0.00	0.00	
	ECO - Documents (Amendment)		0.00	0.00	0.00	0.00	
II	Inward Supplies from ISD	4(D)(2)	0.00	0.00	0.00	0.00	Such credit shall not be taken and has to be reported in table 4(D)(2) of FORM GSTR-3B.

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
Details	ISD - Invoices		0.00	0.00	0.00	0.00	
	ISD - Invoices (Amendment)		0.00	0.00	0.00	0.00	
III	Inward Supplies liable for reverse charge	3.1(d) 4(D)(2)	0.00	0.00	0.00	0.00	These supplies shall be declared in Table 3.1(d) of FORM GSTR-3B for payment of tax. However, credit will not be available on the same and has to be reported in table 4(D)(2) of FORM GSTR-3B.
Details	B2B - Invoices		0.00	0.00	0.00	0.00	
	B2B - Debit Notes		0.00	0.00	0.00	0.00	
	B2B - Invoices (Amendment)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (Amendment)		0.00	0.00	0.00	0.00	
Part B ITC Not Available – Credit notes should be net-off against relevant ITC available headings in GSTR-3B							
I	Others	4(A)	0.00	0.00	0.00	0.00	Credit Notes should be net-off against relevant ITC available tables [Table 4A(3,4,5)].
Details	B2B - Credit Notes	4(A)(5)	0.00	0.00	0.00	0.00	
	B2B - Credit Notes (Amendment)	4(A)(5)	0.00	0.00	0.00	0.00	
	B2B - Credit notes (Reverse charge)	4(A)(3)	0.00	0.00	0.00	0.00	
	B2B - Credit notes (Reverse charge) (Amendment)	4(A)(3)	0.00	0.00	0.00	0.00	
	ISD - Credit notes	4(A)(4)	0.00	0.00	0.00	0.00	
	ISD - Credit Notes (Amendment)	4(A)(4)	0.00	0.00	0.00	0.00	

5. ITC Reversal Summary (Rule 37A)

(Amount in ₹ for all tables)

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
Credit which may be reversed under FORM GSTR-3B							
Part A ITC Reversed - Others							
I	ITC Reversal on account of Rule 37A	4(B)(2)	0.00	0.00	0.00	0.00	Such credit shall be reversed and has to be reported in table 4(B)(2) of FORM GSTR-3B.
Details	B2B - Invoices		0.00	0.00	0.00	0.00	
	B2B - Debit Notes		0.00	0.00	0.00	0.00	
	B2B - Invoices (Amendment)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (Amendment)		0.00	0.00	0.00	0.00	

6. ITC Rejected

(Amount in ₹ for all tables)

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
Credit which is rejected on IMS Dashboard							
Part A ITC Rejected - Others							
I	All other ITC - Supplies from registered persons other than reverse charge (IMS)	NA	0.00	0.00	0.00	0.00	Such credit is not eligible to avail as already rejected on IMS Dashboard
Details	B2B - Invoices (IMS)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (IMS)		0.00	0.00	0.00	0.00	
	ECO - Documents (IMS)		0.00	0.00	0.00	0.00	
	B2B - Invoices (Amendment) (IMS)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (Amendment) (IMS)		0.00	0.00	0.00	0.00	
	ECO - Documents (Amendment) (IMS)		0.00	0.00	0.00	0.00	

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
II	Inward Supplies from ISD	NA	0.00	0.00	0.00	0.00	Such credit is not eligible to avail as already rejected on IMS Dashboard
Details	ISD - Invoices		0.00	0.00	0.00	0.00	
	ISD - Invoices (Amendment)		0.00	0.00	0.00	0.00	
Part B Rejected Records - Credit notes							
I	Others (IMS)	NA	0.00	0.00	0.00	0.00	These Credit Notes are not eligible to net-off against relevant ITC available tables [Table 4A(4,5)]
Details	B2B - Credit Notes (IMS)		0.00	0.00	0.00	0.00	
	B2B - Credit Notes (Amendment) (IMS)		0.00	0.00	0.00	0.00	
	ISD - Credit notes		0.00	0.00	0.00	0.00	
	ISD - Credit Notes (Amendment)		0.00	0.00	0.00	0.00	

Instructions:

1. Terms Used :-

- a. ITC - Input tax credit
- b. B2B - Business to Business
- c. ISD = Input service distributor
- d. IMPG - Import of goods
- e. IMPGSEZ - Import of goods from SEZ
- f. ECO - E-Commerce Operator

2. Important Advisory:

- a. FORM GSTR-2B is a statement which has been generated on the basis of the information furnished by your suppliers or by ECOs in their respective FORMS GSTR-1/IFF, GSTR-1A, 5 and 6. Taxpayers are advised to refer FORM GSTR-2B for availing credit in FORM GSTR-3B. However, in case for additional details, they may refer to their respective FORM GSTR-2A (which is updated on near real time basis) for more details.

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
	B2B - Credit Notes (Amendment) (IMS)	4(A)(5)	0.00	0.00	0.00	0.00	
	B2B - Credit notes (Reverse charge)	3.1(d) 4(A)(3)	0.00	0.00	0.00	0.00	
	B2B - Credit notes (Reverse charge) (Amendment)	3.1(d) 4(A)(3)	0.00	0.00	0.00	0.00	
	ISD - Credit notes	4(A)(4)	0.00	0.00	0.00	0.00	
	ISD - Credit Notes (Amendment)	4(A)(4)	0.00	0.00	0.00	0.00	

4. ITC Not Available Summary

(Amount in ₹ for all tables)

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
Credit which may not be availed under FORM GSTR-3B							
Part A ITC Not Available							
I	All other ITC - Supplies from registered persons other than reverse charge	4(D)(2)	0.00	0.00	0.00	0.00	Such credit shall not be taken and has to be reported in table 4(D)(2) of FORM GSTR-3B.
Details	B2B - Invoices		0.00	0.00	0.00	0.00	
	B2B - Debit Notes		0.00	0.00	0.00	0.00	
	ECO - Documents		0.00	0.00	0.00	0.00	
	B2B - Invoices (Amendment)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (Amendment)		0.00	0.00	0.00	0.00	
	ECO - Documents (Amendment)		0.00	0.00	0.00	0.00	
II	Inward Supplies from ISD	4(D)(2)	0.00	0.00	0.00	0.00	Such credit shall not be taken and has to be reported in table 4(D)(2) of FORM GSTR-3B.

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
Details	ISD - Invoices		0.00	0.00	0.00	0.00	
	ISD - Invoices (Amendment)		0.00	0.00	0.00	0.00	
III	Inward Supplies liable for reverse charge	3.1(d) 4(D)(2)	0.00	0.00	0.00	0.00	These supplies shall be declared in Table 3.1(d) of FORM GSTR-3B for payment of tax. However, credit will not be available on the same and has to be reported in table 4(D)(2) of FORM GSTR-3B.
Details	B2B - Invoices		0.00	0.00	0.00	0.00	
	B2B - Debit Notes		0.00	0.00	0.00	0.00	
	B2B - Invoices (Amendment)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (Amendment)		0.00	0.00	0.00	0.00	
Part B ITC Not Available – Credit notes should be net-off against relevant ITC available headings in GSTR-3B							
I	Others	4(A)	0.00	0.00	0.00	0.00	Credit Notes should be net-off against relevant ITC available tables [Table 4A(3,4,5)].
Details	B2B - Credit Notes	4(A)(5)	0.00	0.00	0.00	0.00	
	B2B - Credit Notes (Amendment)	4(A)(5)	0.00	0.00	0.00	0.00	
	B2B - Credit notes (Reverse charge)	4(A)(3)	0.00	0.00	0.00	0.00	
	B2B - Credit notes (Reverse charge) (Amendment)	4(A)(3)	0.00	0.00	0.00	0.00	
	ISD - Credit notes	4(A)(4)	0.00	0.00	0.00	0.00	
	ISD - Credit Notes (Amendment)	4(A)(4)	0.00	0.00	0.00	0.00	

5. ITC Reversal Summary (Rule 37A)

(Amount in ₹ for all tables)

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
Credit which may be reversed under FORM GSTR-3B							
Part A ITC Reversed - Others							
I	ITC Reversal on account of Rule 37A	4(B)(2)	0.00	0.00	0.00	0.00	Such credit shall be reversed and has to be reported in table 4(B)(2) of FORM GSTR-3B.
Details	B2B - Invoices		0.00	0.00	0.00	0.00	
	B2B - Debit Notes		0.00	0.00	0.00	0.00	
	B2B - Invoices (Amendment)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (Amendment)		0.00	0.00	0.00	0.00	

6. ITC Rejected

(Amount in ₹ for all tables)

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
Credit which is rejected on IMS Dashboard							
Part A ITC Rejected - Others							
I	All other ITC - Supplies from registered persons other than reverse charge (IMS)	NA	0.00	0.00	0.00	0.00	Such credit is not eligible to avail as already rejected on IMS Dashboard
Details	B2B - Invoices (IMS)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (IMS)		0.00	0.00	0.00	0.00	
	ECO - Documents (IMS)		0.00	0.00	0.00	0.00	
	B2B - Invoices (Amendment) (IMS)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (Amendment) (IMS)		0.00	0.00	0.00	0.00	
	ECO - Documents (Amendment) (IMS)		0.00	0.00	0.00	0.00	

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
II	Inward Supplies from ISD	NA	0.00	0.00	0.00	0.00	Such credit is not eligible to avail as already rejected on IMS Dashboard
Details	ISD - Invoices		0.00	0.00	0.00	0.00	
	ISD - Invoices (Amendment)		0.00	0.00	0.00	0.00	
Part B Rejected Records - Credit notes							
I	Others (IMS)	NA	0.00	0.00	0.00	0.00	These Credit Notes are not eligible to net-off against relevant ITC available tables [Table 4A(4,5)]
Details	B2B - Credit Notes (IMS)		0.00	0.00	0.00	0.00	
	B2B - Credit Notes (Amendment) (IMS)		0.00	0.00	0.00	0.00	
	ISD - Credit notes		0.00	0.00	0.00	0.00	
	ISD - Credit Notes (Amendment)		0.00	0.00	0.00	0.00	

Instructions:

1. Terms Used :-

- a. ITC - Input tax credit
- b. B2B - Business to Business
- c. ISD = Input service distributor
- d. IMPG - Import of goods
- e. IMPGSEZ - Import of goods from SEZ
- f. ECO - E-Commerce Operator

2. Important Advisory:

- a. FORM GSTR-2B is a statement which has been generated on the basis of the information furnished by your suppliers or by ECOs in their respective FORMS GSTR-1/IFF, GSTR-1A, 5 and 6. Taxpayers are advised to refer FORM GSTR-2B for availing credit in FORM GSTR-3B. However, in case for additional details, they may refer to their respective FORM GSTR-2A (which is updated on near real time basis) for more details.

b. Input tax credit shall be indicated to be non-available in the following scenarios: -

- i. Invoice or debit note for supply of goods or services or both where the recipient is not entitled to input tax credit as per the provisions of sub-section (4) of Section 16 of CGST Act, 2017.
- ii. Invoice or debit note where the Supplier (GSTIN) and place of supply are in the same State while recipient is in another State.

However, there may be other scenarios for which input tax credit may not be available to the taxpayers and the same has not been generated by the system.

Taxpayers, should self-assess and reverse such credit in their FORM GSTR-3B.

c. Only those records will be part of FORM GSTR-2B, which are either Accepted or Deemed accepted on IMS dashboard. Records rejected on IMS dashboard will appear under Table 6 (ITC Rejected).

3. It may be noted that GSTR-2B will consist of all the GSTR-1/IFF and GSTR-1A, 5s and 6s being filed by your respective supplier or by ECOs. Generally, this date will be between filing date of GSTR-1(Monthly/Quarterly)/IFF for previous month (M-1) to filing date of GSTR-1(Monthly/Quarterly)/IFF for the current month (M). For example, GSTR-2B for the month of February will consist of all the documents filed by suppliers in their GSTR-1 from 00:00 hours on 12th February to 23:59 hours on 11th March. It may be noted that for import of goods, the data is being updated on real time basis, therefore, imports made in the month (month for which GSTR-2B is being generated for) shall be made available. The dates for which the relevant data has been extracted is available under the "View Advisory" tab on the online portal.
4. It also contains information on imports of goods from the ICEGATE system including data on imports from Special Economic Zones Units / Developers.
5. It may be noted that reverse charge credit on import of services is not part of this statement and will be continued to be entered by taxpayers in Table 4(A) (2) of FORM GSTR-3B.
6. Table 3 captures the summary of ITC available as on the date of generation of FORM GSTR-2B. It is divided into following two parts:
 - A. Part A captures the summary of credit that may be availed in relevant tables of FORM GSTR-3B.
 - B. Part B captures the summary of credit that shall be net-off from relevant table of FORM GSTR-3B.
7. Table 4 captures the summary of ITC not available as on the date of generation of FORM GSTR-2B. Credit available in this table shall not be availed as credit in FORM GSTR-3B but to be reported as ineligible ITC in Table 4(D)(2) of FORM GSTR-3B. However, the liability to pay tax on reverse charge basis and the liability to net-off credit on receipt of credit notes continues for such supplies.
8. Table 5 captures the summary of ITC to be reversed under Rule 37A on or before 30th November following the end of financial year in which the ITC in respect of such invoice or debit note has been availed for which supplier has not furnished FORM GSTR-3B. Credit auto populated in this table shall be reversed FORM GSTR-3B but to be reported as ITC reversed in Table 4(B)(2) of FORM GSTR-3B. Details of ITC reversal will be made available only in GSTR 2B of September return period of subsequent financial year.
9. Table 6 captures the summary of ITC rejected as on the date of generation of GSTR-2B. It is divided into following two parts:

- a. A. Part A captures the summary of Input tax credit which is rejected by taxpayer on IMS Dashboard and hence same is not eligible to avail in FORM GSTR-3B.
- b. B. Part B captures the summary of credit notes which are rejected by taxpayer on IMS Dashboard and hence same are not eligible to consider in FORM GSTR-3B.
10. Taxpayers are advised to ensure that the data generated in FORM GSTR-2B is reconciled with their own records and books of accounts. Tax payers shall ensure that
- No credit shall be taken twice for any document under any circumstances.
 - Credit shall be reversed wherever necessary.
 - Tax on reverse charge basis shall be paid in cash.
11. Details of invoices, credit notes, debit notes, ISD invoices, ISD credit and debit notes, bill of entries etc. will also be made available online and through download facility.
12. There may be scenarios where a percentage of the applicable rate of tax rate may be notified by the Government. A separate column will be provided for invoices / documents where such rate is applicable.
13. In case of rejection of following type of records, tax amount of such rejected records will be added back as liability in next GSTR 3B/ GSTR5/ GSTR 6 of your supplier/ distributor:
- Credit notes
 - Upward amendment of credit notes
 - Downward amendment of credit notes (where original CN was also rejected)
 - Downward amendment of Invoices and debit notes (where original Invoice/ DN was accepted)
14. Table wise instructions:

<u>Table No. and Heading</u>	<u>Instructions</u>
<u>ITC Available Summary</u>	
Table 3 Part A Section I All other ITC - Supplies from registered persons other than reverse charge	<ol style="list-style-type: none"> This section consists of the details of supplies (other than those on which tax is to be paid on reverse charge basis), which have been declared and filed by your suppliers or by ECOs in their FORM GSTR-1/IFF and GSTR-5. This table displays only the supplies on which input tax credit is available. Negative credit, if any may arise due to amendment in B2B-Invoices, ECO-Documents and B2B-Debit notes. Such credit shall be net-off in Table 4(A)(5) of FORM GSTR-3B.
Table 3 Part A Section II	<ol style="list-style-type: none"> This section consists of the details of supplies, which have been declared and filed by an input service distributor in their

Inward Supplies from ISD	<p>FORM GSTR-6.</p> <p>ii. This table displays only the supplies on which ITC is available.</p> <p>iii. Negative credit, if any, may arise due to amendment in ISD Amendments – Invoices. Such credit shall be net-off in table 4(A)(4) of FORM GSTR-3B.</p>
Table 3 Part A Section III Inward Supplies liable for reverse charge	<p>i. This section consists of the details of supplies on which tax is to be paid on reverse charge basis, which have been declared and filed by your suppliers in their FORM GSTR-1/IFF.</p> <p>ii. This table provides only the supplies on which ITC is available.</p> <p>iii. These supplies shall be declared in Table 3.1(d) of FORM GSTR-3B for payment of tax. Credit may be availed under Table 4(A)(3) of FORM GSTR-3B on payment of tax.</p> <p>iv. Negative credit, if any, may arise due to amendment in B2B - Invoices (Reverse Charge) and B2B - Debit notes (Reverse Charge). Such credit shall be net-off in Table 4(A)(3) of FORM GSTR-3B.</p>
Table 3 Part A Section IV Import of Goods	<p>i. This section provides the details of IGST paid by you on import of goods from overseas and SEZ units / developers on bill of entry and amendment thereof. These details are updated on near real time basis from the ICEGATE system.</p> <p>ii. This table shall consist of data on the imports made by you (GSTIN) in the month for which GSTR-2B is being generated for.</p> <p>iii. The ICEGATE reference date is the date from which the recipient is eligible to take input tax credit.</p> <p>iv. The table also provides if the Bill of entry was amended.</p> <p>v. Information is provided in the tables based on data received from ICEGATE.</p>
Table 3 Part B Section I Others	<p>i. This section consists of the details of credit notes received and amendment thereof which have been declared and filed by your suppliers in their FORM GSTR-1/IFF and GSTR-5</p> <p>ii. This table provides only the credit notes on which ITC is not available.</p> <p>iii. These Credit Notes shall be net-off against relevant ITC available tables [Table 4A(3,4,5)] of FORM GSTR-3B. Liability against Credit Notes (Reverse Charge) shall be net-off in Table 3.1(d).</p>
<u>ITC Not Available Summary</u>	
Table 4 Part A Section I All other ITC - Supplies from registered persons other than reverse charge	<p>i. This section consists of the details of supplies (other than those on which tax is to be paid on reverse charge basis), which have been declared and filed by your suppliers or by ECOs in their FORM GSTR-1/IFF and GSTR-5.</p> <p>ii. This table provides only the supplies on which ITC is not available.</p> <p>iii. Such credit shall not be taken in FORM GSTR-3B. However, such credit shall be reported as ineligible ITC in Table 4(D)(2) of form GSTR-3B.</p>
Table 4 Part A Section II	<p>i. This section consists of the details supplies, which have been declared and filed by an input service distributor in their</p>

Inward Supplies from ISD	<p>FORM GSTR-6.</p> <p>ii. This table provides only the supplies on which ITC is not available.</p> <p>iii. Such credit shall not be taken in FORM GSTR-3B. However, such credit shall be reported as ineligible ITC in Table 4(D)(2) of form GSTR-3B.</p>
Table 4 Part A Section III Inward Supplies liable for reverse charge	<p>i. This section consists of the details of supplies liable for reverse charge, which have been declared and filed by your suppliers in their FORM GSTR-1/IFF.</p> <p>ii. This table provides only the supplies on which ITC is not available.</p> <p>iii. These supplies shall be declared in Table 3.1(d) of FORM GSTR-3B for payment of tax. However, credit will not be available on such supplies.</p> <p>iv. Such credit shall be reported as ineligible ITC in Table 4(D)(2) of form GSTR-3B.</p>
Table 4 Part B Section I Others	<p>i. This section consists details the credit notes received and amendment thereof which have been declared and filed by your suppliers in their FORM GSTR-1/IFF and GSTR-5</p> <p>ii. This table provides only the credit notes on which ITC is not available.</p> <p>iii. Such credit notes shall be net-off from relevant ITC available tables [Table 4A(3,4,5)] of form GSTR-3B.</p>
Table 5 Part A Section I ITC Reversal on account of Rule 37A	<p>i. Table 5 captures the summary of ITC to be reversed under Rule 37A on or before 30th November following the end of financial year in which the ITC in respect of such invoice or debit note has been availed for which supplier has not furnished FORM GSTR-3B</p> <p>ii. Credit auto populated in this table shall be reversed FORM GSTR-3B but to be reported as ITC reversed in Table 4(B)(2) of FORM GSTR-3B.</p>
<u>ITC Rejected</u>	
Table 6 Part A Section I All other ITC - Supplies from registered persons other than reverse charge	<p>i. This section consists of the details of supplies and amendment thereof (other than those on which tax is to be paid on reverse charge basis), which have been declared and filed by your suppliers or by ECOs in their FORM GSTR-1/IFF, GSTR-1A and GSTR- 5.</p> <p>ii. This table displays the supplies which are rejected by you on IMS dashboard.</p> <p>iii. ITC related to these records are not eligible to avail or net-off in FORM GSTR-3B</p>
Table 6 Part A Section II Inward Supplies from ISD	<p>i. This section consists of the details of supplies and amendment thereof, which have been declared and filed by an input service distributor in their FORM GSTR-6.</p> <p>ii. This table displays the supplies which are rejected by you on IMS dashboard.</p> <p>iii. ITC related to these records are not eligible to avail or net-off in FORM GSTR-3B.</p>

b. Input tax credit shall be indicated to be non-available in the following scenarios: -

- i. Invoice or debit note for supply of goods or services or both where the recipient is not entitled to input tax credit as per the provisions of sub-section (4) of Section 16 of CGST Act, 2017.
- ii. Invoice or debit note where the Supplier (GSTIN) and place of supply are in the same State while recipient is in another State.

However, there may be other scenarios for which input tax credit may not be available to the taxpayers and the same has not been generated by the system.

Taxpayers, should self-assess and reverse such credit in their FORM GSTR-3B.

c. Only those records will be part of FORM GSTR-2B, which are either Accepted or Deemed accepted on IMS dashboard. Records rejected on IMS dashboard will appear under Table 6 (ITC Rejected).

3. It may be noted that GSTR-2B will consist of all the GSTR-1/IFF and GSTR-1A, 5s and 6s being filed by your respective supplier or by ECOs. Generally, this date will be between filing date of GSTR-1(Monthly/Quarterly)/IFF for previous month (M-1) to filing date of GSTR-1(Monthly/Quarterly)/IFF for the current month (M). For example, GSTR-2B for the month of February will consist of all the documents filed by suppliers in their GSTR-1 from 00:00 hours on 12th February to 23:59 hours on 11th March. It may be noted that for import of goods, the data is being updated on real time basis, therefore, imports made in the month (month for which GSTR-2B is being generated for) shall be made available. The dates for which the relevant data has been extracted is available under the "View Advisory" tab on the online portal.
4. It also contains information on imports of goods from the ICEGATE system including data on imports from Special Economic Zones Units / Developers.
5. It may be noted that reverse charge credit on import of services is not part of this statement and will be continued to be entered by taxpayers in Table 4(A) (2) of FORM GSTR-3B.
6. Table 3 captures the summary of ITC available as on the date of generation of FORM GSTR-2B. It is divided into following two parts:
 - A. Part A captures the summary of credit that may be availed in relevant tables of FORM GSTR-3B.
 - B. Part B captures the summary of credit that shall be net-off from relevant table of FORM GSTR-3B.
7. Table 4 captures the summary of ITC not available as on the date of generation of FORM GSTR-2B. Credit available in this table shall not be availed as credit in FORM GSTR-3B but to be reported as ineligible ITC in Table 4(D)(2) of FORM GSTR-3B. However, the liability to pay tax on reverse charge basis and the liability to net-off credit on receipt of credit notes continues for such supplies.
8. Table 5 captures the summary of ITC to be reversed under Rule 37A on or before 30th November following the end of financial year in which the ITC in respect of such invoice or debit note has been availed for which supplier has not furnished FORM GSTR-3B. Credit auto populated in this table shall be reversed FORM GSTR-3B but to be reported as ITC reversed in Table 4(B)(2) of FORM GSTR-3B. Details of ITC reversal will be made available only in GSTR 2B of September return period of subsequent financial year.
9. Table 6 captures the summary of ITC rejected as on the date of generation of GSTR-2B. It is divided into following two parts:

- a. A. Part A captures the summary of Input tax credit which is rejected by taxpayer on IMS Dashboard and hence same is not eligible to avail in FORM GSTR-3B.
- b. B. Part B captures the summary of credit notes which are rejected by taxpayer on IMS Dashboard and hence same are not eligible to consider in FORM GSTR-3B.
10. Taxpayers are advised to ensure that the data generated in FORM GSTR-2B is reconciled with their own records and books of accounts. Tax payers shall ensure that
- No credit shall be taken twice for any document under any circumstances.
 - Credit shall be reversed wherever necessary.
 - Tax on reverse charge basis shall be paid in cash.
11. Details of invoices, credit notes, debit notes, ISD invoices, ISD credit and debit notes, bill of entries etc. will also be made available online and through download facility.
12. There may be scenarios where a percentage of the applicable rate of tax rate may be notified by the Government. A separate column will be provided for invoices / documents where such rate is applicable.
13. In case of rejection of following type of records, tax amount of such rejected records will be added back as liability in next GSTR 3B/ GSTR5/ GSTR 6 of your supplier/ distributor:
- Credit notes
 - Upward amendment of credit notes
 - Downward amendment of credit notes (where original CN was also rejected)
 - Downward amendment of Invoices and debit notes (where original Invoice/ DN was accepted)
14. Table wise instructions:

<u>Table No. and Heading</u>	<u>Instructions</u>
<u>ITC Available Summary</u>	
Table 3 Part A Section I All other ITC - Supplies from registered persons other than reverse charge	i. This section consists of the details of supplies (other than those on which tax is to be paid on reverse charge basis), which have been declared and filed by your suppliers or by ECOs in their FORM GSTR-1/IFF and GSTR-5. ii. This table displays only the supplies on which input tax credit is available. iii. Negative credit, if any may arise due to amendment in B2B-Invoices, ECO-Documents and B2B-Debit notes. Such credit shall be net-off in Table 4(A)(5) of FORM GSTR-3B.
Table 3 Part A Section II	i. This section consists of the details of supplies, which have been declared and filed by an input service distributor in their

Inward Supplies from ISD	<p>FORM GSTR-6.</p> <p>ii. This table displays only the supplies on which ITC is available.</p> <p>iii. Negative credit, if any, may arise due to amendment in ISD Amendments – Invoices. Such credit shall be net-off in table 4(A)(4) of FORM GSTR-3B.</p>
Table 3 Part A Section III Inward Supplies liable for reverse charge	<p>i. This section consists of the details of supplies on which tax is to be paid on reverse charge basis, which have been declared and filed by your suppliers in their FORM GSTR-1/IFF.</p> <p>ii. This table provides only the supplies on which ITC is available.</p> <p>iii. These supplies shall be declared in Table 3.1(d) of FORM GSTR-3B for payment of tax. Credit may be availed under Table 4(A)(3) of FORM GSTR-3B on payment of tax.</p> <p>iv. Negative credit, if any, may arise due to amendment in B2B - Invoices (Reverse Charge) and B2B - Debit notes (Reverse Charge). Such credit shall be net-off in Table 4(A)(3) of FORM GSTR-3B.</p>
Table 3 Part A Section IV Import of Goods	<p>i. This section provides the details of IGST paid by you on import of goods from overseas and SEZ units / developers on bill of entry and amendment thereof. These details are updated on near real time basis from the ICEGATE system.</p> <p>ii. This table shall consist of data on the imports made by you (GSTIN) in the month for which GSTR-2B is being generated for.</p> <p>iii. The ICEGATE reference date is the date from which the recipient is eligible to take input tax credit.</p> <p>iv. The table also provides if the Bill of entry was amended.</p> <p>v. Information is provided in the tables based on data received from ICEGATE.</p>
Table 3 Part B Section I Others	<p>i. This section consists of the details of credit notes received and amendment thereof which have been declared and filed by your suppliers in their FORM GSTR-1/IFF and GSTR-5</p> <p>ii. This table provides only the credit notes on which ITC is not available.</p> <p>iii. These Credit Notes shall be net-off against relevant ITC available tables [Table 4A(3,4,5)] of FORM GSTR-3B. Liability against Credit Notes (Reverse Charge) shall be net-off in Table 3.1(d).</p>
<u>ITC Not Available Summary</u>	
Table 4 Part A Section I All other ITC - Supplies from registered persons other than reverse charge	<p>i. This section consists of the details of supplies (other than those on which tax is to be paid on reverse charge basis), which have been declared and filed by your suppliers or by ECOs in their FORM GSTR-1/IFF and GSTR-5.</p> <p>ii. This table provides only the supplies on which ITC is not available.</p> <p>iii. Such credit shall not be taken in FORM GSTR-3B. However, such credit shall be reported as ineligible ITC in Table 4(D)(2) of form GSTR-3B.</p>
Table 4 Part A Section II	<p>i. This section consists of the details supplies, which have been declared and filed by an input service distributor in their</p>

Inward Supplies from ISD	<p>FORM GSTR-6.</p> <p>ii. This table provides only the supplies on which ITC is not available.</p> <p>iii. Such credit shall not be taken in FORM GSTR-3B. However, such credit shall be reported as ineligible ITC in Table 4(D)(2) of form GSTR-3B.</p>
Table 4 Part A Section III Inward Supplies liable for reverse charge	<p>i. This section consists of the details of supplies liable for reverse charge, which have been declared and filed by your suppliers in their FORM GSTR-1/IFF.</p> <p>ii. This table provides only the supplies on which ITC is not available.</p> <p>iii. These supplies shall be declared in Table 3.1(d) of FORM GSTR-3B for payment of tax. However, credit will not be available on such supplies.</p> <p>iv. Such credit shall be reported as ineligible ITC in Table 4(D)(2) of form GSTR-3B.</p>
Table 4 Part B Section I Others	<p>i. This section consists details the credit notes received and amendment thereof which have been declared and filed by your suppliers in their FORM GSTR-1/IFF and GSTR-5</p> <p>ii. This table provides only the credit notes on which ITC is not available.</p> <p>iii. Such credit notes shall be net-off from relevant ITC available tables [Table 4A(3,4,5)] of form GSTR-3B.</p>
Table 5 Part A Section I ITC Reversal on account of Rule 37A	<p>i. Table 5 captures the summary of ITC to be reversed under Rule 37A on or before 30th November following the end of financial year in which the ITC in respect of such invoice or debit note has been availed for which supplier has not furnished FORM GSTR-3B</p> <p>ii. Credit auto populated in this table shall be reversed FORM GSTR-3B but to be reported as ITC reversed in Table 4(B)(2) of FORM GSTR-3B.</p>
<u>ITC Rejected</u>	
Table 6 Part A Section I All other ITC - Supplies from registered persons other than reverse charge	<p>i. This section consists of the details of supplies and amendment thereof (other than those on which tax is to be paid on reverse charge basis), which have been declared and filed by your suppliers or by ECOs in their FORM GSTR-1/IFF, GSTR-1A and GSTR- 5.</p> <p>ii. This table displays the supplies which are rejected by you on IMS dashboard.</p> <p>iii. ITC related to these records are not eligible to avail or net-off in FORM GSTR-3B</p>
Table 6 Part A Section II Inward Supplies from ISD	<p>i. This section consists of the details of supplies and amendment thereof, which have been declared and filed by an input service distributor in their FORM GSTR-6.</p> <p>ii. This table displays the supplies which are rejected by you on IMS dashboard.</p> <p>iii. ITC related to these records are not eligible to avail or net-off in FORM GSTR-3B.</p>

Table 6 Part B Section I Others	<ul style="list-style-type: none">i. This section consists of the details of credit notes received and amendment thereof which have been declared and filed by your suppliers in their FORM GSTR-1/IFF, GSTR-1A and GSTR-5/ GSTR-6.ii. This table displays the credit notes and amendment thereof which are rejected by you on IMS dashboard.iii. ITC related to these credit notes and amendment thereof are not eligible to avail or net-off in FORM GSTR-3B.
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System Generated

4591 FORM GSTR-2B

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Auto-drafted ITC Statement

(From FORM GSTR-1/IFF including E-Commerce supplies, GSTR-1A, GSTR-5 and GSTR-6 and Import data received from ICEGATE)

Financial Year	2024-25
Month	February

1.GSTIN	06ACRFS1419C1Z8
2(a).Legal name of the registered person	SANJEEV ENTERPRISES
2(b).Trade name, if any	Sanjeev Enterprises
2(c).Date of generation	14/03/2025

3. ITC Available Summary

(Amount in ₹ for all tables)

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
Credit which may be availed under FORM GSTR-3B							
Part A ITC Available - Credit may be claimed in relevant headings in GSTR-3B							
I	All other ITC - Supplies from registered persons other than reverse charge (IMS)	4(A)(5)	2,45,669.77	63,584.52	63,584.52	0.00	Net input tax credit may be availed under Table 4(A)(5) of FORM GSTR-3B.
Details	B2B - Invoices (IMS)		2,45,669.77	63,584.52	63,584.52	0.00	
	B2B - Debit Notes (IMS)		0.00	0.00	0.00	0.00	
	ECO - Documents (IMS)		0.00	0.00	0.00	0.00	
	B2B - Invoices (Amendment) (IMS)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (Amendment) (IMS)		0.00	0.00	0.00	0.00	
	ECO - Documents (Amendment) (IMS)		0.00	0.00	0.00	0.00	

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
II	Inward Supplies from ISD	4(A)(4)	0.00	0.00	0.00	0.00	Net input tax credit may be availed under Table 4(A)(4) of FORM GSTR-3B.
Details	ISD - Invoices		0.00	0.00	0.00	0.00	
	ISD - Invoices (Amendment)		0.00	0.00	0.00	0.00	
III	Inward Supplies liable for reverse charge	3.1(d) 4(A)(3)	1,204.50	0.00	0.00	0.00	These supplies shall be declared in Table 3.1(d) of FORM GSTR-3B for payment of tax. Net input tax credit may be availed under Table 4(A)(3) of FORM GSTR-3B on payment of tax.
Details	B2B - Invoices		1,204.50	0.00	0.00	0.00	
	B2B - Debit Notes		0.00	0.00	0.00	0.00	
	B2B - Invoices (Amendment)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (Amendment)		0.00	0.00	0.00	0.00	
IV	Import of Goods	4(A)(1)	0.00	0.00	0.00	0.00	Net input tax credit may be availed under Table 4(A)(1) of FORM GSTR-3B.
Details	IMPG - Import of goods from overseas		0.00	0.00	0.00	0.00	
	IMPG (Amendment)		0.00	0.00	0.00	0.00	
	IMPGSEZ - Import of goods from SEZ		0.00	0.00	0.00	0.00	
	IMPGSEZ (Amendment)		0.00	0.00	0.00	0.00	
Part B ITC Available – Credit Notes should be net-off against relevant available headings in GSTR-3B							
I	Others	4(A)	0.00	0.00	0.00	0.00	Credit Notes shall be net-off against relevant ITC available tables [Table 4A(3,4,5)]. Liability against Credit Notes (Reverse Charge) shall be net-off in Table 3.1(d).
Details	B2B - Credit Notes (IMS)	4(A)(5)	0.00	0.00	0.00	0.00	

Inward Supplies from ISD	<p>FORM GSTR-6.</p> <p>ii. This table displays only the supplies on which ITC is available.</p> <p>iii. Negative credit, if any, may arise due to amendment in ISD Amendments – Invoices. Such credit shall be net-off in table 4(A)(4) of FORM GSTR-3B.</p>
Table 3 Part A Section III Inward Supplies liable for reverse charge	<p>i. This section consists of the details of supplies on which tax is to be paid on reverse charge basis, which have been declared and filed by your suppliers in their FORM GSTR-1/IFF.</p> <p>ii. This table provides only the supplies on which ITC is available.</p> <p>iii. These supplies shall be declared in Table 3.1(d) of FORM GSTR-3B for payment of tax. Credit may be availed under Table 4(A)(3) of FORM GSTR-3B on payment of tax.</p> <p>iv. Negative credit, if any, may arise due to amendment in B2B - Invoices (Reverse Charge) and B2B - Debit notes (Reverse Charge). Such credit shall be net-off in Table 4(A)(3) of FORM GSTR-3B.</p>
Table 3 Part A Section IV Import of Goods	<p>i. This section provides the details of IGST paid by you on import of goods from overseas and SEZ units / developers on bill of entry and amendment thereof. These details are updated on near real time basis from the ICEGATE system.</p> <p>ii. This table shall consist of data on the imports made by you (GSTIN) in the month for which GSTR-2B is being generated for.</p> <p>iii. The ICEGATE reference date is the date from which the recipient is eligible to take input tax credit.</p> <p>iv. The table also provides if the Bill of entry was amended.</p> <p>v. Information is provided in the tables based on data received from ICEGATE.</p>
Table 3 Part B Section I Others	<p>i. This section consists of the details of credit notes received and amendment thereof which have been declared and filed by your suppliers in their FORM GSTR-1/IFF and GSTR-5</p> <p>ii. This table provides only the credit notes on which ITC is not available.</p> <p>iii. These Credit Notes shall be net-off against relevant ITC available tables [Table 4A(3,4,5)] of FORM GSTR-3B. Liability against Credit Notes (Reverse Charge) shall be net-off in Table 3.1(d).</p>
<u>ITC Not Available Summary</u>	
Table 4 Part A Section I All other ITC - Supplies from registered persons other than reverse charge	<p>i. This section consists of the details of supplies (other than those on which tax is to be paid on reverse charge basis), which have been declared and filed by your suppliers or by ECOs in their FORM GSTR-1/IFF and GSTR-5.</p> <p>ii. This table provides only the supplies on which ITC is not available.</p> <p>iii. Such credit shall not be taken in FORM GSTR-3B. However, such credit shall be reported as ineligible ITC in Table 4(D)(2) of form GSTR-3B.</p>
Table 4 Part A Section II	<p>i. This section consists of the details supplies, which have been declared and filed by an input service distributor in their</p>

Inward Supplies from ISD	<p>FORM GSTR-6.</p> <p>ii. This table provides only the supplies on which ITC is not available.</p> <p>iii. Such credit shall not be taken in FORM GSTR-3B. However, such credit shall be reported as ineligible ITC in Table 4(D)(2) of form GSTR-3B.</p>
Table 4 Part A Section III Inward Supplies liable for reverse charge	<p>i. This section consists of the details of supplies liable for reverse charge, which have been declared and filed by your suppliers in their FORM GSTR-1/IFF.</p> <p>ii. This table provides only the supplies on which ITC is not available.</p> <p>iii. These supplies shall be declared in Table 3.1(d) of FORM GSTR-3B for payment of tax. However, credit will not be available on such supplies.</p> <p>iv. Such credit shall be reported as ineligible ITC in Table 4(D)(2) of form GSTR-3B.</p>
Table 4 Part B Section I Others	<p>i. This section consists details the credit notes received and amendment thereof which have been declared and filed by your suppliers in their FORM GSTR-1/IFF and GSTR-5</p> <p>ii. This table provides only the credit notes on which ITC is not available.</p> <p>iii. Such credit notes shall be net-off from relevant ITC available tables [Table 4A(3,4,5)] of form GSTR-3B.</p>
Table 5 Part A Section I ITC Reversal on account of Rule 37A	<p>i. Table 5 captures the summary of ITC to be reversed under Rule 37A on or before 30th November following the end of financial year in which the ITC in respect of such invoice or debit note has been availed for which supplier has not furnished FORM GSTR-3B</p> <p>ii. Credit auto populated in this table shall be reversed FORM GSTR-3B but to be reported as ITC reversed in Table 4(B)(2) of FORM GSTR-3B.</p>
<u>ITC Rejected</u>	
Table 6 Part A Section I All other ITC - Supplies from registered persons other than reverse charge	<p>i. This section consists of the details of supplies and amendment thereof (other than those on which tax is to be paid on reverse charge basis), which have been declared and filed by your suppliers or by ECOs in their FORM GSTR-1/IFF, GSTR-1A and GSTR- 5.</p> <p>ii. This table displays the supplies which are rejected by you on IMS dashboard.</p> <p>iii. ITC related to these records are not eligible to avail or net-off in FORM GSTR-3B</p>
Table 6 Part A Section II Inward Supplies from ISD	<p>i. This section consists of the details of supplies and amendment thereof, which have been declared and filed by an input service distributor in their FORM GSTR-6.</p> <p>ii. This table displays the supplies which are rejected by you on IMS dashboard.</p> <p>iii. ITC related to these records are not eligible to avail or net-off in FORM GSTR-3B.</p>

Table 6 Part B Section I Others	<ul style="list-style-type: none">i. This section consists of the details of credit notes received and amendment thereof which have been declared and filed by your suppliers in their FORM GSTR-1/IFF, GSTR-1A and GSTR-5/ GSTR-6.ii. This table displays the credit notes and amendment thereof which are rejected by you on IMS dashboard.iii. ITC related to these credit notes and amendment thereof are not eligible to avail or net-off in FORM GSTR-3B.
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System Generated

4596 FORM GSTR-2B

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Auto-drafted ITC Statement

(From FORM GSTR-1/IFF including E-Commerce supplies, GSTR-1A, GSTR-5 and GSTR-6 and Import data received from ICEGATE)

Financial Year	2024-25
Month	March

1.GSTIN	06ACRFS1419C1Z8
2(a).Legal name of the registered person	SANJEEV ENTERPRISES
2(b).Trade name, if any	Sanjeev Enterprises
2(c).Date of generation	14/04/2025

3. ITC Available Summary

(Amount in ₹ for all tables)

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
Credit which may be availed under FORM GSTR-3B							
Part A ITC Available - Credit may be claimed in relevant headings in GSTR-3B							
I	All other ITC - Supplies from registered persons other than reverse charge (IMS)	4(A)(5)	2,24,853.62	21,996.03	21,996.03	0.00	Net input tax credit may be availed under Table 4(A)(5) of FORM GSTR-3B.
Details	B2B - Invoices (IMS)		2,24,853.62	21,996.03	21,996.03	0.00	
	B2B - Debit Notes (IMS)		0.00	0.00	0.00	0.00	
	ECO - Documents (IMS)		0.00	0.00	0.00	0.00	
	B2B - Invoices (Amendment) (IMS)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (Amendment) (IMS)		0.00	0.00	0.00	0.00	
	ECO - Documents (Amendment) (IMS)		0.00	0.00	0.00	0.00	

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
II	Inward Supplies from ISD	4(A)(4)	0.00	0.00	0.00	0.00	Net input tax credit may be availed under Table 4(A)(4) of FORM GSTR-3B.
Details	ISD - Invoices		0.00	0.00	0.00	0.00	
	ISD - Invoices (Amendment)		0.00	0.00	0.00	0.00	
III	Inward Supplies liable for reverse charge	3.1(d) 4(A)(3)	882.00	0.00	0.00	0.00	These supplies shall be declared in Table 3.1(d) of FORM GSTR-3B for payment of tax. Net input tax credit may be availed under Table 4(A)(3) of FORM GSTR-3B on payment of tax.
Details	B2B - Invoices		882.00	0.00	0.00	0.00	
	B2B - Debit Notes		0.00	0.00	0.00	0.00	
	B2B - Invoices (Amendment)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (Amendment)		0.00	0.00	0.00	0.00	
IV	Import of Goods	4(A)(1)	0.00	0.00	0.00	0.00	Net input tax credit may be availed under Table 4(A)(1) of FORM GSTR-3B.
Details	IMPG - Import of goods from overseas		0.00	0.00	0.00	0.00	
	IMPG (Amendment)		0.00	0.00	0.00	0.00	
	IMPGSEZ - Import of goods from SEZ		0.00	0.00	0.00	0.00	
	IMPGSEZ (Amendment)		0.00	0.00	0.00	0.00	
Part B ITC Available – Credit Notes should be net-off against relevant available headings in GSTR-3B							
I	Others	4(A)	0.00	0.00	0.00	0.00	Credit Notes shall be net-off against relevant ITC available tables [Table 4A(3,4,5)]. Liability against Credit Notes (Reverse Charge) shall be net-off in Table 3.1(d).
Details	B2B - Credit Notes (IMS)	4(A)(5)	0.00	0.00	0.00	0.00	

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
	B2B - Credit Notes (Amendment) (IMS)	4(A)(5)	0.00	0.00	0.00	0.00	
	B2B - Credit notes (Reverse charge)	3.1(d) 4(A)(3)	0.00	0.00	0.00	0.00	
	B2B - Credit notes (Reverse charge) (Amendment)	3.1(d) 4(A)(3)	0.00	0.00	0.00	0.00	
	ISD - Credit notes	4(A)(4)	0.00	0.00	0.00	0.00	
	ISD - Credit Notes (Amendment)	4(A)(4)	0.00	0.00	0.00	0.00	

4. ITC Not Available Summary

(Amount in ₹ for all tables)

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
Credit which may not be availed under FORM GSTR-3B							
Part A ITC Not Available							
I	All other ITC - Supplies from registered persons other than reverse charge	4(D)(2)	0.00	0.00	0.00	0.00	Such credit shall not be taken and has to be reported in table 4(D)(2) of FORM GSTR-3B.
Details	B2B - Invoices		0.00	0.00	0.00	0.00	
	B2B - Debit Notes		0.00	0.00	0.00	0.00	
	ECO - Documents		0.00	0.00	0.00	0.00	
	B2B - Invoices (Amendment)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (Amendment)		0.00	0.00	0.00	0.00	
	ECO - Documents (Amendment)		0.00	0.00	0.00	0.00	
II	Inward Supplies from ISD	4(D)(2)	0.00	0.00	0.00	0.00	Such credit shall not be taken and has to be reported in table 4(D)(2) of FORM GSTR-3B.

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
Details	ISD - Invoices		0.00	0.00	0.00	0.00	
	ISD - Invoices (Amendment)		0.00	0.00	0.00	0.00	
III	Inward Supplies liable for reverse charge	3.1(d) 4(D)(2)	0.00	0.00	0.00	0.00	These supplies shall be declared in Table 3.1(d) of FORM GSTR-3B for payment of tax. However, credit will not be available on the same and has to be reported in table 4(D)(2) of FORM GSTR-3B.
Details	B2B - Invoices		0.00	0.00	0.00	0.00	
	B2B - Debit Notes		0.00	0.00	0.00	0.00	
	B2B - Invoices (Amendment)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (Amendment)		0.00	0.00	0.00	0.00	
Part B ITC Not Available – Credit notes should be net-off against relevant ITC available headings in GSTR-3B							
I	Others	4(A)	0.00	0.00	0.00	0.00	Credit Notes should be net-off against relevant ITC available tables [Table 4A(3,4,5)].
Details	B2B - Credit Notes	4(A)(5)	0.00	0.00	0.00	0.00	
	B2B - Credit Notes (Amendment)	4(A)(5)	0.00	0.00	0.00	0.00	
	B2B - Credit notes (Reverse charge)	4(A)(3)	0.00	0.00	0.00	0.00	
	B2B - Credit notes (Reverse charge) (Amendment)	4(A)(3)	0.00	0.00	0.00	0.00	
	ISD - Credit notes	4(A)(4)	0.00	0.00	0.00	0.00	
	ISD - Credit Notes (Amendment)	4(A)(4)	0.00	0.00	0.00	0.00	

5. ITC Reversal Summary (Rule 37A)

(Amount in ₹ for all tables)

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
Credit which may be reversed under FORM GSTR-3B							
Part A ITC Reversed - Others							
I	ITC Reversal on account of Rule 37A	4(B)(2)	0.00	0.00	0.00	0.00	Such credit shall be reversed and has to be reported in table 4(B)(2) of FORM GSTR-3B.
Details	B2B - Invoices		0.00	0.00	0.00	0.00	
	B2B - Debit Notes		0.00	0.00	0.00	0.00	
	B2B - Invoices (Amendment)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (Amendment)		0.00	0.00	0.00	0.00	

6. ITC Rejected

(Amount in ₹ for all tables)

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
Credit which is rejected on IMS Dashboard							
Part A ITC Rejected - Others							
I	All other ITC - Supplies from registered persons other than reverse charge (IMS)	NA	0.00	0.00	0.00	0.00	Such credit is not eligible to avail as already rejected on IMS Dashboard
Details	B2B - Invoices (IMS)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (IMS)		0.00	0.00	0.00	0.00	
	ECO - Documents (IMS)		0.00	0.00	0.00	0.00	
	B2B - Invoices (Amendment) (IMS)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (Amendment) (IMS)		0.00	0.00	0.00	0.00	
	ECO - Documents (Amendment) (IMS)		0.00	0.00	0.00	0.00	

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
II	Inward Supplies from ISD	NA	0.00	0.00	0.00	0.00	Such credit is not eligible to avail as already rejected on IMS Dashboard
Details	ISD - Invoices		0.00	0.00	0.00	0.00	
	ISD - Invoices (Amendment)		0.00	0.00	0.00	0.00	
Part B Rejected Records - Credit notes							
I	Others (IMS)	NA	0.00	0.00	0.00	0.00	These Credit Notes are not eligible to net-off against relevant ITC available tables [Table 4A(4,5)]
Details	B2B - Credit Notes (IMS)		0.00	0.00	0.00	0.00	
	B2B - Credit Notes (Amendment) (IMS)		0.00	0.00	0.00	0.00	
	ISD - Credit notes		0.00	0.00	0.00	0.00	
	ISD - Credit Notes (Amendment)		0.00	0.00	0.00	0.00	

Instructions:

1. Terms Used :-

- a. ITC – Input tax credit
- b. B2B – Business to Business
- c. ISD – Input service distributor
- d. IMPG – Import of goods
- e. IMPGSEZ – Import of goods from SEZ
- f. ECO – E-Commerce Operator

2. Important Advisory:

- a. FORM GSTR-2B is a statement which has been generated on the basis of the information furnished by your suppliers or by ECOs in their respective FORMS GSTR-1/IFF, GSTR-1A, 5 and 6. Taxpayers are advised to refer FORM GSTR-2B for availing credit in FORM GSTR-3B. However, in case for additional details, they may refer to their respective FORM GSTR-2A (which is updated on near real time basis) for more details.

4602 FORM GSTR-2B

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Auto-drafted ITC Statement

(From FORM GSTR-1/IFF including E-Commerce supplies, GSTR-1A, GSTR-5 and GSTR-6 and Import data received from ICEGATE)

Financial Year	2024-25
Month	January

1.GSTIN	06ACRFS1419C1Z8
2(a).Legal name of the registered person	SANJEEV ENTERPRISES
2(b).Trade name, if any	Sanjeev Enterprises
2(c).Date of generation	14/02/2025

3. ITC Available Summary

(Amount in ₹ for all tables)

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
Credit which may be availed under FORM GSTR-3B							
Part A ITC Available - Credit may be claimed in relevant headings in GSTR-3B							
I	All other ITC - Supplies from registered persons other than reverse charge (IMS)	4(A)(5)	2,90,167.06	76,587.50	76,587.50	0.00	Net input tax credit may be availed under Table 4(A)(5) of FORM GSTR-3B.
Details	B2B - Invoices (IMS)		2,90,167.06	76,587.50	76,587.50	0.00	
	B2B - Debit Notes (IMS)		0.00	0.00	0.00	0.00	
	ECO - Documents (IMS)		0.00	0.00	0.00	0.00	
	B2B - Invoices (Amendment) (IMS)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (Amendment) (IMS)		0.00	0.00	0.00	0.00	
	ECO - Documents (Amendment) (IMS)		0.00	0.00	0.00	0.00	

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
II	Inward Supplies from ISD	4(A)(4)	0.00	0.00	0.00	0.00	Net input tax credit may be availed under Table 4(A)(4) of FORM GSTR-3B.
Details	ISD - Invoices		0.00	0.00	0.00	0.00	
	ISD - Invoices (Amendment)		0.00	0.00	0.00	0.00	
III	Inward Supplies liable for reverse charge	3.1(d) 4(A)(3)	892.25	0.00	0.00	0.00	These supplies shall be declared in Table 3.1(d) of FORM GSTR-3B for payment of tax. Net input tax credit may be availed under Table 4(A)(3) of FORM GSTR-3B on payment of tax.
Details	B2B - Invoices		892.25	0.00	0.00	0.00	
	B2B - Debit Notes		0.00	0.00	0.00	0.00	
	B2B - Invoices (Amendment)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (Amendment)		0.00	0.00	0.00	0.00	
IV	Import of Goods	4(A)(1)	0.00	0.00	0.00	0.00	Net input tax credit may be availed under Table 4(A)(1) of FORM GSTR-3B.
Details	IMPG - Import of goods from overseas		0.00	0.00	0.00	0.00	
	IMPG (Amendment)		0.00	0.00	0.00	0.00	
	IMPGSEZ - Import of goods from SEZ		0.00	0.00	0.00	0.00	
	IMPGSEZ (Amendment)		0.00	0.00	0.00	0.00	
Part B ITC Available – Credit Notes should be net-off against relevant available headings in GSTR-3B							
I	Others	4(A)	0.00	0.00	0.00	0.00	Credit Notes shall be net-off against relevant ITC available tables [Table 4A(3,4,5)]. Liability against Credit Notes (Reverse Charge) shall be net-off in Table 3.1(d).
Details	B2B - Credit Notes (IMS)	4(A)(5)	0.00	0.00	0.00	0.00	

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
	B2B - Credit Notes (Amendment) (IMS)	4(A)(5)	0.00	0.00	0.00	0.00	
	B2B - Credit notes (Reverse charge)	3.1(d) 4(A)(3)	0.00	0.00	0.00	0.00	
	B2B - Credit notes (Reverse charge) (Amendment)	3.1(d) 4(A)(3)	0.00	0.00	0.00	0.00	
	ISD - Credit notes	4(A)(4)	0.00	0.00	0.00	0.00	
	ISD - Credit Notes (Amendment)	4(A)(4)	0.00	0.00	0.00	0.00	

4. ITC Not Available Summary

(Amount in ₹ for all tables)

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
Credit which may not be availed under FORM GSTR-3B							
Part A ITC Not Available							
I	All other ITC - Supplies from registered persons other than reverse charge	4(D)(2)	0.00	0.00	0.00	0.00	Such credit shall not be taken and has to be reported in table 4(D)(2) of FORM GSTR-3B.
Details	B2B - Invoices		0.00	0.00	0.00	0.00	
	B2B - Debit Notes		0.00	0.00	0.00	0.00	
	ECO - Documents		0.00	0.00	0.00	0.00	
	B2B - Invoices (Amendment)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (Amendment)		0.00	0.00	0.00	0.00	
	ECO - Documents (Amendment)		0.00	0.00	0.00	0.00	
II	Inward Supplies from ISD	4(D)(2)	0.00	0.00	0.00	0.00	Such credit shall not be taken and has to be reported in table 4(D)(2) of FORM GSTR-3B.

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
Details	ISD - Invoices		0.00	0.00	0.00	0.00	
	ISD - Invoices (Amendment)		0.00	0.00	0.00	0.00	
III	Inward Supplies liable for reverse charge	3.1(d) 4(D)(2)	0.00	0.00	0.00	0.00	These supplies shall be declared in Table 3.1(d) of FORM GSTR-3B for payment of tax. However, credit will not be available on the same and has to be reported in table 4(D)(2) of FORM GSTR-3B.
Details	B2B - Invoices		0.00	0.00	0.00	0.00	
	B2B - Debit Notes		0.00	0.00	0.00	0.00	
	B2B - Invoices (Amendment)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (Amendment)		0.00	0.00	0.00	0.00	
Part B ITC Not Available – Credit notes should be net-off against relevant ITC available headings in GSTR-3B							
I	Others	4(A)	0.00	0.00	0.00	0.00	Credit Notes should be net-off against relevant ITC available tables [Table 4A(3,4,5)].
Details	B2B - Credit Notes	4(A)(5)	0.00	0.00	0.00	0.00	
	B2B - Credit Notes (Amendment)	4(A)(5)	0.00	0.00	0.00	0.00	
	B2B - Credit notes (Reverse charge)	4(A)(3)	0.00	0.00	0.00	0.00	
	B2B - Credit notes (Reverse charge) (Amendment)	4(A)(3)	0.00	0.00	0.00	0.00	
	ISD - Credit notes	4(A)(4)	0.00	0.00	0.00	0.00	
	ISD - Credit Notes (Amendment)	4(A)(4)	0.00	0.00	0.00	0.00	

5. ITC Reversal Summary (Rule 37A)

(Amount in ₹ for all tables)

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
Credit which may be reversed under FORM GSTR-3B							
Part A ITC Reversed - Others							
I	ITC Reversal on account of Rule 37A	4(B)(2)	0.00	0.00	0.00	0.00	Such credit shall be reversed and has to be reported in table 4(B)(2) of FORM GSTR-3B.
Details	B2B - Invoices		0.00	0.00	0.00	0.00	
	B2B - Debit Notes		0.00	0.00	0.00	0.00	
	B2B - Invoices (Amendment)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (Amendment)		0.00	0.00	0.00	0.00	

6. ITC Rejected

(Amount in ₹ for all tables)

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
Credit which is rejected on IMS Dashboard							
Part A ITC Rejected - Others							
I	All other ITC - Supplies from registered persons other than reverse charge (IMS)	NA	0.00	0.00	0.00	0.00	Such credit is not eligible to avail as already rejected on IMS Dashboard
Details	B2B - Invoices (IMS)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (IMS)		0.00	0.00	0.00	0.00	
	ECO - Documents (IMS)		0.00	0.00	0.00	0.00	
	B2B - Invoices (Amendment) (IMS)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (Amendment) (IMS)		0.00	0.00	0.00	0.00	
	ECO - Documents (Amendment) (IMS)		0.00	0.00	0.00	0.00	

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
II	Inward Supplies from ISD	NA	0.00	0.00	0.00	0.00	Such credit is not eligible to avail as already rejected on IMS Dashboard
Details	ISD - Invoices		0.00	0.00	0.00	0.00	
	ISD - Invoices (Amendment)		0.00	0.00	0.00	0.00	
Part B Rejected Records - Credit notes							
I	Others (IMS)	NA	0.00	0.00	0.00	0.00	These Credit Notes are not eligible to net-off against relevant ITC available tables [Table 4A(4,5)]
Details	B2B - Credit Notes (IMS)		0.00	0.00	0.00	0.00	
	B2B - Credit Notes (Amendment) (IMS)		0.00	0.00	0.00	0.00	
	ISD - Credit notes		0.00	0.00	0.00	0.00	
	ISD - Credit Notes (Amendment)		0.00	0.00	0.00	0.00	

Instructions:

1. Terms Used :-

- a. ITC – Input tax credit
- b. B2B – Business to Business
- c. ISD – Input service distributor
- d. IMPG – Import of goods
- e. IMPGSEZ – Import of goods from SEZ
- f. ECO – E-Commerce Operator

2. Important Advisory:

- a. FORM GSTR-2B is a statement which has been generated on the basis of the information furnished by your suppliers or by ECOs in their respective FORMS GSTR-1/IFF, GSTR-1A, 5 and 6. Taxpayers are advised to refer FORM GSTR-2B for availing credit in FORM GSTR-3B. However, in case for additional details, they may refer to their respective FORM GSTR-2A (which is updated on near real time basis) for more details.

b. Input tax credit shall be indicated to be non-available in the following scenarios: -

- i. Invoice or debit note for supply of goods or services or both where the recipient is not entitled to input tax credit as per the provisions of sub-section (4) of Section 16 of CGST Act, 2017.
- ii. Invoice or debit note where the Supplier (GSTIN) and place of supply are in the same State while recipient is in another State.

However, there may be other scenarios for which input tax credit may not be available to the taxpayers and the same has not been generated by the system.

Taxpayers, should self-assess and reverse such credit in their FORM GSTR-3B.

c. Only those records will be part of FORM GSTR-2B, which are either Accepted or Deemed accepted on IMS dashboard. Records rejected on IMS dashboard will appear under Table 6 (ITC Rejected).

3. It may be noted that GSTR-2B will consist of all the GSTR-1/IFF and GSTR-1A, 5s and 6s being filed by your respective supplier or by ECOs. Generally, this date will be between filing date of GSTR-1(Monthly/Quarterly)/IFF for previous month (M-1) to filing date of GSTR-1(Monthly/Quarterly)/IFF for the current month (M). For example, GSTR-2B for the month of February will consist of all the documents filed by suppliers in their GSTR-1 from 00:00 hours on 12th February to 23:59 hours on 11th March. It may be noted that for import of goods, the data is being updated on real time basis, therefore, imports made in the month (month for which GSTR-2B is being generated for) shall be made available. The dates for which the relevant data has been extracted is available under the "View Advisory" tab on the online portal.
4. It also contains information on imports of goods from the ICEGATE system including data on imports from Special Economic Zones Units / Developers.
5. It may be noted that reverse charge credit on import of services is not part of this statement and will be continued to be entered by taxpayers in Table 4(A) (2) of FORM GSTR-3B.
6. Table 3 captures the summary of ITC available as on the date of generation of FORM GSTR-2B. It is divided into following two parts:
 - A. Part A captures the summary of credit that may be availed in relevant tables of FORM GSTR-3B.
 - B. Part B captures the summary of credit that shall be net-off from relevant table of FORM GSTR-3B.
7. Table 4 captures the summary of ITC not available as on the date of generation of FORM GSTR-2B. Credit available in this table shall not be availed as credit in FORM GSTR-3B but to be reported as ineligible ITC in Table 4(D)(2) of FORM GSTR-3B. However, the liability to pay tax on reverse charge basis and the liability to net-off credit on receipt of credit notes continues for such supplies.
8. Table 5 captures the summary of ITC to be reversed under Rule 37A on or before 30th November following the end of financial year in which the ITC in respect of such invoice or debit note has been availed for which supplier has not furnished FORM GSTR-3B. Credit auto populated in this table shall be reversed FORM GSTR-3B but to be reported as ITC reversed in Table 4(B)(2) of FORM GSTR-3B. Details of ITC reversal will be made available only in GSTR 2B of September return period of subsequent financial year.
9. Table 6 captures the summary of ITC rejected as on the date of generation of GSTR-2B. It is divided into following two parts:

- a. A. Part A captures the summary of Input tax credit which is rejected by taxpayer on IMS Dashboard and hence same is not eligible to avail in FORM GSTR-3B.
- b. B. Part B captures the summary of credit notes which are rejected by taxpayer on IMS Dashboard and hence same are not eligible to consider in FORM GSTR-3B.
10. Taxpayers are advised to ensure that the data generated in FORM GSTR-2B is reconciled with their own records and books of accounts. Tax payers shall ensure that
- No credit shall be taken twice for any document under any circumstances.
 - Credit shall be reversed wherever necessary.
 - Tax on reverse charge basis shall be paid in cash.
11. Details of invoices, credit notes, debit notes, ISD invoices, ISD credit and debit notes, bill of entries etc. will also be made available online and through download facility.
12. There may be scenarios where a percentage of the applicable rate of tax rate may be notified by the Government. A separate column will be provided for invoices / documents where such rate is applicable.
13. In case of rejection of following type of records, tax amount of such rejected records will be added back as liability in next GSTR 3B/ GSTR5/ GSTR 6 of your supplier/ distributor:
- Credit notes
 - Upward amendment of credit notes
 - Downward amendment of credit notes (where original CN was also rejected)
 - Downward amendment of Invoices and debit notes (where original Invoice/ DN was accepted)
14. Table wise instructions:

<u>Table No. and Heading</u>	<u>Instructions</u>
<u>ITC Available Summary</u>	
Table 3 Part A Section I All other ITC - Supplies from registered persons other than reverse charge	<ol style="list-style-type: none"> This section consists of the details of supplies (other than those on which tax is to be paid on reverse charge basis), which have been declared and filed by your suppliers or by ECOs in their FORM GSTR-1/IFF and GSTR-5. This table displays only the supplies on which input tax credit is available. Negative credit, if any may arise due to amendment in B2B-Invoices, ECO-Documents and B2B-Debit notes. Such credit shall be net-off in Table 4(A)(5) of FORM GSTR-3B.
Table 3 Part A Section II	<ol style="list-style-type: none"> This section consists of the details of supplies, which have been declared and filed by an input service distributor in their

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
- B2CL	0	Note	0.00	0.00			0.00
- EXPWP	0	Note	0.00	0.00			0.00
- EXPWOP	0	Note	0.00				
10 - Amendment to taxable outward supplies made to unregistered person in returns for earlier tax periods in table 7 including supplies made through e-commerce operator attracting TCS - B2C (Others)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
11A(1), 11A(2) - Advances received for which invoice has not been issued (tax amount to be added to the output tax liability) (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
11B(1), 11B(2) - Advance amount received in earlier tax period and adjusted against the supplies being shown in this tax period in Table Nos. 4, 5, 6 and 7 (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
11A - Amendment to advances received in returns for earlier tax periods in table 11A(1), 11A(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total			0.00	0.00	0.00	0.00	0.00
11B - Amendment to advances adjusted in returns for earlier tax periods in table 11B(1), 11B(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total			0.00	0.00	0.00	0.00	0.00
12 - HSN-wise summary of outward supplies							
Total	8	NA	43,61,276.54	2,84,423.75	25,648.23	25,648.23	0.00
13 - Documents issued							
Net issued documents	0	All Documents					
14 - Supplies made through E-Commerce Operators							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
(a) Liable to collect tax u/s 52	0	Net Value	0.00	0.00	0.00	0.00	0.00
(b) Liable to pay tax u/s 9(5)	0	Net Value	0.00	0.00	0.00	0.00	0.00
14A - Amended Supplies made through E-Commerce Operators							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
(a) Liable to collect tax u/s 52							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Amended amount – Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
(b) Liable to pay tax u/s 9(5)							
Amended amount – Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
15 - Supplies U/s 9(5)							
Total	0	Document/Net Value	0.00	0.00	0.00	0.00	0.00
- For Registered Recipients	0	Document	0.00	0.00	0.00	0.00	0.00
- Regular	0	Document	0.00	0.00	0.00	0.00	0.00
- DE	0	Document	0.00	0.00	0.00	0.00	0.00
- SEZWP	0	Document	0.00	0.00			0.00
- SEZWOP	0	Document	0.00				
- For Unregistered Recipient	0	Net Value	0.00	0.00	0.00	0.00	0.00
15A (I) - Amended Supplies U/s 9(5) – For Registered Recipients							
Amended amount - Total	0	Document	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Document	0.00	0.00	0.00	0.00	0.00
- Regular	0	Document	0.00	0.00	0.00	0.00	0.00
- DE	0	Document	0.00	0.00	0.00	0.00	0.00
- SEZWP	0	Document	0.00	0.00			0.00
- SEZWOP	0	Document	0.00				
15A (II) - Amended Supplies U/s 9(5) – For Unregistered Recipients							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total Liability (Outward supplies other than Reverse charge)			43,61,276.54	2,84,423.75	25,648.23	25,648.23	0.00

Verification:

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in case of any reduction in output tax liability the benefit thereof has been/ will be passed on to the recipient of supply.

Date: 10/12/2024

Signature

Name of Authorized Signatory

SANJEEV BANSAL

Designation/Status: PARTNER

4612
FORM GSTR-1
[See rule 59(1)]

Details of outward supplies of goods or services

Financial year	2024-25
Tax period	December

1	GSTIN		06ACRFS1419C1Z8
2	(a)	Legal name of the registered person	SANJEEV ENTERPRISES
	(b)	Trade name if any	Sanjeev Enterprises
	(c)	ARN	AA061224419140U
	(d)	ARN date	13/01/2025

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
4A - Taxable outward supplies made to registered persons (other than reverse charge supplies) including supplies made through e-commerce operator attracting TCS - B2B Regular							
Total	75	Invoice	59,26,666.56	3,09,975.05	95,797.22	95,797.22	0.00
4B - Taxable outward supplies made to registered persons attracting tax on reverse charge - B2B Reverse charge							
Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
5 - Taxable outward inter-state supplies made to unregistered persons (where invoice value is more than Rs. 1 lakh) including supplies made through e-commerce operator, rate wise - B2CL (Large)							
Total	0	Invoice	0.00	0.00			0.00
6A - Exports (with/without payment)							
Total	0	Invoice	0.00	0.00			0.00
- EXPWP	0	Invoice	0.00	0.00			0.00
- EXPWOP	0	Invoice	0.00				
6B - Supplies made to SEZ unit or SEZ developer - SEZWP/SEZWOP							
Total	0	Invoice	0.00	0.00			0.00
- SEZWP	0	Invoice	0.00	0.00			0.00
- SEZWOP	0	Invoice	0.00				
6C - Deemed Exports - DE							
Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
7- Taxable supplies (Net of debit and credit notes) to unregistered persons (other than the supplies covered in Table 5) including supplies made through e-commerce operator attracting TCS - B2CS (Others)							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
8 - Nil rated, exempted and non GST outward supplies							
Total			0.00				
- Nil			0.00				
- Exempted			0.00				
- Non-GST			0.00				
9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Regular							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Reverse charge							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9A - Amendment to Inter-State supplies made to unregistered person (where invoice value is more than Rs. 1 lakh) in returns of earlier tax periods in table 5 - B2CL (Large)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original)			0.00	0.00			0.00
9A - Amendment to Export supplies in returns of earlier tax periods in table 6A (EXPWP/EXPWOP)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original) - Total			0.00	0.00			0.00
- EXPWP	0	Invoice	0.00	0.00			0.00
- EXPWOP	0	Invoice	0.00				
9A - Amendment to supplies made to SEZ units or SEZ developers in returns of earlier tax periods in table 6B (SEZWP/SEZWOP)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original) - Total			0.00	0.00			0.00
- SEZWP	0	Invoice	0.00	0.00			0.00
- SEZWOP	0	Invoice	0.00				
9A - Amendment to Deemed Exports in returns of earlier tax periods in table 6C (DE)							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9B - Credit/Debit Notes (Registered) - CDNR							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total - Net off debit/credit notes (Debit notes - Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net Total (Debit notes – Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net Total (Debit notes – Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net Total (Debit notes – Credit notes)	0	Note	0.00	0.00			0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 6C – DE							
Net Total (Debit notes – Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
9B - Credit/Debit Notes (Unregistered) – CDNUR							
Total - Net off debit/credit notes (Debit notes - Credit notes)	0	Note	0.00	0.00			0.00
Unregistered Type							
- B2CL	0	Note	0.00	0.00			0.00
- EXPWP	0	Note	0.00	0.00			0.00
- EXPWOP	0	Note	0.00				
9C - Amended Credit/Debit Notes (Registered) - CDNRA							
Amended amount - Total	0	Note	0.00	0.00	0.00	0.00	0.00
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00			0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6C – DE							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
9C - Amended Credit/Debit Notes (Unregistered) - CDNURA							
Amended amount - Total	0	Note	0.00	0.00			0.00
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00			0.00
Unregistered Type							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
- B2CL	0	Note	0.00	0.00			0.00
- EXPWP	0	Note	0.00	0.00			0.00
- EXPWOP	0	Note	0.00				
10 - Amendment to taxable outward supplies made to unregistered person in returns for earlier tax periods in table 7 including supplies made through e-commerce operator attracting TCS - B2C (Others)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
11A(1), 11A(2) - Advances received for which invoice has not been issued (tax amount to be added to the output tax liability) (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
11B(1), 11B(2) - Advance amount received in earlier tax period and adjusted against the supplies being shown in this tax period in Table Nos. 4, 5, 6 and 7 (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
11A - Amendment to advances received in returns for earlier tax periods in table 11A(1), 11A(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total			0.00	0.00	0.00	0.00	0.00
11B - Amendment to advances adjusted in returns for earlier tax periods in table 11B(1), 11B(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total			0.00	0.00	0.00	0.00	0.00
12 - HSN-wise summary of outward supplies							
Total	9	NA	59,26,666.56	3,09,975.05	95,797.22	95,797.22	0.00
13 - Documents issued							
Net issued documents	0	All Documents					
14 - Supplies made through E-Commerce Operators							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
(a) Liable to collect tax u/s 52	0	Net Value	0.00	0.00	0.00	0.00	0.00
(b) Liable to pay tax u/s 9(5)	0	Net Value	0.00	0.00	0.00	0.00	0.00
14A - Amended Supplies made through E-Commerce Operators							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
(a) Liable to collect tax u/s 52							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Amended amount – Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
(b) Liable to pay tax u/s 9(5)							
Amended amount – Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
15 - Supplies U/s 9(5)							
Total	0	Document/Net Value	0.00	0.00	0.00	0.00	0.00
- For Registered Recipients	0	Document	0.00	0.00	0.00	0.00	0.00
- Regular	0	Document	0.00	0.00	0.00	0.00	0.00
- DE	0	Document	0.00	0.00	0.00	0.00	0.00
- SEZWP	0	Document	0.00	0.00			0.00
- SEZWOP	0	Document	0.00				
- For Unregistered Recipient	0	Net Value	0.00	0.00	0.00	0.00	0.00
15A (I) - Amended Supplies U/s 9(5) – For Registered Recipients							
Amended amount - Total	0	Document	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Document	0.00	0.00	0.00	0.00	0.00
- Regular	0	Document	0.00	0.00	0.00	0.00	0.00
- DE	0	Document	0.00	0.00	0.00	0.00	0.00
- SEZWP	0	Document	0.00	0.00			0.00
- SEZWOP	0	Document	0.00				
15A (II) - Amended Supplies U/s 9(5) – For Unregistered Recipients							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total Liability (Outward supplies other than Reverse charge)			59,26,666.56	3,09,975.05	95,797.22	95,797.22	0.00

Verification:

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in case of any reduction in output tax liability the benefit thereof has been/ will be passed on to the recipient of supply.

Date: 13/01/2025

Signature

Name of Authorized Signatory

SANJEEV BANSAL

Designation/Status: PARTNER

4617

FORM GSTR-1

[See rule 59(1)]

Details of outward supplies of goods or services

Financial year	2024-25
Tax period	February

1	GSTIN	06ACRFS1419C1Z8
2	(a) Legal name of the registered person	SANJEEV ENTERPRISES
	(b) Trade name if any	Sanjeev Enterprises
	(c) ARN	AA0602253011503
	(d) ARN date	11/03/2025

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
4A - Taxable outward supplies made to registered persons (other than reverse charge supplies) including supplies made through e-commerce operator attracting TCS - B2B Regular							
Total	65	Invoice	47,27,726.00	4,02,467.15	20,577.26	20,577.26	0.00
4B - Taxable outward supplies made to registered persons attracting tax on reverse charge - B2B Reverse charge							
Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
5 - Taxable outward inter-state supplies made to unregistered persons (where invoice value is more than Rs. 1 lakh) including supplies made through e-commerce operator, rate wise - B2CL (Large)							
Total	0	Invoice	0.00	0.00			0.00
6A - Exports (with/without payment)							
Total	0	Invoice	0.00	0.00			0.00
- EXPWP	0	Invoice	0.00	0.00			0.00
- EXPWOP	0	Invoice	0.00				
6B - Supplies made to SEZ unit or SEZ developer - SEZWP/SEZWOP							
Total	0	Invoice	0.00	0.00			0.00
- SEZWP	0	Invoice	0.00	0.00			0.00
- SEZWOP	0	Invoice	0.00				
6C - Deemed Exports - DE							
Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
7- Taxable supplies (Net of debit and credit notes) to unregistered persons (other than the supplies covered in Table 5) including supplies made through e-commerce operator attracting TCS - B2CS (Others)							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
8 - Nil rated, exempted and non GST outward supplies							
Total			0.00				
- Nil			0.00				
- Exempted			0.00				
- Non-GST			0.00				
9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Regular							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Reverse charge							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9A - Amendment to Inter-State supplies made to unregistered person (where invoice value is more than Rs. 1 lakh) in returns of earlier tax periods in table 5 - B2CL (Large)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original)			0.00	0.00			0.00
9A - Amendment to Export supplies in returns of earlier tax periods in table 6A (EXPWP/EXPWOP)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original) - Total			0.00	0.00			0.00
- EXPWP	0	Invoice	0.00	0.00			0.00
- EXPWOP	0	Invoice	0.00				
9A - Amendment to supplies made to SEZ units or SEZ developers in returns of earlier tax periods in table 6B (SEZWP/SEZWOP)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original) - Total			0.00	0.00			0.00
- SEZWP	0	Invoice	0.00	0.00			0.00
- SEZWOP	0	Invoice	0.00				
9A - Amendment to Deemed Exports in returns of earlier tax periods in table 6C (DE)							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9B - Credit/Debit Notes (Registered) - CDNR							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total - Net off debit/credit notes (Debit notes - Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net Total (Debit notes – Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net Total (Debit notes – Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net Total (Debit notes – Credit notes)	0	Note	0.00	0.00			0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 6C – DE							
Net Total (Debit notes – Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
9B - Credit/Debit Notes (Unregistered) – CDNUR							
Total - Net off debit/credit notes (Debit notes - Credit notes)	0	Note	0.00	0.00			0.00
Unregistered Type							
- B2CL	0	Note	0.00	0.00			0.00
- EXPWP	0	Note	0.00	0.00			0.00
- EXPWOP	0	Note	0.00				
9C - Amended Credit/Debit Notes (Registered) - CDNRA							
Amended amount - Total	0	Note	0.00	0.00	0.00	0.00	0.00
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00			0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6C – DE							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
9C - Amended Credit/Debit Notes (Unregistered) - CDNURA							
Amended amount - Total	0	Note	0.00	0.00			0.00
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00			0.00
Unregistered Type							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
- B2CL	0	Note	0.00	0.00			0.00
- EXPWP	0	Note	0.00	0.00			0.00
- EXPWOP	0	Note	0.00				
10 - Amendment to taxable outward supplies made to unregistered person in returns for earlier tax periods in table 7 including supplies made through e-commerce operator attracting TCS - B2C (Others)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
11A(1), 11A(2) - Advances received for which invoice has not been issued (tax amount to be added to the output tax liability) (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
11B(1), 11B(2) - Advance amount received in earlier tax period and adjusted against the supplies being shown in this tax period in Table Nos. 4, 5, 6 and 7 (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
11A - Amendment to advances received in returns for earlier tax periods in table 11A(1), 11A(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total			0.00	0.00	0.00	0.00	0.00
11B - Amendment to advances adjusted in returns for earlier tax periods in table 11B(1), 11B(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total			0.00	0.00	0.00	0.00	0.00
12 - HSN-wise summary of outward supplies							
Total	8	NA	47,27,726.00	4,02,467.15	20,577.26	20,577.26	0.00
13 - Documents issued							
Net issued documents	65	All Documents					
14 - Supplies made through E-Commerce Operators							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
(a) Liable to collect tax u/s 52	0	Net Value	0.00	0.00	0.00	0.00	0.00
(b) Liable to pay tax u/s 9(5)	0	Net Value	0.00	0.00	0.00	0.00	0.00
14A - Amended Supplies made through E-Commerce Operators							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
(a) Liable to collect tax u/s 52							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Amended amount – Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
(b) Liable to pay tax u/s 9(5)							
Amended amount – Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
15 - Supplies U/s 9(5)							
Total	0	Document/Net Value	0.00	0.00	0.00	0.00	0.00
- For Registered Recipients	0	Document	0.00	0.00	0.00	0.00	0.00
- Regular	0	Document	0.00	0.00	0.00	0.00	0.00
- DE	0	Document	0.00	0.00	0.00	0.00	0.00
- SEZWP	0	Document	0.00	0.00			0.00
- SEZWOP	0	Document	0.00				
- For Unregistered Recipient	0	Net Value	0.00	0.00	0.00	0.00	0.00
15A (I) - Amended Supplies U/s 9(5) – For Registered Recipients							
Amended amount - Total	0	Document	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Document	0.00	0.00	0.00	0.00	0.00
- Regular	0	Document	0.00	0.00	0.00	0.00	0.00
- DE	0	Document	0.00	0.00	0.00	0.00	0.00
- SEZWP	0	Document	0.00	0.00			0.00
- SEZWOP	0	Document	0.00				
15A (II) - Amended Supplies U/s 9(5) – For Unregistered Recipients							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total Liability (Outward supplies other than Reverse charge)			47,27,726.00	4,02,467.15	20,577.26	20,577.26	0.00

Verification:

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in case of any reduction in output tax liability the benefit thereof has been/ will be passed on to the recipient of supply.

Date: 11/03/2025

Signature

Name of Authorized Signatory

SANJEEV BANSAL

Designation/Status: PARTNER

4622

FORM GSTR-1

[See rule 59(1)]

Details of outward supplies of goods or services

Financial year	2024-25
Tax period	November

1	GSTIN	06ACRFS1419C1Z8
2	(a)	Legal name of the registered person
	(b)	Trade name if any
	(c)	ARN
	(d)	ARN date

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
4A - Taxable outward supplies made to registered persons (other than reverse charge supplies) including supplies made through e-commerce operator attracting TCS - B2B Regular							
Total	56	Invoice	43,61,276.54	2,84,423.75	25,648.23	25,648.23	0.00
4B - Taxable outward supplies made to registered persons attracting tax on reverse charge - B2B Reverse charge							
Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
5 - Taxable outward inter-state supplies made to unregistered persons (where invoice value is more than Rs. 1 lakh) including supplies made through e-commerce operator, rate wise - B2CL (Large)							
Total	0	Invoice	0.00	0.00			0.00
6A - Exports (with/without payment)							
Total	0	Invoice	0.00	0.00			0.00
- EXPWP	0	Invoice	0.00	0.00			0.00
- EXPWOP	0	Invoice	0.00				
6B - Supplies made to SEZ unit or SEZ developer - SEZWP/SEZWOP							
Total	0	Invoice	0.00	0.00			0.00
- SEZWP	0	Invoice	0.00	0.00			0.00
- SEZWOP	0	Invoice	0.00				
6C - Deemed Exports - DE							
Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
7- Taxable supplies (Net of debit and credit notes) to unregistered persons (other than the supplies covered in Table 5) including supplies made through e-commerce operator attracting TCS - B2CS (Others)							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
8 - Nil rated, exempted and non GST outward supplies							
Total			0.00				
- Nil			0.00				
- Exempted			0.00				
- Non-GST			0.00				
9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Regular							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Reverse charge							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9A - Amendment to Inter-State supplies made to unregistered person (where invoice value is more than Rs. 1 lakh) in returns of earlier tax periods in table 5 - B2CL (Large)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original)			0.00	0.00			0.00
9A - Amendment to Export supplies in returns of earlier tax periods in table 6A (EXPWP/EXPWOP)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original) - Total			0.00	0.00			0.00
- EXPWP	0	Invoice	0.00	0.00			0.00
- EXPWOP	0	Invoice	0.00				
9A - Amendment to supplies made to SEZ units or SEZ developers in returns of earlier tax periods in table 6B (SEZWP/SEZWOP)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original) - Total			0.00	0.00			0.00
- SEZWP	0	Invoice	0.00	0.00			0.00
- SEZWOP	0	Invoice	0.00				
9A - Amendment to Deemed Exports in returns of earlier tax periods in table 6C (DE)							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9B - Credit/Debit Notes (Registered) - CDNR							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total - Net off debit/credit notes (Debit notes - Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net Total (Debit notes – Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net Total (Debit notes – Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net Total (Debit notes – Credit notes)	0	Note	0.00	0.00			0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 6C – DE							
Net Total (Debit notes – Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
9B - Credit/Debit Notes (Unregistered) – CDNUR							
Total - Net off debit/credit notes (Debit notes - Credit notes)	0	Note	0.00	0.00			0.00
Unregistered Type							
- B2CL	0	Note	0.00	0.00			0.00
- EXPWP	0	Note	0.00	0.00			0.00
- EXPWOP	0	Note	0.00				
9C - Amended Credit/Debit Notes (Registered) - CDNRA							
Amended amount - Total	0	Note	0.00	0.00	0.00	0.00	0.00
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00			0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6C – DE							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
9C - Amended Credit/Debit Notes (Unregistered) - CDNURA							
Amended amount - Total	0	Note	0.00	0.00			0.00
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00			0.00
Unregistered Type							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total - Net off debit/credit notes (Debit notes - Credit notes)	1	Note	-8,149.00	-977.88	0.00	0.00	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net Total (Debit notes – Credit notes)	1	Note	-8,149.00	-977.88	0.00	0.00	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net Total (Debit notes – Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net Total (Debit notes – Credit notes)	0	Note	0.00	0.00			0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 6C – DE							
Net Total (Debit notes – Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
9B - Credit/Debit Notes (Unregistered) – CDNUR							
Total - Net off debit/credit notes (Debit notes - Credit notes)	0	Note	0.00	0.00			0.00
Unregistered Type							
- B2CL	0	Note	0.00	0.00			0.00
- EXPWP	0	Note	0.00	0.00			0.00
- EXPWOP	0	Note	0.00				
9C - Amended Credit/Debit Notes (Registered) - CDNRA							
Amended amount - Total	0	Note	0.00	0.00	0.00	0.00	0.00
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00			0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6C – DE							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
9C - Amended Credit/Debit Notes (Unregistered) - CDNURA							
Amended amount - Total	0	Note	0.00	0.00			0.00
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00			0.00
Unregistered Type							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
- B2CL	0	Note	0.00	0.00			0.00
- EXPWP	0	Note	0.00	0.00			0.00
- EXPWOP	0	Note	0.00				
10 - Amendment to taxable outward supplies made to unregistered person in returns for earlier tax periods in table 7 including supplies made through e-commerce operator attracting TCS - B2C (Others)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
11A(1), 11A(2) - Advances received for which invoice has not been issued (tax amount to be added to the output tax liability) (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
11B(1), 11B(2) - Advance amount received in earlier tax period and adjusted against the supplies being shown in this tax period in Table Nos. 4, 5, 6 and 7 (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
11A - Amendment to advances received in returns for earlier tax periods in table 11A(1), 11A(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total			0.00	0.00	0.00	0.00	0.00
11B - Amendment to advances adjusted in returns for earlier tax periods in table 11B(1), 11B(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total			0.00	0.00	0.00	0.00	0.00
12 - HSN-wise summary of outward supplies							
Total	9	NA	41,09,058.90	2,39,083.19	43,188.16	43,188.16	0.00
13 - Documents issued							
Net issued documents	0	All Documents					
14 - Supplies made through E-Commerce Operators							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
(a) Liable to collect tax u/s 52	0	Net Value	0.00	0.00	0.00	0.00	0.00
(b) Liable to pay tax u/s 9(5)	0	Net Value	0.00	0.00	0.00	0.00	0.00
14A - Amended Supplies made through E-Commerce Operators							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
(a) Liable to collect tax u/s 52							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Amended amount – Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
(b) Liable to pay tax u/s 9(5)							
Amended amount – Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
15 - Supplies U/s 9(5)							
Total	0	Document/Net Value	0.00	0.00	0.00	0.00	0.00
- For Registered Recipients	0	Document	0.00	0.00	0.00	0.00	0.00
- Regular	0	Document	0.00	0.00	0.00	0.00	0.00
- DE	0	Document	0.00	0.00	0.00	0.00	0.00
- SEZWP	0	Document	0.00	0.00			0.00
- SEZWOP	0	Document	0.00				
- For Unregistered Recipient	0	Net Value	0.00	0.00	0.00	0.00	0.00
15A (I) - Amended Supplies U/s 9(5) – For Registered Recipients							
Amended amount - Total	0	Document	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Document	0.00	0.00	0.00	0.00	0.00
- Regular	0	Document	0.00	0.00	0.00	0.00	0.00
- DE	0	Document	0.00	0.00	0.00	0.00	0.00
- SEZWP	0	Document	0.00	0.00			0.00
- SEZWOP	0	Document	0.00				
15A (II) - Amended Supplies U/s 9(5) – For Unregistered Recipients							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total Liability (Outward supplies other than Reverse charge)			41,09,058.90	2,39,083.19	43,188.16	43,188.16	0.00

Verification:

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in case of any reduction in output tax liability the benefit thereof has been/ will be passed on to the recipient of supply.

Date: 10/04/2025

Signature

Name of Authorized Signatory

SANJEEV BANSAL

Designation/Status: PARTNER

4628

FORM GSTR-1

[See rule 59(1)]

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Details of outward supplies of goods or services

Financial year	2024-25
Tax period	October

1	GSTIN	06ACRFS1419C1Z8
2	(a)	Legal name of the registered person
	(b)	Trade name if any
	(c)	ARN
	(d)	ARN date

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
4A - Taxable outward supplies made to registered persons (other than reverse charge supplies) including supplies made through e-commerce operator attracting TCS - B2B Regular							
Total	53	Invoice	49,93,985.60	3,72,558.72	31,644.93	31,644.93	0.00
4B - Taxable outward supplies made to registered persons attracting tax on reverse charge - B2B Reverse charge							
Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
5 - Taxable outward inter-state supplies made to unregistered persons (where invoice value is more than Rs. 1 lakh) including supplies made through e-commerce operator, rate wise - B2CL (Large)							
Total	0	Invoice	0.00	0.00			0.00
6A - Exports (with/without payment)							
Total	0	Invoice	0.00	0.00			0.00
- EXPWP	0	Invoice	0.00	0.00			0.00
- EXPWOP	0	Invoice	0.00				
6B - Supplies made to SEZ unit or SEZ developer - SEZWP/SEZWOP							
Total	0	Invoice	0.00	0.00			0.00
- SEZWP	0	Invoice	0.00	0.00			0.00
- SEZWOP	0	Invoice	0.00				
6C - Deemed Exports - DE							
Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
7- Taxable supplies (Net of debit and credit notes) to unregistered persons (other than the supplies covered in Table 5) including supplies made through e-commerce operator attracting TCS - B2CS (Others)							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
8 - Nil rated, exempted and non GST outward supplies							
Total			0.00				
- Nil			0.00				
- Exempted			0.00				
- Non-GST			0.00				
9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Regular							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Reverse charge							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9A - Amendment to Inter-State supplies made to unregistered person (where invoice value is more than Rs. 1 lakh) in returns of earlier tax periods in table 5 - B2CL (Large)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original)			0.00	0.00			0.00
9A - Amendment to Export supplies in returns of earlier tax periods in table 6A (EXPWP/EXPWOP)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original) - Total			0.00	0.00			0.00
- EXPWP	0	Invoice	0.00	0.00			0.00
- EXPWOP	0	Invoice	0.00				
9A - Amendment to supplies made to SEZ units or SEZ developers in returns of earlier tax periods in table 6B (SEZWP/SEZWOP)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original) - Total			0.00	0.00			0.00
- SEZWP	0	Invoice	0.00	0.00			0.00
- SEZWOP	0	Invoice	0.00				
9A - Amendment to Deemed Exports in returns of earlier tax periods in table 6C (DE)							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9B - Credit/Debit Notes (Registered) - CDNR							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total - Net off debit/credit notes (Debit notes - Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net Total (Debit notes – Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net Total (Debit notes – Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net Total (Debit notes – Credit notes)	0	Note	0.00	0.00			0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 6C – DE							
Net Total (Debit notes – Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
9B - Credit/Debit Notes (Unregistered) – CDNUR							
Total - Net off debit/credit notes (Debit notes - Credit notes)	0	Note	0.00	0.00			0.00
Unregistered Type							
- B2CL	0	Note	0.00	0.00			0.00
- EXPWP	0	Note	0.00	0.00			0.00
- EXPWOP	0	Note	0.00				
9C - Amended Credit/Debit Notes (Registered) - CDNRA							
Amended amount - Total	0	Note	0.00	0.00	0.00	0.00	0.00
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00			0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6C – DE							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
9C - Amended Credit/Debit Notes (Unregistered) - CDNURA							
Amended amount - Total	0	Note	0.00	0.00			0.00
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00			0.00
Unregistered Type							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
- B2CL	0	Note	0.00	0.00			0.00
- EXPWP	0	Note	0.00	0.00			0.00
- EXPWOP	0	Note	0.00				
10 - Amendment to taxable outward supplies made to unregistered person in returns for earlier tax periods in table 7 including supplies made through e-commerce operator attracting TCS - B2C (Others)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
11A(1), 11A(2) - Advances received for which invoice has not been issued (tax amount to be added to the output tax liability) (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
11B(1), 11B(2) - Advance amount received in earlier tax period and adjusted against the supplies being shown in this tax period in Table Nos. 4, 5, 6 and 7 (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
11A - Amendment to advances received in returns for earlier tax periods in table 11A(1), 11A(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total			0.00	0.00	0.00	0.00	0.00
11B - Amendment to advances adjusted in returns for earlier tax periods in table 11B(1), 11B(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total			0.00	0.00	0.00	0.00	0.00
12 - HSN-wise summary of outward supplies							
Total	9	NA	49,93,985.60	3,72,558.72	31,644.93	31,644.93	0.00
13 - Documents issued							
Net issued documents	53	All Documents					
14 - Supplies made through E-Commerce Operators							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
(a) Liable to collect tax u/s 52	0	Net Value	0.00	0.00	0.00	0.00	0.00
(b) Liable to pay tax u/s 9(5)	0	Net Value	0.00	0.00	0.00	0.00	0.00
14A - Amended Supplies made through E-Commerce Operators							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
(a) Liable to collect tax u/s 52							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Amended amount – Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
(b) Liable to pay tax u/s 9(5)							
Amended amount – Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
15 - Supplies U/s 9(5)							
Total	0	Document/Net Value	0.00	0.00	0.00	0.00	0.00
- For Registered Recipients	0	Document	0.00	0.00	0.00	0.00	0.00
- Regular	0	Document	0.00	0.00	0.00	0.00	0.00
- DE	0	Document	0.00	0.00	0.00	0.00	0.00
- SEZWP	0	Document	0.00	0.00			0.00
- SEZWOP	0	Document	0.00				
- For Unregistered Recipient	0	Net Value	0.00	0.00	0.00	0.00	0.00
15A (I) - Amended Supplies U/s 9(5) – For Registered Recipients							
Amended amount - Total	0	Document	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Document	0.00	0.00	0.00	0.00	0.00
- Regular	0	Document	0.00	0.00	0.00	0.00	0.00
- DE	0	Document	0.00	0.00	0.00	0.00	0.00
- SEZWP	0	Document	0.00	0.00			0.00
- SEZWOP	0	Document	0.00				
15A (II) - Amended Supplies U/s 9(5) – For Unregistered Recipients							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total Liability (Outward supplies other than Reverse charge)			49,93,985.60	3,72,558.72	31,644.93	31,644.93	0.00

Verification:

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in case of any reduction in output tax liability the benefit thereof has been/ will be passed on to the recipient of supply.

Date: 11/11/2024

Signature

Name of Authorized Signatory

SANJEEV BANSAL

Designation/Status: PARTNER

b. Input tax credit shall be indicated to be non-available in the following scenarios: -

- i. Invoice or debit note for supply of goods or services or both where the recipient is not entitled to input tax credit as per the provisions of sub-section (4) of Section 16 of CGST Act, 2017.
- ii. Invoice or debit note where the Supplier (GSTIN) and place of supply are in the same State while recipient is in another State.

However, there may be other scenarios for which input tax credit may not be available to the taxpayers and the same has not been generated by the system.

Taxpayers, should self-assess and reverse such credit in their FORM GSTR-3B.

c. Only those records will be part of FORM GSTR-2B, which are either Accepted or Deemed accepted on IMS dashboard. Records rejected on IMS dashboard will appear under Table 6 (ITC Rejected).

3. It may be noted that GSTR-2B will consist of all the GSTR-1/IFF and GSTR-1A, 5s and 6s being filed by your respective supplier or by ECOs. Generally, this date will be between filing date of GSTR-1(Monthly/Quarterly)/IFF for previous month (M-1) to filing date of GSTR-1(Monthly/Quarterly)/IFF for the current month (M). For example, GSTR-2B for the month of February will consist of all the documents filed by suppliers in their GSTR-1 from 00:00 hours on 12th February to 23:59 hours on 11th March. It may be noted that for import of goods, the data is being updated on real time basis, therefore, imports made in the month (month for which GSTR-2B is being generated for) shall be made available. The dates for which the relevant data has been extracted is available under the "View Advisory" tab on the online portal.
4. It also contains information on imports of goods from the ICEGATE system including data on imports from Special Economic Zones Units / Developers.
5. It may be noted that reverse charge credit on import of services is not part of this statement and will be continued to be entered by taxpayers in Table 4(A) (2) of FORM GSTR-3B.
6. Table 3 captures the summary of ITC available as on the date of generation of FORM GSTR-2B. It is divided into following two parts:
 - A. Part A captures the summary of credit that may be availed in relevant tables of FORM GSTR-3B.
 - B. Part B captures the summary of credit that shall be net-off from relevant table of FORM GSTR-3B.
7. Table 4 captures the summary of ITC not available as on the date of generation of FORM GSTR-2B. Credit available in this table shall not be availed as credit in FORM GSTR-3B but to be reported as ineligible ITC in Table 4(D)(2) of FORM GSTR-3B. However, the liability to pay tax on reverse charge basis and the liability to net-off credit on receipt of credit notes continues for such supplies.
8. Table 5 captures the summary of ITC to be reversed under Rule 37A on or before 30th November following the end of financial year in which the ITC in respect of such invoice or debit note has been availed for which supplier has not furnished FORM GSTR-3B. Credit auto populated in this table shall be reversed FORM GSTR-3B but to be reported as ITC reversed in Table 4(B)(2) of FORM GSTR-3B. Details of ITC reversal will be made available only in GSTR 2B of September return period of subsequent financial year.
9. Table 6 captures the summary of ITC rejected as on the date of generation of GSTR-2B. It is divided into following two parts:

- a. A. Part A captures the summary of Input tax credit which is rejected by taxpayer on IMS Dashboard and hence same is not eligible to avail in FORM GSTR-3B.
- b. B. Part B captures the summary of credit notes which are rejected by taxpayer on IMS Dashboard and hence same are not eligible to consider in FORM GSTR-3B.
10. Taxpayers are advised to ensure that the data generated in FORM GSTR-2B is reconciled with their own records and books of accounts. Tax payers shall ensure that
- No credit shall be taken twice for any document under any circumstances.
 - Credit shall be reversed wherever necessary.
 - Tax on reverse charge basis shall be paid in cash.
11. Details of invoices, credit notes, debit notes, ISD invoices, ISD credit and debit notes, bill of entries etc. will also be made available online and through download facility.
12. There may be scenarios where a percentage of the applicable rate of tax rate may be notified by the Government. A separate column will be provided for invoices / documents where such rate is applicable.
13. In case of rejection of following type of records, tax amount of such rejected records will be added back as liability in next GSTR 3B/ GSTR5/ GSTR 6 of your supplier/ distributor:
- Credit notes
 - Upward amendment of credit notes
 - Downward amendment of credit notes (where original CN was also rejected)
 - Downward amendment of Invoices and debit notes (where original Invoice/ DN was accepted)
14. Table wise instructions:

<u>Table No. and Heading</u>	<u>Instructions</u>
<u>ITC Available Summary</u>	
Table 3 Part A Section I All other ITC - Supplies from registered persons other than reverse charge	<ol style="list-style-type: none"> This section consists of the details of supplies (other than those on which tax is to be paid on reverse charge basis), which have been declared and filed by your suppliers or by ECOs in their FORM GSTR-1/IFF and GSTR-5. This table displays only the supplies on which input tax credit is available. Negative credit, if any may arise due to amendment in B2B–Invoices, ECO–Documents and B2B–Debit notes. Such credit shall be net-off in Table 4(A)(5) of FORM GSTR-3B.
Table 3 Part A Section II	<ol style="list-style-type: none"> This section consists of the details of supplies, which have been declared and filed by an input service distributor in their

Inward Supplies from ISD	<p>FORM GSTR-6.</p> <p>ii. This table displays only the supplies on which ITC is available.</p> <p>iii. Negative credit, if any, may arise due to amendment in ISD Amendments – Invoices. Such credit shall be net-off in table 4(A)(4) of FORM GSTR-3B.</p>
Table 3 Part A Section III Inward Supplies liable for reverse charge	<p>i. This section consists of the details of supplies on which tax is to be paid on reverse charge basis, which have been declared and filed by your suppliers in their FORM GSTR-1/IFF.</p> <p>ii. This table provides only the supplies on which ITC is available.</p> <p>iii. These supplies shall be declared in Table 3.1(d) of FORM GSTR-3B for payment of tax. Credit may be availed under Table 4(A)(3) of FORM GSTR-3B on payment of tax.</p> <p>iv. Negative credit, if any, may arise due to amendment in B2B - Invoices (Reverse Charge) and B2B - Debit notes (Reverse Charge). Such credit shall be net-off in Table 4(A)(3) of FORM GSTR-3B.</p>
Table 3 Part A Section IV Import of Goods	<p>i. This section provides the details of IGST paid by you on import of goods from overseas and SEZ units / developers on bill of entry and amendment thereof. These details are updated on near real time basis from the ICEGATE system.</p> <p>ii. This table shall consist of data on the imports made by you (GSTIN) in the month for which GSTR-2B is being generated for.</p> <p>iii. The ICEGATE reference date is the date from which the recipient is eligible to take input tax credit.</p> <p>iv. The table also provides if the Bill of entry was amended.</p> <p>v. Information is provided in the tables based on data received from ICEGATE.</p>
Table 3 Part B Section I Others	<p>i. This section consists of the details of credit notes received and amendment thereof which have been declared and filed by your suppliers in their FORM GSTR-1/IFF and GSTR-5</p> <p>ii. This table provides only the credit notes on which ITC is not available.</p> <p>iii. These Credit Notes shall be net-off against relevant ITC available tables [Table 4A(3,4,5)] of FORM GSTR-3B. Liability against Credit Notes (Reverse Charge) shall be net-off in Table 3.1(d).</p>
<u>ITC Not Available Summary</u>	
Table 4 Part A Section I All other ITC - Supplies from registered persons other than reverse charge	<p>i. This section consists of the details of supplies (other than those on which tax is to be paid on reverse charge basis), which have been declared and filed by your suppliers or by ECOs in their FORM GSTR-1/IFF and GSTR-5.</p> <p>ii. This table provides only the supplies on which ITC is not available.</p> <p>iii. Such credit shall not be taken in FORM GSTR-3B. However, such credit shall be reported as ineligible ITC in Table 4(D)(2) of form GSTR-3B.</p>
Table 4 Part A Section II	<p>i. This section consists of the details supplies, which have been declared and filed by an input service distributor in their</p>

Inward Supplies from ISD	<p>FORM GSTR-6.</p> <p>ii. This table provides only the supplies on which ITC is not available.</p> <p>iii. Such credit shall not be taken in FORM GSTR-3B. However, such credit shall be reported as ineligible ITC in Table 4(D)(2) of form GSTR-3B.</p>
Table 4 Part A Section III Inward Supplies liable for reverse charge	<p>i. This section consists of the details of supplies liable for reverse charge, which have been declared and filed by your suppliers in their FORM GSTR-1/IFF.</p> <p>ii. This table provides only the supplies on which ITC is not available.</p> <p>iii. These supplies shall be declared in Table 3.1(d) of FORM GSTR-3B for payment of tax. However, credit will not be available on such supplies.</p> <p>iv. Such credit shall be reported as ineligible ITC in Table 4(D)(2) of form GSTR-3B.</p>
Table 4 Part B Section I Others	<p>i. This section consists details the credit notes received and amendment thereof which have been declared and filed by your suppliers in their FORM GSTR-1/IFF and GSTR-5</p> <p>ii. This table provides only the credit notes on which ITC is not available.</p> <p>iii. Such credit notes shall be net-off from relevant ITC available tables [Table 4A(3,4,5)] of form GSTR-3B.</p>
Table 5 Part A Section I ITC Reversal on account of Rule 37A	<p>i. Table 5 captures the summary of ITC to be reversed under Rule 37A on or before 30th November following the end of financial year in which the ITC in respect of such invoice or debit note has been availed for which supplier has not furnished FORM GSTR-3B</p> <p>ii. Credit auto populated in this table shall be reversed FORM GSTR-3B but to be reported as ITC reversed in Table 4(B)(2) of FORM GSTR-3B.</p>
<u>ITC Rejected</u>	
Table 6 Part A Section I All other ITC - Supplies from registered persons other than reverse charge	<p>i. This section consists of the details of supplies and amendment thereof (other than those on which tax is to be paid on reverse charge basis), which have been declared and filed by your suppliers or by ECOs in their FORM GSTR-1/IFF, GSTR-1A and GSTR- 5.</p> <p>ii. This table displays the supplies which are rejected by you on IMS dashboard.</p> <p>iii. ITC related to these records are not eligible to avail or net-off in FORM GSTR-3B</p>
Table 6 Part A Section II Inward Supplies from ISD	<p>i. This section consists of the details of supplies and amendment thereof, which have been declared and filed by an input service distributor in their FORM GSTR-6.</p> <p>ii. This table displays the supplies which are rejected by you on IMS dashboard.</p> <p>iii. ITC related to these records are not eligible to avail or net-off in FORM GSTR-3B.</p>

Table 6 Part B Section I Others	<ul style="list-style-type: none">i. This section consists of the details of credit notes received and amendment thereof which have been declared and filed by your suppliers in their FORM GSTR-1/IFF, GSTR-1A and GSTR-5/ GSTR-6.ii. This table displays the credit notes and amendment thereof which are rejected by you on IMS dashboard.iii. ITC related to these credit notes and amendment thereof are not eligible to avail or net-off in FORM GSTR-3B.
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4638

FORM GSTR-1

[See rule 59(1)]

Details of outward supplies of goods or services

Financial year	2024-25
Tax period	March

1	GSTIN	06ACRFS1419C1Z8
2	(a) Legal name of the registered person	SANJEEV ENTERPRISES
	(b) Trade name if any	Sanjeev Enterprises
	(c) ARN	AA060325234996X
	(d) ARN date	10/04/2025

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
4A - Taxable outward supplies made to registered persons (other than reverse charge supplies) including supplies made through e-commerce operator attracting TCS - B2B Regular							
Total	63	Invoice	41,17,207.90	2,40,061.07	43,188.16	43,188.16	0.00
4B - Taxable outward supplies made to registered persons attracting tax on reverse charge - B2B Reverse charge							
Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
5 - Taxable outward inter-state supplies made to unregistered persons (where invoice value is more than Rs. 1 lakh) including supplies made through e-commerce operator, rate wise - B2CL (Large)							
Total	0	Invoice	0.00	0.00			0.00
6A - Exports (with/without payment)							
Total	0	Invoice	0.00	0.00			0.00
- EXPWP	0	Invoice	0.00	0.00			0.00
- EXPWOP	0	Invoice	0.00				
6B - Supplies made to SEZ unit or SEZ developer - SEZWP/SEZWOP							
Total	0	Invoice	0.00	0.00			0.00
- SEZWP	0	Invoice	0.00	0.00			0.00
- SEZWOP	0	Invoice	0.00				
6C - Deemed Exports - DE							
Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
7- Taxable supplies (Net of debit and credit notes) to unregistered persons (other than the supplies covered in Table 5) including supplies made through e-commerce operator attracting TCS - B2CS (Others)							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
8 - Nil rated, exempted and non GST outward supplies							
Total			0.00				
- Nil			0.00				
- Exempted			0.00				
- Non-GST			0.00				
9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Regular							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Reverse charge							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9A - Amendment to Inter-State supplies made to unregistered person (where invoice value is more than Rs. 1 lakh) in returns of earlier tax periods in table 5 - B2CL (Large)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original)			0.00	0.00			0.00
9A - Amendment to Export supplies in returns of earlier tax periods in table 6A (EXPWP/EXPWOP)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original) - Total			0.00	0.00			0.00
- EXPWP	0	Invoice	0.00	0.00			0.00
- EXPWOP	0	Invoice	0.00				
9A - Amendment to supplies made to SEZ units or SEZ developers in returns of earlier tax periods in table 6B (SEZWP/SEZWOP)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original) - Total			0.00	0.00			0.00
- SEZWP	0	Invoice	0.00	0.00			0.00
- SEZWOP	0	Invoice	0.00				
9A - Amendment to Deemed Exports in returns of earlier tax periods in table 6C (DE)							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9B - Credit/Debit Notes (Registered) - CDNR							

Inward Supplies from ISD	<p>FORM GSTR-6.</p> <p>ii. This table displays only the supplies on which ITC is available.</p> <p>iii. Negative credit, if any, may arise due to amendment in ISD Amendments – Invoices. Such credit shall be net-off in table 4(A)(4) of FORM GSTR-3B.</p>
Table 3 Part A Section III Inward Supplies liable for reverse charge	<p>i. This section consists of the details of supplies on which tax is to be paid on reverse charge basis, which have been declared and filed by your suppliers in their FORM GSTR-1/IFF.</p> <p>ii. This table provides only the supplies on which ITC is available.</p> <p>iii. These supplies shall be declared in Table 3.1(d) of FORM GSTR-3B for payment of tax. Credit may be availed under Table 4(A)(3) of FORM GSTR-3B on payment of tax.</p> <p>iv. Negative credit, if any, may arise due to amendment in B2B - Invoices (Reverse Charge) and B2B - Debit notes (Reverse Charge). Such credit shall be net-off in Table 4(A)(3) of FORM GSTR-3B.</p>
Table 3 Part A Section IV Import of Goods	<p>i. This section provides the details of IGST paid by you on import of goods from overseas and SEZ units / developers on bill of entry and amendment thereof. These details are updated on near real time basis from the ICEGATE system.</p> <p>ii. This table shall consist of data on the imports made by you (GSTIN) in the month for which GSTR-2B is being generated for.</p> <p>iii. The ICEGATE reference date is the date from which the recipient is eligible to take input tax credit.</p> <p>iv. The table also provides if the Bill of entry was amended.</p> <p>v. Information is provided in the tables based on data received from ICEGATE.</p>
Table 3 Part B Section I Others	<p>i. This section consists of the details of credit notes received and amendment thereof which have been declared and filed by your suppliers in their FORM GSTR-1/IFF and GSTR-5</p> <p>ii. This table provides only the credit notes on which ITC is not available.</p> <p>iii. These Credit Notes shall be net-off against relevant ITC available tables [Table 4A(3,4,5)] of FORM GSTR-3B. Liability against Credit Notes (Reverse Charge) shall be net-off in Table 3.1(d).</p>
<u>ITC Not Available Summary</u>	
Table 4 Part A Section I All other ITC - Supplies from registered persons other than reverse charge	<p>i. This section consists of the details of supplies (other than those on which tax is to be paid on reverse charge basis), which have been declared and filed by your suppliers or by ECOs in their FORM GSTR-1/IFF and GSTR-5.</p> <p>ii. This table provides only the supplies on which ITC is not available.</p> <p>iii. Such credit shall not be taken in FORM GSTR-3B. However, such credit shall be reported as ineligible ITC in Table 4(D)(2) of form GSTR-3B.</p>
Table 4 Part A Section II	<p>i. This section consists of the details supplies, which have been declared and filed by an input service distributor in their</p>

Inward Supplies from ISD	<p>FORM GSTR-6.</p> <p>ii. This table provides only the supplies on which ITC is not available.</p> <p>iii. Such credit shall not be taken in FORM GSTR-3B. However, such credit shall be reported as ineligible ITC in Table 4(D)(2) of form GSTR-3B.</p>
Table 4 Part A Section III Inward Supplies liable for reverse charge	<p>i. This section consists of the details of supplies liable for reverse charge, which have been declared and filed by your suppliers in their FORM GSTR-1/IFF.</p> <p>ii. This table provides only the supplies on which ITC is not available.</p> <p>iii. These supplies shall be declared in Table 3.1(d) of FORM GSTR-3B for payment of tax. However, credit will not be available on such supplies.</p> <p>iv. Such credit shall be reported as ineligible ITC in Table 4(D)(2) of form GSTR-3B.</p>
Table 4 Part B Section I Others	<p>i. This section consists details the credit notes received and amendment thereof which have been declared and filed by your suppliers in their FORM GSTR-1/IFF and GSTR-5</p> <p>ii. This table provides only the credit notes on which ITC is not available.</p> <p>iii. Such credit notes shall be net-off from relevant ITC available tables [Table 4A(3,4,5)] of form GSTR-3B.</p>
Table 5 Part A Section I ITC Reversal on account of Rule 37A	<p>i. Table 5 captures the summary of ITC to be reversed under Rule 37A on or before 30th November following the end of financial year in which the ITC in respect of such invoice or debit note has been availed for which supplier has not furnished FORM GSTR-3B</p> <p>ii. Credit auto populated in this table shall be reversed FORM GSTR-3B but to be reported as ITC reversed in Table 4(B)(2) of FORM GSTR-3B.</p>
<u>ITC Rejected</u>	
Table 6 Part A Section I All other ITC - Supplies from registered persons other than reverse charge	<p>i. This section consists of the details of supplies and amendment thereof (other than those on which tax is to be paid on reverse charge basis), which have been declared and filed by your suppliers or by ECOs in their FORM GSTR-1/IFF, GSTR-1A and GSTR- 5.</p> <p>ii. This table displays the supplies which are rejected by you on IMS dashboard.</p> <p>iii. ITC related to these records are not eligible to avail or net-off in FORM GSTR-3B</p>
Table 6 Part A Section II Inward Supplies from ISD	<p>i. This section consists of the details of supplies and amendment thereof, which have been declared and filed by an input service distributor in their FORM GSTR-6.</p> <p>ii. This table displays the supplies which are rejected by you on IMS dashboard.</p> <p>iii. ITC related to these records are not eligible to avail or net-off in FORM GSTR-3B.</p>

Table 6 Part B Section I Others	<ul style="list-style-type: none">i. This section consists of the details of credit notes received and amendment thereof which have been declared and filed by your suppliers in their FORM GSTR-1/IFF, GSTR-1A and GSTR-5/ GSTR-6.ii. This table displays the credit notes and amendment thereof which are rejected by you on IMS dashboard.iii. ITC related to these credit notes and amendment thereof are not eligible to avail or net-off in FORM GSTR-3B.
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4643 FORM GSTR-2B

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Auto-drafted ITC Statement

(From FORM GSTR-1/IFF including E-Commerce supplies, GSTR-1A, GSTR-5 and GSTR-6 and Import data received from ICEGATE)

Financial Year	2024-25
Month	October

1.GSTIN	06ACRFS1419C1Z8
2(a).Legal name of the registered person	SANJEEV ENTERPRISES
2(b).Trade name, if any	Sanjeev Enterprises
2(c).Date of generation	17/11/2024

3. ITC Available Summary

(Amount in ₹ for all tables)

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
Credit which may be availed under FORM GSTR-3B							
Part A ITC Available - Credit may be claimed in relevant headings in GSTR-3B							
I	All other ITC - Supplies from registered persons other than reverse charge (IMS)	4(A)(5)	1,57,336.47	1,11,136.81	1,11,136.81	0.00	Net input tax credit may be availed under Table 4(A)(5) of FORM GSTR-3B.
Details	B2B - Invoices (IMS)		1,57,336.47	1,11,136.81	1,11,136.81	0.00	
	B2B - Debit Notes (IMS)		0.00	0.00	0.00	0.00	
	ECO - Documents (IMS)		0.00	0.00	0.00	0.00	
	B2B - Invoices (Amendment) (IMS)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (Amendment) (IMS)		0.00	0.00	0.00	0.00	
	ECO - Documents (Amendment) (IMS)		0.00	0.00	0.00	0.00	

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
II	Inward Supplies from ISD	4(A)(4)	0.00	0.00	0.00	0.00	Net input tax credit may be availed under Table 4(A)(4) of FORM GSTR-3B.
Details	ISD - Invoices		0.00	0.00	0.00	0.00	
	ISD - Invoices (Amendment)		0.00	0.00	0.00	0.00	
III	Inward Supplies liable for reverse charge	3.1(d) 4(A)(3)	0.00	0.00	0.00	0.00	These supplies shall be declared in Table 3.1(d) of FORM GSTR-3B for payment of tax. Net input tax credit may be availed under Table 4(A)(3) of FORM GSTR-3B on payment of tax.
Details	B2B - Invoices		0.00	0.00	0.00	0.00	
	B2B - Debit Notes		0.00	0.00	0.00	0.00	
	B2B - Invoices (Amendment)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (Amendment)		0.00	0.00	0.00	0.00	
IV	Import of Goods	4(A)(1)	0.00	0.00	0.00	0.00	Net input tax credit may be availed under Table 4(A)(1) of FORM GSTR-3B.
Details	IMPG - Import of goods from overseas		0.00	0.00	0.00	0.00	
	IMPG (Amendment)		0.00	0.00	0.00	0.00	
	IMPGSEZ - Import of goods from SEZ		0.00	0.00	0.00	0.00	
	IMPGSEZ (Amendment)		0.00	0.00	0.00	0.00	
Part B ITC Available – Credit Notes should be net-off against relevant available headings in GSTR-3B							
I	Others	4(A)	72.00	0.00	0.00	0.00	Credit Notes shall be net-off against relevant ITC available tables [Table 4A(3,4,5)]. Liability against Credit Notes (Reverse Charge) shall be net-off in Table 3.1(d).
Details	B2B - Credit Notes (IMS)	4(A)(5)	72.00	0.00	0.00	0.00	

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
	B2B - Credit Notes (Amendment) (IMS)	4(A)(5)	0.00	0.00	0.00	0.00	
	B2B - Credit notes (Reverse charge)	3.1(d) 4(A)(3)	0.00	0.00	0.00	0.00	
	B2B - Credit notes (Reverse charge) (Amendment)	3.1(d) 4(A)(3)	0.00	0.00	0.00	0.00	
	ISD - Credit notes	4(A)(4)	0.00	0.00	0.00	0.00	
	ISD - Credit Notes (Amendment)	4(A)(4)	0.00	0.00	0.00	0.00	

4. ITC Not Available Summary

(Amount in ₹ for all tables)

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
Credit which may not be availed under FORM GSTR-3B							
Part A ITC Not Available							
I	All other ITC - Supplies from registered persons other than reverse charge	4(D)(2)	0.00	0.00	0.00	0.00	Such credit shall not be taken and has to be reported in table 4(D)(2) of FORM GSTR-3B.
Details	B2B - Invoices		0.00	0.00	0.00	0.00	
	B2B - Debit Notes		0.00	0.00	0.00	0.00	
	ECO - Documents		0.00	0.00	0.00	0.00	
	B2B - Invoices (Amendment)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (Amendment)		0.00	0.00	0.00	0.00	
	ECO - Documents (Amendment)		0.00	0.00	0.00	0.00	
II	Inward Supplies from ISD	4(D)(2)	0.00	0.00	0.00	0.00	Such credit shall not be taken and has to be reported in table 4(D)(2) of FORM GSTR-3B.

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
Details	ISD - Invoices		0.00	0.00	0.00	0.00	
	ISD - Invoices (Amendment)		0.00	0.00	0.00	0.00	
III	Inward Supplies liable for reverse charge	3.1(d) 4(D)(2)	0.00	0.00	0.00	0.00	These supplies shall be declared in Table 3.1(d) of FORM GSTR-3B for payment of tax. However, credit will not be available on the same and has to be reported in table 4(D)(2) of FORM GSTR-3B.
Details	B2B - Invoices		0.00	0.00	0.00	0.00	
	B2B - Debit Notes		0.00	0.00	0.00	0.00	
	B2B - Invoices (Amendment)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (Amendment)		0.00	0.00	0.00	0.00	
Part B ITC Not Available – Credit notes should be net-off against relevant ITC available headings in GSTR-3B							
I	Others	4(A)	0.00	0.00	0.00	0.00	Credit Notes should be net-off against relevant ITC available tables [Table 4A(3,4,5)].
Details	B2B - Credit Notes	4(A)(5)	0.00	0.00	0.00	0.00	
	B2B - Credit Notes (Amendment)	4(A)(5)	0.00	0.00	0.00	0.00	
	B2B - Credit notes (Reverse charge)	4(A)(3)	0.00	0.00	0.00	0.00	
	B2B - Credit notes (Reverse charge) (Amendment)	4(A)(3)	0.00	0.00	0.00	0.00	
	ISD - Credit notes	4(A)(4)	0.00	0.00	0.00	0.00	
	ISD - Credit Notes (Amendment)	4(A)(4)	0.00	0.00	0.00	0.00	

5. ITC Reversal Summary (Rule 37A)

(Amount in ₹ for all tables)

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
Credit which may be reversed under FORM GSTR-3B							
Part A ITC Reversed - Others							
I	ITC Reversal on account of Rule 37A	4(B)(2)	0.00	0.00	0.00	0.00	Such credit shall be reversed and has to be reported in table 4(B)(2) of FORM GSTR-3B.
Details	B2B - Invoices		0.00	0.00	0.00	0.00	
	B2B - Debit Notes		0.00	0.00	0.00	0.00	
	B2B - Invoices (Amendment)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (Amendment)		0.00	0.00	0.00	0.00	

6. ITC Rejected

(Amount in ₹ for all tables)

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
Credit which is rejected on IMS Dashboard							
Part A ITC Rejected - Others							
I	All other ITC - Supplies from registered persons other than reverse charge (IMS)	NA	0.00	0.00	0.00	0.00	Such credit is not eligible to avail as already rejected on IMS Dashboard
Details	B2B - Invoices (IMS)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (IMS)		0.00	0.00	0.00	0.00	
	ECO - Documents (IMS)		0.00	0.00	0.00	0.00	
	B2B - Invoices (Amendment) (IMS)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (Amendment) (IMS)		0.00	0.00	0.00	0.00	
	ECO - Documents (Amendment) (IMS)		0.00	0.00	0.00	0.00	

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
II	Inward Supplies from ISD	NA	0.00	0.00	0.00	0.00	Such credit is not eligible to avail as already rejected on IMS Dashboard
Details	ISD - Invoices		0.00	0.00	0.00	0.00	
	ISD - Invoices (Amendment)		0.00	0.00	0.00	0.00	
Part B Rejected Records - Credit notes							
I	Others (IMS)	NA	0.00	0.00	0.00	0.00	These Credit Notes are not eligible to net-off against relevant ITC available tables [Table 4A(4,5)]
Details	B2B - Credit Notes (IMS)		0.00	0.00	0.00	0.00	
	B2B - Credit Notes (Amendment) (IMS)		0.00	0.00	0.00	0.00	
	ISD - Credit notes		0.00	0.00	0.00	0.00	
	ISD - Credit Notes (Amendment)		0.00	0.00	0.00	0.00	

Instructions:

1. Terms Used :-

- a. ITC – Input tax credit
- b. B2B – Business to Business
- c. ISD – Input service distributor
- d. IMPG – Import of goods
- e. IMPGSEZ – Import of goods from SEZ
- f. ECO – E-Commerce Operator

2. Important Advisory:

- a. FORM GSTR-2B is a statement which has been generated on the basis of the information furnished by your suppliers or by ECOs in their respective FORMS GSTR-1/IFF, GSTR-1A, 5 and 6. Taxpayers are advised to refer FORM GSTR-2B for availing credit in FORM GSTR-3B. However, in case for additional details, they may refer to their respective FORM GSTR-2A (which is updated on near real time basis) for more details.

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
8 - Nil rated, exempted and non GST outward supplies							
Total			0.00				
- Nil			0.00				
- Exempted			0.00				
- Non-GST			0.00				
9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Regular							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Reverse charge							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9A - Amendment to Inter-State supplies made to unregistered person (where invoice value is more than Rs. 1 lakh) in returns of earlier tax periods in table 5 - B2CL (Large)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original)			0.00	0.00			0.00
9A - Amendment to Export supplies in returns of earlier tax periods in table 6A (EXPWP/EXPWOP)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original) - Total			0.00	0.00			0.00
- EXPWP	0	Invoice	0.00	0.00			0.00
- EXPWOP	0	Invoice	0.00				
9A - Amendment to supplies made to SEZ units or SEZ developers in returns of earlier tax periods in table 6B (SEZWP/SEZWOP)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original) - Total			0.00	0.00			0.00
- SEZWP	0	Invoice	0.00	0.00			0.00
- SEZWOP	0	Invoice	0.00				
9A - Amendment to Deemed Exports in returns of earlier tax periods in table 6C (DE)							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9B - Credit/Debit Notes (Registered) - CDNR							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total - Net off debit/credit notes (Debit notes - Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net Total (Debit notes – Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net Total (Debit notes – Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net Total (Debit notes – Credit notes)	0	Note	0.00	0.00			0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 6C – DE							
Net Total (Debit notes – Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
9B - Credit/Debit Notes (Unregistered) – CDNUR							
Total - Net off debit/credit notes (Debit notes - Credit notes)	0	Note	0.00	0.00			0.00
Unregistered Type							
- B2CL	0	Note	0.00	0.00			0.00
- EXPWP	0	Note	0.00	0.00			0.00
- EXPWOP	0	Note	0.00				
9C - Amended Credit/Debit Notes (Registered) - CDNRA							
Amended amount - Total	0	Note	0.00	0.00	0.00	0.00	0.00
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00			0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6C – DE							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
9C - Amended Credit/Debit Notes (Unregistered) - CDNURA							
Amended amount - Total	0	Note	0.00	0.00			0.00
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00			0.00
Unregistered Type							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
- B2CL	0	Note	0.00	0.00			0.00
- EXPWP	0	Note	0.00	0.00			0.00
- EXPWOP	0	Note	0.00				
10 - Amendment to taxable outward supplies made to unregistered person in returns for earlier tax periods in table 7 including supplies made through e-commerce operator attracting TCS - B2C (Others)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
11A(1), 11A(2) - Advances received for which invoice has not been issued (tax amount to be added to the output tax liability) (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
11B(1), 11B(2) - Advance amount received in earlier tax period and adjusted against the supplies being shown in this tax period in Table Nos. 4, 5, 6 and 7 (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
11A - Amendment to advances received in returns for earlier tax periods in table 11A(1), 11A(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total			0.00	0.00	0.00	0.00	0.00
11B - Amendment to advances adjusted in returns for earlier tax periods in table 11B(1), 11B(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total			0.00	0.00	0.00	0.00	0.00
12 - HSN-wise summary of outward supplies							
Total	8	NA	51,41,722.11	3,56,584.31	69,205.76	69,205.76	0.00
13 - Documents issued							
Net issued documents	61	All Documents					
14 - Supplies made through E-Commerce Operators							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
(a) Liable to collect tax u/s 52	0	Net Value	0.00	0.00	0.00	0.00	0.00
(b) Liable to pay tax u/s 9(5)	0	Net Value	0.00	0.00	0.00	0.00	0.00
14A - Amended Supplies made through E-Commerce Operators							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
(a) Liable to collect tax u/s 52							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Amended amount – Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
(b) Liable to pay tax u/s 9(5)							
Amended amount – Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
15 - Supplies U/s 9(5)							
Total	0	Document/Net Value	0.00	0.00	0.00	0.00	0.00
- For Registered Recipients	0	Document	0.00	0.00	0.00	0.00	0.00
- Regular	0	Document	0.00	0.00	0.00	0.00	0.00
- DE	0	Document	0.00	0.00	0.00	0.00	0.00
- SEZWP	0	Document	0.00	0.00			0.00
- SEZWOP	0	Document	0.00				
- For Unregistered Recipient	0	Net Value	0.00	0.00	0.00	0.00	0.00
15A (I) - Amended Supplies U/s 9(5) – For Registered Recipients							
Amended amount - Total	0	Document	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Document	0.00	0.00	0.00	0.00	0.00
- Regular	0	Document	0.00	0.00	0.00	0.00	0.00
- DE	0	Document	0.00	0.00	0.00	0.00	0.00
- SEZWP	0	Document	0.00	0.00			0.00
- SEZWOP	0	Document	0.00				
15A (II) - Amended Supplies U/s 9(5) – For Unregistered Recipients							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total Liability (Outward supplies other than Reverse charge)			51,41,722.11	3,56,584.31	69,205.76	69,205.76	0.00

Verification:

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in case of any reduction in output tax liability the benefit thereof has been/ will be passed on to the recipient of supply.

Date: 11/02/2025

Signature

Name of Authorized Signatory

SANJEEV BANSAL

Designation/Status: PARTNER

4653 FORM GSTR-2B

105

Auto-drafted ITC Statement

(From FORM GSTR-1/IFF including E-Commerce supplies, GSTR-1A, GSTR-5 and GSTR-6 and Import data received from ICEGATE)

Financial Year	2024-25
Month	December

1.GSTIN	06ACRFS1419C1Z8
2(a).Legal name of the registered person	SANJEEV ENTERPRISES
2(b).Trade name, if any	Sanjeev Enterprises
2(c).Date of generation	16/01/2025

3. ITC Available Summary

(Amount in ₹ for all tables)

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
Credit which may be availed under FORM GSTR-3B							
Part A ITC Available - Credit may be claimed in relevant headings in GSTR-3B							
I	All other ITC - Supplies from registered persons other than reverse charge (IMS)	4(A)(5)	1,61,324.12	60,155.68	60,155.68	0.00	Net input tax credit may be availed under Table 4(A)(5) of FORM GSTR-3B.
Details	B2B - Invoices (IMS)		1,61,324.12	60,155.68	60,155.68	0.00	
	B2B - Debit Notes (IMS)		0.00	0.00	0.00	0.00	
	ECO - Documents (IMS)		0.00	0.00	0.00	0.00	
	B2B - Invoices (Amendment) (IMS)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (Amendment) (IMS)		0.00	0.00	0.00	0.00	
	ECO - Documents (Amendment) (IMS)		0.00	0.00	0.00	0.00	

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
II	Inward Supplies from ISD	4(A)(4)	0.00	0.00	0.00	0.00	Net input tax credit may be availed under Table 4(A)(4) of FORM GSTR-3B.
Details	ISD - Invoices		0.00	0.00	0.00	0.00	
	ISD - Invoices (Amendment)		0.00	0.00	0.00	0.00	
III	Inward Supplies liable for reverse charge	3.1(d) 4(A)(3)	3,880.50	0.00	0.00	0.00	These supplies shall be declared in Table 3.1(d) of FORM GSTR-3B for payment of tax. Net input tax credit may be availed under Table 4(A)(3) of FORM GSTR-3B on payment of tax.
Details	B2B - Invoices		3,880.50	0.00	0.00	0.00	
	B2B - Debit Notes		0.00	0.00	0.00	0.00	
	B2B - Invoices (Amendment)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (Amendment)		0.00	0.00	0.00	0.00	
IV	Import of Goods	4(A)(1)	0.00	0.00	0.00	0.00	Net input tax credit may be availed under Table 4(A)(1) of FORM GSTR-3B.
Details	IMPG - Import of goods from overseas		0.00	0.00	0.00	0.00	
	IMPG (Amendment)		0.00	0.00	0.00	0.00	
	IMPGSEZ - Import of goods from SEZ		0.00	0.00	0.00	0.00	
	IMPGSEZ (Amendment)		0.00	0.00	0.00	0.00	
Part B	ITC Available – Credit Notes should be net-off against relevant available headings in GSTR-3B						
I	Others	4(A)	0.00	0.00	0.00	0.00	Credit Notes shall be net-off against relevant ITC available tables [Table 4A(3,4,5)]. Liability against Credit Notes (Reverse Charge) shall be net-off in Table 3.1(d).
Details	B2B - Credit Notes (IMS)	4(A)(5)	0.00	0.00	0.00	0.00	

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
	B2B - Credit Notes (Amendment) (IMS)	4(A)(5)	0.00	0.00	0.00	0.00	
	B2B - Credit notes (Reverse charge)	3.1(d) 4(A)(3)	0.00	0.00	0.00	0.00	
	B2B - Credit notes (Reverse charge) (Amendment)	3.1(d) 4(A)(3)	0.00	0.00	0.00	0.00	
	ISD - Credit notes	4(A)(4)	0.00	0.00	0.00	0.00	
	ISD - Credit Notes (Amendment)	4(A)(4)	0.00	0.00	0.00	0.00	

4. ITC Not Available Summary

(Amount in ₹ for all tables)

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
Credit which may not be availed under FORM GSTR-3B							
Part A ITC Not Available							
I	All other ITC - Supplies from registered persons other than reverse charge	4(D)(2)	0.00	0.00	0.00	0.00	Such credit shall not be taken and has to be reported in table 4(D)(2) of FORM GSTR-3B.
Details	B2B - Invoices		0.00	0.00	0.00	0.00	
	B2B - Debit Notes		0.00	0.00	0.00	0.00	
	ECO - Documents		0.00	0.00	0.00	0.00	
	B2B - Invoices (Amendment)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (Amendment)		0.00	0.00	0.00	0.00	
	ECO - Documents (Amendment)		0.00	0.00	0.00	0.00	
II	Inward Supplies from ISD	4(D)(2)	0.00	0.00	0.00	0.00	Such credit shall not be taken and has to be reported in table 4(D)(2) of FORM GSTR-3B.

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
Details	ISD - Invoices		0.00	0.00	0.00	0.00	
	ISD - Invoices (Amendment)		0.00	0.00	0.00	0.00	
III	Inward Supplies liable for reverse charge	3.1(d) 4(D)(2)	0.00	0.00	0.00	0.00	These supplies shall be declared in Table 3.1(d) of FORM GSTR-3B for payment of tax. However, credit will not be available on the same and has to be reported in table 4(D)(2) of FORM GSTR-3B.
Details	B2B - Invoices		0.00	0.00	0.00	0.00	
	B2B - Debit Notes		0.00	0.00	0.00	0.00	
	B2B - Invoices (Amendment)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (Amendment)		0.00	0.00	0.00	0.00	
Part B ITC Not Available – Credit notes should be net-off against relevant ITC available headings in GSTR-3B							
I	Others	4(A)	0.00	0.00	0.00	0.00	Credit Notes should be net-off against relevant ITC available tables [Table 4A(3,4,5)].
Details	B2B - Credit Notes	4(A)(5)	0.00	0.00	0.00	0.00	
	B2B - Credit Notes (Amendment)	4(A)(5)	0.00	0.00	0.00	0.00	
	B2B - Credit notes (Reverse charge)	4(A)(3)	0.00	0.00	0.00	0.00	
	B2B - Credit notes (Reverse charge) (Amendment)	4(A)(3)	0.00	0.00	0.00	0.00	
	ISD - Credit notes	4(A)(4)	0.00	0.00	0.00	0.00	
	ISD - Credit Notes (Amendment)	4(A)(4)	0.00	0.00	0.00	0.00	

5. ITC Reversal Summary (Rule 37A)

(Amount in ₹ for all tables)

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
Credit which may be reversed under FORM GSTR-3B							
Part A ITC Reversed - Others							
I	ITC Reversal on account of Rule 37A	4(B)(2)	0.00	0.00	0.00	0.00	Such credit shall be reversed and has to be reported in table 4(B)(2) of FORM GSTR-3B.
Details	B2B - Invoices		0.00	0.00	0.00	0.00	
	B2B - Debit Notes		0.00	0.00	0.00	0.00	
	B2B - Invoices (Amendment)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (Amendment)		0.00	0.00	0.00	0.00	

6. ITC Rejected

(Amount in ₹ for all tables)

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
Credit which is rejected on IMS Dashboard							
Part A ITC Rejected - Others							
I	All other ITC - Supplies from registered persons other than reverse charge (IMS)	NA	0.00	0.00	0.00	0.00	Such credit is not eligible to avail as already rejected on IMS Dashboard
Details	B2B - Invoices (IMS)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (IMS)		0.00	0.00	0.00	0.00	
	ECO - Documents (IMS)		0.00	0.00	0.00	0.00	
	B2B - Invoices (Amendment) (IMS)		0.00	0.00	0.00	0.00	
	B2B - Debit Notes (Amendment) (IMS)		0.00	0.00	0.00	0.00	
	ECO - Documents (Amendment) (IMS)		0.00	0.00	0.00	0.00	

S.no.	Heading	GSTR-3 B table	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)	Advisory
II	Inward Supplies from ISD	NA	0.00	0.00	0.00	0.00	Such credit is not eligible to avail as already rejected on IMS Dashboard
Details	ISD - Invoices		0.00	0.00	0.00	0.00	
	ISD - Invoices (Amendment)		0.00	0.00	0.00	0.00	
Part B Rejected Records - Credit notes							
I	Others (IMS)	NA	0.00	0.00	0.00	0.00	These Credit Notes are not eligible to net-off against relevant ITC available tables [Table 4A(4,5)]
Details	B2B - Credit Notes (IMS)		0.00	0.00	0.00	0.00	
	B2B - Credit Notes (Amendment) (IMS)		0.00	0.00	0.00	0.00	
	ISD - Credit notes		0.00	0.00	0.00	0.00	
	ISD - Credit Notes (Amendment)		0.00	0.00	0.00	0.00	

Instructions:

1. Terms Used :-

- a. ITC – Input tax credit
- b. B2B – Business to Business
- c. ISD – Input service distributor
- d. IMPG – Import of goods
- e. IMPGSEZ – Import of goods from SEZ
- f. ECO – E-Commerce Operator

2. Important Advisory:

- a. FORM GSTR-2B is a statement which has been generated on the basis of the information furnished by your suppliers or by ECOs in their respective FORMS GSTR-1/IFF, GSTR-1A, 5 and 6. Taxpayers are advised to refer FORM GSTR-2B for availing credit in FORM GSTR-3B. However, in case for additional details, they may refer to their respective FORM GSTR-2A (which is updated on near real time basis) for more details.

b. Input tax credit shall be indicated to be non-available in the following scenarios: -

- i. Invoice or debit note for supply of goods or services or both where the recipient is not entitled to input tax credit as per the provisions of sub-section (4) of Section 16 of CGST Act, 2017.
- ii. Invoice or debit note where the Supplier (GSTIN) and place of supply are in the same State while recipient is in another State.

However, there may be other scenarios for which input tax credit may not be available to the taxpayers and the same has not been generated by the system.

Taxpayers, should self-assess and reverse such credit in their FORM GSTR-3B.

c. Only those records will be part of FORM GSTR-2B, which are either Accepted or Deemed accepted on IMS dashboard. Records rejected on IMS dashboard will appear under Table 6 (ITC Rejected).

3. It may be noted that GSTR-2B will consist of all the GSTR-1/IFF and GSTR-1A, 5s and 6s being filed by your respective supplier or by ECOs. Generally, this date will be between filing date of GSTR-1(Monthly/Quarterly)/IFF for previous month (M-1) to filing date of GSTR-1(Monthly/Quarterly)/IFF for the current month (M). For example, GSTR-2B for the month of February will consist of all the documents filed by suppliers in their GSTR-1 from 00:00 hours on 12th February to 23:59 hours on 11th March. It may be noted that for import of goods, the data is being updated on real time basis, therefore, imports made in the month (month for which GSTR-2B is being generated for) shall be made available. The dates for which the relevant data has been extracted is available under the "View Advisory" tab on the online portal.
4. It also contains information on imports of goods from the ICEGATE system including data on imports from Special Economic Zones Units / Developers.
5. It may be noted that reverse charge credit on import of services is not part of this statement and will be continued to be entered by taxpayers in Table 4(A) (2) of FORM GSTR-3B.
6. Table 3 captures the summary of ITC available as on the date of generation of FORM GSTR-2B. It is divided into following two parts:
 - A. Part A captures the summary of credit that may be availed in relevant tables of FORM GSTR-3B.
 - B. Part B captures the summary of credit that shall be net-off from relevant table of FORM GSTR-3B.
7. Table 4 captures the summary of ITC not available as on the date of generation of FORM GSTR-2B. Credit available in this table shall not be availed as credit in FORM GSTR-3B but to be reported as ineligible ITC in Table 4(D)(2) of FORM GSTR-3B. However, the liability to pay tax on reverse charge basis and the liability to net-off credit on receipt of credit notes continues for such supplies.
8. Table 5 captures the summary of ITC to be reversed under Rule 37A on or before 30th November following the end of financial year in which the ITC in respect of such invoice or debit note has been availed for which supplier has not furnished FORM GSTR-3B. Credit auto populated in this table shall be reversed FORM GSTR-3B but to be reported as ITC reversed in Table 4(B)(2) of FORM GSTR-3B. Details of ITC reversal will be made available only in GSTR 2B of September return period of subsequent financial year.
9. Table 6 captures the summary of ITC rejected as on the date of generation of GSTR-2B. It is divided into following two parts:

- a. A. Part A captures the summary of Input tax credit which is rejected by taxpayer on IMS Dashboard and hence same is not eligible to avail in FORM GSTR-3B.
- b. B. Part B captures the summary of credit notes which are rejected by taxpayer on IMS Dashboard and hence same are not eligible to consider in FORM GSTR-3B.
10. Taxpayers are advised to ensure that the data generated in FORM GSTR-2B is reconciled with their own records and books of accounts. Tax payers shall ensure that
- No credit shall be taken twice for any document under any circumstances.
 - Credit shall be reversed wherever necessary.
 - Tax on reverse charge basis shall be paid in cash.
11. Details of invoices, credit notes, debit notes, ISD invoices, ISD credit and debit notes, bill of entries etc. will also be made available online and through download facility.
12. There may be scenarios where a percentage of the applicable rate of tax rate may be notified by the Government. A separate column will be provided for invoices / documents where such rate is applicable.
13. In case of rejection of following type of records, tax amount of such rejected records will be added back as liability in next GSTR 3B/ GSTR5/ GSTR 6 of your supplier/ distributor:
- Credit notes
 - Upward amendment of credit notes
 - Downward amendment of credit notes (where original CN was also rejected)
 - Downward amendment of Invoices and debit notes (where original Invoice/ DN was accepted)
14. Table wise instructions:

<u>Table No. and Heading</u>	<u>Instructions</u>
<u>ITC Available Summary</u>	
Table 3 Part A Section I All other ITC - Supplies from registered persons other than reverse charge	<ol style="list-style-type: none"> This section consists of the details of supplies (other than those on which tax is to be paid on reverse charge basis), which have been declared and filed by your suppliers or by ECOs in their FORM GSTR-1/IFF and GSTR-5. This table displays only the supplies on which input tax credit is available. Negative credit, if any may arise due to amendment in B2B-Invoices, ECO-Documents and B2B-Debit notes. Such credit shall be net-off in Table 4(A)(5) of FORM GSTR-3B.
Table 3 Part A Section II	<ol style="list-style-type: none"> This section consists of the details of supplies, which have been declared and filed by an input service distributor in their

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FORM GSTR-1

[See rule 59(1)]

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Details of outward supplies of goods or services

Financial year	2024-25
Tax period	January

1	GSTIN	06ACRFS1419C1Z8
2	(a) Legal name of the registered person	SANJEEV ENTERPRISES
	(b) Trade name if any	Sanjeev Enterprises
	(c) ARN	AA060125317952D
	(d) ARN date	11/02/2025

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
4A - Taxable outward supplies made to registered persons (other than reverse charge supplies) including supplies made through e-commerce operator attracting TCS - B2B Regular							
Total	61	Invoice	51,41,722.11	3,56,584.31	69,205.76	69,205.76	0.00
4B - Taxable outward supplies made to registered persons attracting tax on reverse charge - B2B Reverse charge							
Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
5 - Taxable outward inter-state supplies made to unregistered persons (where invoice value is more than Rs. 1 lakh) including supplies made through e-commerce operator, rate wise - B2CL (Large)							
Total	0	Invoice	0.00	0.00			0.00
6A - Exports (with/without payment)							
Total	0	Invoice	0.00	0.00			0.00
- EXPWP	0	Invoice	0.00	0.00			0.00
- EXPWOP	0	Invoice	0.00				
6B - Supplies made to SEZ unit or SEZ developer - SEZWP/SEZWOP							
Total	0	Invoice	0.00	0.00			0.00
- SEZWP	0	Invoice	0.00	0.00			0.00
- SEZWOP	0	Invoice	0.00				
6C - Deemed Exports - DE							
Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
7- Taxable supplies (Net of debit and credit notes) to unregistered persons (other than the supplies covered in Table 5) including supplies made through e-commerce operator attracting TCS - B2CS (Others)							

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FORM GSTR-1
[See rule 59(1)]

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Details of outward supplies of goods or services

Financial year	2024-25
Tax period	January

1	GSTIN	06ACRFS1419C1Z8
2	(a) Legal name of the registered person	SANJEEV ENTERPRISES
	(b) Trade name if any	Sanjeev Enterprises
	(c) ARN	AA060125317952D
	(d) ARN date	11/02/2025

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
4A - Taxable outward supplies made to registered persons (other than reverse charge supplies) including supplies made through e-commerce operator attracting TCS - B2B Regular							
Total	61	Invoice	51,41,722.11	3,56,584.31	69,205.76	69,205.76	0.00
4B - Taxable outward supplies made to registered persons attracting tax on reverse charge - B2B Reverse charge							
Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
5 - Taxable outward inter-state supplies made to unregistered persons (where invoice value is more than Rs. 1 lakh) including supplies made through e-commerce operator, rate wise - B2CL (Large)							
Total	0	Invoice	0.00	0.00			0.00
6A - Exports (with/without payment)							
Total	0	Invoice	0.00	0.00			0.00
- EXPWP	0	Invoice	0.00	0.00			0.00
- EXPWOP	0	Invoice	0.00				
6B - Supplies made to SEZ unit or SEZ developer - SEZWP/SEZWOP							
Total	0	Invoice	0.00	0.00			0.00
- SEZWP	0	Invoice	0.00	0.00			0.00
- SEZWOP	0	Invoice	0.00				
6C - Deemed Exports - DE							
Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
7- Taxable supplies (Net of debit and credit notes) to unregistered persons (other than the supplies covered in Table 5) including supplies made through e-commerce operator attracting TCS - B2CS (Others)							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
8 - Nil rated, exempted and non GST outward supplies							
Total			0.00				
- Nil			0.00				
- Exempted			0.00				
- Non-GST			0.00				
9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Regular							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9A - Amendment to taxable outward supplies made to registered person in returns of earlier tax periods in table 4 - B2B Reverse charge							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9A - Amendment to Inter-State supplies made to unregistered person (where invoice value is more than Rs. 1 lakh) in returns of earlier tax periods in table 5 - B2CL (Large)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original)			0.00	0.00			0.00
9A - Amendment to Export supplies in returns of earlier tax periods in table 6A (EXPWP/EXPWOP)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original) - Total			0.00	0.00			0.00
- EXPWP	0	Invoice	0.00	0.00			0.00
- EXPWOP	0	Invoice	0.00				
9A - Amendment to supplies made to SEZ units or SEZ developers in returns of earlier tax periods in table 6B (SEZWP/SEZWOP)							
Amended amount - Total	0	Invoice	0.00	0.00			0.00
Net differential amount (Amended - Original) - Total			0.00	0.00			0.00
- SEZWP	0	Invoice	0.00	0.00			0.00
- SEZWOP	0	Invoice	0.00				
9A - Amendment to Deemed Exports in returns of earlier tax periods in table 6C (DE)							
Amended amount - Total	0	Invoice	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
9B - Credit/Debit Notes (Registered) - CDNR							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Total - Net off debit/credit notes (Debit notes - Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net Total (Debit notes – Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net Total (Debit notes – Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net Total (Debit notes – Credit notes)	0	Note	0.00	0.00			0.00
Credit / Debit notes issued to registered person for taxable outward supplies in table 6C – DE							
Net Total (Debit notes – Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
9B - Credit/Debit Notes (Unregistered) – CDNUR							
Total - Net off debit/credit notes (Debit notes - Credit notes)	0	Note	0.00	0.00			0.00
Unregistered Type							
- B2CL	0	Note	0.00	0.00			0.00
- EXPWP	0	Note	0.00	0.00			0.00
- EXPWOP	0	Note	0.00				
9C - Amended Credit/Debit Notes (Registered) - CDNRA							
Amended amount - Total	0	Note	0.00	0.00	0.00	0.00	0.00
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Regular							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 4 other than table 6 - B2B Reverse charge							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6B - SEZWP/SEZWOP							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00			0.00
Amended Credit / Debit notes issued to registered person for taxable outward supplies in table 6C – DE							
Net total (Net Amended Debit notes - Net Amended Credit notes)	0	Note	0.00	0.00	0.00	0.00	0.00
9C - Amended Credit/Debit Notes (Unregistered) - CDNURA							
Amended amount - Total	0	Note	0.00	0.00			0.00
Net Differential amount (Net Amended Debit notes - Net Amended Credit notes) - Total			0.00	0.00			0.00
Unregistered Type							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
- B2CL	0	Note	0.00	0.00			0.00
- EXPWP	0	Note	0.00	0.00			0.00
- EXPWOP	0	Note	0.00				
10 - Amendment to taxable outward supplies made to unregistered person in returns for earlier tax periods in table 7 including supplies made through e-commerce operator attracting TCS - B2C (Others)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)			0.00	0.00	0.00	0.00	0.00
11A(1), 11A(2) - Advances received for which invoice has not been issued (tax amount to be added to the output tax liability) (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
11B(1), 11B(2) - Advance amount received in earlier tax period and adjusted against the supplies being shown in this tax period in Table Nos. 4, 5, 6 and 7 (Net of refund vouchers, if any)							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
11A - Amendment to advances received in returns for earlier tax periods in table 11A(1), 11A(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total			0.00	0.00	0.00	0.00	0.00
11B - Amendment to advances adjusted in returns for earlier tax periods in table 11B(1), 11B(2) (Net of refund vouchers, if any)							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total			0.00	0.00	0.00	0.00	0.00
12 - HSN-wise summary of outward supplies							
Total	8	NA	51,41,722.11	3,56,584.31	69,205.76	69,205.76	0.00
13 - Documents issued							
Net issued documents	61	All Documents					
14 - Supplies made through E-Commerce Operators							
Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
(a) Liable to collect tax u/s 52	0	Net Value	0.00	0.00	0.00	0.00	0.00
(b) Liable to pay tax u/s 9(5)	0	Net Value	0.00	0.00	0.00	0.00	0.00
14A - Amended Supplies made through E-Commerce Operators							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
(a) Liable to collect tax u/s 52							

Description	No. of records	Document Type	Value (₹)	Integrated Tax (₹)	Central Tax (₹)	State/UT Tax (₹)	Cess (₹)
Amended amount – Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
(b) Liable to pay tax u/s 9(5)							
Amended amount – Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
15 - Supplies U/s 9(5)							
Total	0	Document/Net Value	0.00	0.00	0.00	0.00	0.00
- For Registered Recipients	0	Document	0.00	0.00	0.00	0.00	0.00
- Regular	0	Document	0.00	0.00	0.00	0.00	0.00
- DE	0	Document	0.00	0.00	0.00	0.00	0.00
- SEZWP	0	Document	0.00	0.00			0.00
- SEZWOP	0	Document	0.00				
- For Unregistered Recipient	0	Net Value	0.00	0.00	0.00	0.00	0.00
15A (I) - Amended Supplies U/s 9(5) – For Registered Recipients							
Amended amount - Total	0	Document	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Document	0.00	0.00	0.00	0.00	0.00
- Regular	0	Document	0.00	0.00	0.00	0.00	0.00
- DE	0	Document	0.00	0.00	0.00	0.00	0.00
- SEZWP	0	Document	0.00	0.00			0.00
- SEZWOP	0	Document	0.00				
15A (II) - Amended Supplies U/s 9(5) – For Unregistered Recipients							
Amended amount - Total	0	Net Value	0.00	0.00	0.00	0.00	0.00
Net differential amount (Amended - Original)	0	Net Value	0.00	0.00	0.00	0.00	0.00
Total Liability (Outward supplies other than Reverse charge)			51,41,722.11	3,56,584.31	69,205.76	69,205.76	0.00

Verification:

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in case of any reduction in output tax liability the benefit thereof has been/ will be passed on to the recipient of supply.

Date: 11/02/2025

Signature

Name of Authorized Signatory

SANJEEV BANSAL

Designation/Status: PARTNER

LOG BOOK OF SEWERAGE/ EFFLUENT TREATMENT PLANT

IN Flow Meter

Month: Jan. 2025

Srinjeev Ent Plot no 11 Bheehi Sampat JLR

INLET PUMP ON	INLET PUMP OFF	BOREWELL METER READING		CHEMICAL USED		FLOW METER FINAL OUTLET		PH METER		ENERGY METER OF ETP		ETP SLUDGE	SIGNATURE	REMARKS
		ON	OFF	Time	ALAM	ON	OFF	INLET	OUTLET	ON	OFF			
5.10pm	5.10pm	10924	10937	2.00hr	800gr	400g	8457	13.0	7.0	15371.5	15377.1	M	7319	7330
5.10pm	5.10pm	10937	10951	2.40hr	800	300g	8466	14.0	7.10	15377.1	15382.5	.	7330	7341
5.10pm	5.10pm	10951	10966	2.60hr	700g	300g	8477	13.0	7.0	15382.5	15388.1	.	7340	7355
				Sunday										
				Sunday										
5.10pm	5.10pm	10966	10981	2.20hr	500g	300g	8487	14.0	7.0	15388.1	15393.4	.	7352	7367
5.10pm	5.10pm	10981	10996	2.00hr	600g	400g	8498	13.5	7.10	15393.4	15398.9	.	7364	7379
5.10pm	5.10pm	10996	11012	2.00hr	700g	400g	8510	14.5	7.20	15398.9	15404.3	.	7376	7391
5.10pm	5.10pm	11012	11026	3.00hr	600g	300g	8522	12.5	7.0	15404.3	15409.8	.	7389	7404
5.10pm	5.10pm	11026	11041	3.00hr	700g	400g	8532	13.0	6.98	15409.8	15415.4	.	7401	7416
				Sunday										
				Sunday										
5.10pm	5.10pm	11041	11057	3.00hr	800	300g	8543	14.0	7.0	15415.4	15420.7	.	7412	7427
5.10pm	5.10pm	11057	11071	2.50hr	700g	300g	8543	14.0	7.10	15420.7	15426.1	.	7424	7439
5.10pm	5.10pm	11071	11086	2.60hr	900g	400g	8562	13.5	6.98	15426.1	15431.7	.	7435	7450
5.10pm	5.10pm	11086	11100	2.20hr	800g	300g	8571	13.5	7.18	15431.7	15437.1	.	7445	7460
				Sunday										
5.10pm	5.10pm	11100	11115	2.10hr	700g	300g	8581	13.0	7.10	15437.1	15442.3	.	7456	7471
5.10pm	5.10pm	11115	11131	2.50hr	700g	200g	8581	14.0	7.20	15442.3	15447.9	.	7467	7482
5.10pm	5.10pm	11131	11145	2.00hr	900g	300g	8592	14.0	7.12	15447.9	15453.0	.	7478	7493
				Sunday										
5.10pm	5.10pm	11145	11160	2.00hr	900g	400g	8601	14.5	7.20	15453.0	15458.3	.	7489	7504
5.10pm	5.10pm	11160	11174	2.50hr	800g	300g	8612	14.0	7.0	15458.3	15463.8	.	7499	7514
				Sunday										
5.10pm	5.10pm	11174	11190	2.10hr	700g	300g	8622	13.5	7.0	15463.8	15468.9	.	7510	7525
5.10pm	5.10pm	11190	11206	2.40hr	800g	350g	8633	13.0	7.10	15468.9	15474.4	.	7521	7536
5.10pm	5.10pm	11206	11221	2.50hr	800g	350g	8643	13.5	7.10	15474.4	15479.6	.	7532	7547
				Sunday										
				Sunday										

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LOG BOOK OF SEWERAGE/ EFFLUENT TREATMENT PLANT

INLET PUMP		Borewell Meter Reading		Chemical Used		Flow Meter Final Outlet		PH Meter		Energy Meter of ETP		ETP Sludge	Signature	Remarks
		ON	OFF	Time	Alam	ALAN	ON	OFF	INLET	OUTLET	ON			
5	9:20am	5:10pm	11253	3:00h	300g	300g	8678	14.0	7.10	15496.7	15496.7	ON	7548	Off
5	—	—	Sunday	—	—	—	—	—	—	—	—	—	—	—
5	—	—	Duesday	Stop	—	—	—	—	—	—	—	—	—	—
5	9:30am	5:10pm	11253	2:00h	600g	400g	8670	13.0	7.0	15496.7	15496.7	ON	7561	7573
5	9:40am	5:00pm	11260	2:00h	700g	200g	8689	14.0	6.98	15496.7	15501.6	ON	7573	7584
5	9:50am	5:20pm	11284	2:40h	700g	250g	8699	13.5	7.0	15501.6	15507.1	ON	7584	7596
5	9:40am	5:00pm	11360	2:60h	500g	200g	8710	13.0	7.0	15507.1	15512.5	ON	7596	7607
5	—	—	Duesday	Stop	—	—	—	—	—	—	—	—	—	—
5	—	—	Sunday	—	—	—	—	—	—	—	—	—	—	—
5	9:20am	5:10pm	11314	2:00h	600g	300g	8720	14.0	7.10	15512.5	15518.1	ON	7607	7619
5	9:30am	5:20pm	11329	3:00h	700g	350g	8740	13.5	7.0	15518.1	15523.8	ON	7619	7629
5	9:40am	5:00pm	11343	2:40h	800g	300g	8751	14.0	7.20	15523.8	15529.7	ON	7629	7641
5	—	—	Duesday	Stop	—	—	—	—	—	—	—	—	—	—
5	9:30am	5:20pm	11359	2:20h	700g	250g	8751	13.0	7.10	15529.7	15534.6	ON	7641	7652
5	9:20am	5:10pm	11374	2:40h	800g	300g	8770	13.5	7.0	15534.6	15540.4	ON	7652	7663
5	—	—	Sunday	—	—	—	—	—	—	—	—	—	—	—
5	9:30am	5:00pm	11388	2:00h	700g	300g	8770	14.0	7.10	15540.4	15545.2	ON	7663	7673
5	9:35am	4:50pm	11403	2:00h	700g	250g	8770	14.0	7.10	15545.2	15551.1	ON	7673	7684
5	—	—	Duesday	Stop	—	—	—	—	—	—	—	—	—	—
5	9:10am	5:00pm	11417	2:50h	800g	300g	8780	13.5	7.20	15551.1	15556.9	ON	7684	7695
5	9:10am	5:10pm	11433	2:50h	600g	200g	8800	14.0	7.0	15556.9	15562.7	ON	7695	7707
5	9:30am	5:00pm	11448	2:60h	700g	250g	8821	14.0	7.10	15562.7	15568.5	ON	7707	7720
5	—	—	Sunday	—	—	—	—	—	—	—	—	—	—	—
5	9:50am	5:30pm	11462	2:80h	600g	200g	8821	13.5	7.0	15568.5	15574.3	ON	7720	7733
5	9:10am	4:50pm	11478	2:00h	700g	300g	8843	14.0	7.0	15574.3	15580.1	ON	7733	7745
5	9:20am	5:00pm	11500	2:10h	700g	250g	8853	14.0	7.10	15580.1	15585.9	ON	7745	7757
5	9:40am	5:10pm	11514	2:40h	800g	200g	8853	13.5	6.98	15585.9	15591.7	ON	7757	7769
5	—	—	Duesday	Stop	—	—	—	—	—	—	—	—	—	—

Address of Unit: Srinivasa Enit Plot No- 111, Bashi, Saripati H.R.

Month: Feb 2025

Signature: SRINIVASA

LOG BOOK OF SEWERAGE/EFFLUENT TREATMENT PLANT

Name & Address of Unit		INLET PUMP		BOREWELL METER READING		CHEMICAL USED		FLOW METER FINAL OUTLET		PH METER		ENERGY METER OF ETP		ETP SLUDGE	SIGNATURE	REMARKS
Date	ON	OFF	ON	OFF	Line	PLAN	Flow	ON	OFF	INLET	OUTLET	ON	OFF			
1-4-25	9:10pm	5:30pm	11809	11823	2.500g	300g	300g	9060	9069	14.00	7.00	15692.2	15697.4		ON	OFF
2-4-25	9:20pm	5:20pm	11823	11838	3.000g	400g	400g	9069	9079	13.00	7.20	15697.4	15702.4		7997	7997
3-4-25					Stop											
4-4-25	9:10pm	5:30pm	11838	11852	2.800g	300g	300g	9079	9087	14.00	7.50	15702.4	15707.5		8008	8018
5-4-25	9:20pm	5:20pm	11852	11860	3.000g	200g	200g	9087	9097	14.50	7.62	15707.5	15712.6		8018	8030
6-4-25			Sunday													
7-4-25	9:10pm	5:25pm	11860	11883	2.600g	300g	300g	9097	9106	14.00	7.00	15712.6	15717.9		8030	8041
8-4-25	9:30pm	5:05pm	11883	11897	2.400g	200g	200g	9106	9114	14.00	7.10	15715.9	15723.0		8041	8051
9-4-25			Sunday													
10-4-25	9:10pm	5:15pm	11897	11911	3.200g	400g	400g	9114	9123	13.50	7.16	15723.0	15728.3		8051	8062
11-4-25	9:25pm	5:10pm	11911	11927	3.000g	300g	300g	9123	9133	14.00	7.00	15728.3	15733.5		8062	8074
12-4-25	9:15pm	5:25pm	11927	11942	3.000g	250g	250g	9133	9143	14.00	7.00	15733.5	15738.7		8074	8086
13-4-25			Sunday													
14-4-25					Plant			Stop								
15-4-25	9:25pm	5:10pm	11942	11956	2.800g	800g	800g	9143	9152	14.00	7.42	15738.7	15743.9		8086	8096
16-4-25	9:15pm	5:25pm	11956	11971	2.600g	250g	250g	9152	9161	13.50	7.56	15743.9	15749.0		8096	8107
17-4-25	9:25pm	5:30pm	11971	11987	2.500g	800g	800g	9161	9171	14.00	7.52	15749.0	15754.2		8107	8119
18-4-25	9:20pm	5:25pm	11987	12002	3.000g	400g	400g	9171	9180	14.00	7.20	15754.2	15759.3		8119	8130
19-4-25	9:15pm	5:20pm	12002	12016	3.000g	800g	800g	9180	9190	14.50	7.10	15759.3	15765.6		8130	8141
20-4-25			Sunday													
21-4-25					By-in											
22-4-25	9:10pm	5:30pm	12016	12031	2.800g	300g	300g	9190	9199	14.50	7.10	15765.6	15771.9		8141	8152
23-4-25	9:20pm	5:20pm	12031	12047	2.500g	700g	700g	9199	9209	14.00	7.20	15771.9	15779.0		8152	8162
24-4-25	9:15pm		12047	12074				9209		14.00		15779.0				

PLACE: SONEPAT ETP OPERATOR AUTH: SIGNATORY

4671

DATE	OPEN. READ	CLOS. READ
1-1-2025	6062.00	6063.45
2-1-25	6063.15	6064.41
3-1-25	6064.41	6065.81
4-1-25	6065.81	6067.03
5-1-25	6067.03	6068.23
6-1-25	6068.23	6069.70
7-1-25	6069.70	6071.15
8-1-25	6071.15	6072.55
9-1-25	6072.55	6073.88
10-1-25	6073.88	6075.18
11-1-25	6075.18	6076.43
12-1-25	6076.43	6077.54
13-1-25	6077.54	6078.74
14-1-25	6078.74	6080.18
15-1-25	6080.18	6081.43
16-1-25	6081.43	6082.76
17-1-25	6082.76	6084.24
18-1-25	6084.24	6085.65
19-1-25	6085.65	6086.84
20-1-25	6086.84	6088.22
21-1-25	6088.22	6089.57
22-1-25	6089.57	6090.85
23-1-25	6090.85	6092.13
24-1-25	6092.13	6093.43
25-1-25	6093.43	6094.78
26-1-25	6094.78	6096.00
27-1-25	6096.00	6097.26
28-1-25	6097.26	6098.52
29-1-25	6098.52	6099.77
30-1-25	6099.77	6100.99
31-1-25	6100.99	6102.29

Page No. 111/2025

Date: 1/12/25

Page No. 124

Date	OPEN READ.	CLOSURE READ.
1-2-25	6102.29	6103.64
2-2-25	6103.64	6105.04
3-2-25	6105.04	6106.15
4-2-25	6106.15	6107.35
5-2-25	6107.35	6108.63
6-2-25	6108.63	6109.96
7-2-25	6109.96	6111.26
8-2-25	6111.26	6112.52
9-2-25	6112.52	6113.87
10-2-25	6113.87	6115.22
11-2-25	6115.22	6116.42
12-2-25	6116.42	6117.83
13-2-25	6117.83	6119.03
14-2-25	6119.03	6120.30
15-2-25	6120.30	6121.55
16-2-25	6121.55	6122.85
17-2-25	6122.85	6124.05
18-2-25	6124.05	6125.31
19-2-25	6125.31	6126.60
20-2-25	6126.60	6127.95
21-2-25	6127.95	6129.20
22-2-25	6129.20	6130.45
23-2-25	6130.45	6131.75
24-2-25	6131.45	6133.18
25-2-25	6133.18	6134.37
26-2-25	6134.37	6135.57
27-2-25	6135.57	6136.97
28-2-25	6136.97	6138.32

DATE	OPEN-READ.	CL
2/9/25	6138.32	6139.55
5/19/25	6139.75	6141.20
9/3/25	6141.20	6142.24
4/11/25	6142.24	6143.66
5/24/25	6143.66	6145.09
6/11/25	6145.09	6146.27
7/3/25	6146.27	6147.63
8/7/25	6147.63	6148.86
9-3-25	6148.86	6150.24
10-3-25	6150.24	6151.34
11-3-25	6151.34	6152.64
12-3-25	6152.64	6153.90
13-3-25	6153.9	6155.25
14-3-25	6155.25	6156.40
15-3-25	6156.40	6157.63
16-3-25	6157.63	6159.00
17-3-25	6159.00	6160.38
18-3-25	6160.38	6161.83
19-3-25	6161.83	6163.06
20-3-25	6163.06	6164.45
21-3-25	6164.45	6165.88
22-3-25	6165.88	6167.05
23-3-25	6167.05	6168.44
24-3-25	6168.44	6169.93
25-3-25	6169.93	6171.31
26-3-25	6171.31	6172.65
27-3-25	6172.65	6174.09
28-3-25	6174.09	6175.45
29-3-25	6175.45	6176.94
30-3-25	6176.94	6178.27
31-3-25	6178.27	6179.64



Original Cop.

TAX INVOICE
Jai & Raj Chem India
 Plot No. 104 Industrial Estate, HSIIDC Barhi Phase I
 Gannaur Sonapat, 131101
 CIN : UDHYAM - HR 18 0003445 ; PAN : BEQPK6903P
GSTIN : 06BEQPK6903R1ZP
Deals In :- All Types of Industrial & ETP Chemicals

Invoice No. : 068
 Date of Invoice : 12-04-2024
 Place of Supply : Haryana (06)
 Reverse Charge : N
 GR/RR No. : 0 /12-04-2024
 Transport : BY OWN CONVEYANCE
 Vehicle No. : RICKSHAW

Station : BARHI
 E-Way Bill No.
 P.O NO. : TELEPHONIC
 P.O Date : 12/04/2024
 Time Of Supply : 4:00 P.M
 Payment Terms : 10 DAYS

Billed to :
 Sanjeev Enterprises
 Plot No. 111 HSIIDC Industrial
 Estate Phase - I Barhi Gannaur
 Sonapat 131101

Shipped to :
 Sanjeev Enterprises
 Plot No. 111 HSIIDC Industrial
 Estate Phase - I Barhi Gannaur
 Sonapat 131101

GSTIN / UIN : 06ACRFS1419C1Z8

GSTIN / UIN : 06ACRFS1419C1Z8

S.N.	Description of Goods	HSN/SAC Code	Qty.	Unit	Price	Amount(₹)
1.	Hydrated Lime	25222000	2.00	Bag	500.00	1,000.00
						1,000.00
					CGST @ 2.50 %	25.00
					SGST @ 2.50 %	25.00
					Grand Total	2.00 Bag ₹ 1,050.00

HSN/SAC	Tax Rate	Taxable Amt.	CGST Amt.	SGST Amt.	Total Tax
25222000	5%	1,000.00	25.00	25.00	50.00

Rupees One Thousand Fifty Only

Bank Details : Bank Name :- BANK OF INDIA BRANCH :- GEETA BHAWAN CHOWK SONIPAT
 ACCOUNT NO. :- 672230110000072 IFSC CODE :- BKID0006122

Terms & Conditions

& O.E.
 Goods once sold will not be taken back.
 Interest @ 18% p.a. will be charged if the payment
 not made with in the stipulated time.
 Subject to Sonapat Jurisdiction only.

Receiver's Signature :

JAI & RAJ CHEM INDIA
 Plot No. - 104 Industrial Estate, Phase I,
 HSIIDC, Barhi, Sonapat, Haryana

For Jai & Raj Chem India

 Authorised Signatory

Tax Invoice

M/s Bee Kay Industries PHASE 3 HSIIDC BARHI M-9671654682 MSME REG. NO. HR18A0004663 GSTIN/UIN: 06EVXPK4335J1ZY State Name : Haryana, Code : 06 Contact : 9671654682 E-Mail : beekay0095@gmail.com		Invoice No. 125	Dated 25-Apr-24
Consignee (Ship to) M/s Sanjeev Enterprises Plot No. 111 Phase 1 Hsiidc Barhi Sonipat GSTIN/UIN : 06ACRFS1419C1Z8 State Name : Haryana, Code : 06		Delivery Note 125	Mode/Terms of Payment Immediate
Buyer (Bill to) M/s Sanjeev Enterprises Plot No. 111 Phase 1 Hsiidc Barhi Sonipat GSTIN/UIN : 06ACRFS1419C1Z8 State Name : Haryana, Code : 06		Reference No. & Date. Buyer's Order No. 125	Other References
		Dispatch Doc No. 125	Dated 25-Apr-24
		Dispatched through Tempo	Delivery Note Date 25-Apr-24
		Bill of Lading/LR-RR No. dt. 25-Apr-24	Destination Barhi
		Terms of Delivery FOR	Motor Vehicle No. HR69D 6944

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Sodium Hydro Sulphite 50kg	2831	1 jar	5,600.00	jar	5,600.00
2	Poly Electrolight	3902	20.000 kg	225.00	kg	4,500.00
3	Hydrogen Proxide	2847	90.000 kg	35.00	kg	3,150.00
4	Alum Powder	28333010	1 beg	1,050.00	beg	1,050.00
						14,300.00
						1,287.00
						1,287.00
Cgst Sales 9% Sgst Sales 9%						
Total						₹ 16,874.00
						E. & O.E

Amount Chargeable (in words)
INR Sixteen Thousand Eight Hundred Seventy Four Only

Company's PAN : EVXPK4335J

Company's Bank Details
 A/c Holder's Name : BEE KAY INDUSTRIES
 Bank Name : HDFC BANK
 A/c No. : 50200029636992
 Branch & IFS Code: Ganaur & HDFC0002878

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Customer's Seal and Signature



SUBJECT TO SONIPAT JURISDICTION
 This is a Computer Generated Invoice

Tax Invoice

 M/s Bee Kay Industries PHASE 3 HSIIDC BARHI M-9671654682 MSME REG. NO, HR18A0004663 GSTIN/UIN: 06EVXPK4335J1ZY State Name : Haryana, Code : 06 Contact : 9671654682 E-Mail : beekay0095@gmail.com	Invoice No.	Dated
	268	28-May-24
	Delivery Note	Mode/Terms of Payment
	268	Immediate
Consignee (Ship to) M/s Sanjeev Enterprises Plot No. 111 Phase 1 Hsiidc Barhi Sonipat GSTIN/UIN : 06ACRFS1419C1Z8 State Name : Haryana, Code : 06	Reference No. & Date.	Other References
	268 dt. 28-May-24	
	Buyer's Order No.	Dated
	268	28-May-24
Buyer (Bill to) M/s Sanjeev Enterprises Plot No. 111 Phase 1 Hsiidc Barhi Sonipat GSTIN/UIN : 06ACRFS1419C1Z8 State Name : Haryana, Code : 06	Dispatch Doc No.	Delivery Note Date
	268	28-May-24
	Dispatched through	Destination
	Tempo	Barhi
Bill of Lading/LR-RR No.	Motor Vehicle No.	
dt. 28-May-24	HR69D 6944	
Terms of Delivery		
FOR		

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Poly Electrolight	3902	20.000 kg	215.00	kg	4,300.00
2	Hydrogen Proxide	2847	180.000 kg	35.00	kg	6,300.00
3	Sodium Hydro Sulphite 50kg	2831	1 jar	5,600.00	jar	5,600.00
4	Alum Powder	28333010	1 beg	1,050.00	beg	1,050.00
						17,250.00
					9 %	1,552.50
					9 %	1,552.50
						₹ 20,355.00
						E. & O.E

Amount Chargeable (in words)
INR Twenty Thousand Three Hundred Fifty Five Only

Company's PAN : EVXPK4335J

Company's Bank Details
 A/c Holder's Name : BEE KAY INDUSTRIES
 Bank Name : HDFC BANK
 A/c No. : 50200029636992
 Branch & IFS Code: Ganaur & HDFC0002878

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Customer's Seal and Signature

for M/s Bee Kay Industries
 Authorized Signatory



SUBJECT TO SONIPAT JURISDICTION

This is a Computer Generated Invoice

b BEEKAY	M/s Bee Kay Industries PHASE 3 HSIIDC BARHI M-9671654682 MSME REG. NO. HR18A0004683 GSTIN/UIN: 06EVXPK4335J1ZY State Name : Haryana, Code : 06 Contact : 9671654682 E-Mail : beekay0095@gmail.com	Invoice No. 348	Dated 15-Jun-24																																																								
		Delivery Note 348	Mode/Terms of Payment Immediate																																																								
		Reference No. & Date. 348 dt. 15-Jun-24	Other References																																																								
Consignee (Ship to) M/s Sanjeev Enterprises Plot No. 111 Phase 1 Hsiidc Barhi Sonipat GSTIN/UIN : 06ACRFS1419C1Z8 State Name : Haryana, Code : 06	Buyer's Order No. 348	Dated 15-Jun-24																																																									
	Dispatch Doc No. 348	Delivery Note Date 15-Jun-24																																																									
	Dispatched through Tempo	Destination Barhi																																																									
	Bill of Lading/LR-RR No. dt. 15-Jun-24	Motor Vehicle No. HR69D 6944																																																									
Buyer (Bill to) M/s Sanjeev Enterprises Plot No. 111 Phase 1 Hsiidc Barhi Sonipat GSTIN/UIN : 06ACRFS1419C1Z8 State Name : Haryana, Code : 06	Terms of Delivery FOR																																																										
<table border="1"> <thead> <tr> <th>Sl No.</th> <th>Description of Goods</th> <th>HSN/SAC</th> <th>Quantity</th> <th>Rate</th> <th>per</th> <th>Amount</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Hydrogen Proxide</td> <td>2847</td> <td>180.000 kg</td> <td>35.00</td> <td>kg</td> <td>6,300.00</td> </tr> <tr> <td>2</td> <td>Poly Electrolight</td> <td>3902</td> <td>20.000 kg</td> <td>215.00</td> <td>kg</td> <td>4,300.00</td> </tr> <tr> <td>3</td> <td>Alum Powder</td> <td>28333010</td> <td>1 beg</td> <td>1,050.00</td> <td>beg</td> <td>1,050.00</td> </tr> <tr> <td colspan="6"></td> <td>11,650.00</td> </tr> <tr> <td colspan="4"></td> <td></td> <td>Cgst Sales 9%</td> <td>1,048.50</td> </tr> <tr> <td colspan="4"></td> <td></td> <td>Sgst Sales 9%</td> <td>1,048.50</td> </tr> <tr> <td colspan="6" style="text-align: right;">Total</td> <td>₹ 13,747.00</td> </tr> </tbody> </table>	Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount	1	Hydrogen Proxide	2847	180.000 kg	35.00	kg	6,300.00	2	Poly Electrolight	3902	20.000 kg	215.00	kg	4,300.00	3	Alum Powder	28333010	1 beg	1,050.00	beg	1,050.00							11,650.00						Cgst Sales 9%	1,048.50						Sgst Sales 9%	1,048.50	Total						₹ 13,747.00			
Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount																																																					
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					Sgst Sales 9%	1,048.50																																																					
Total						₹ 13,747.00																																																					
Amount Chargeable (in words) E. & O.E INR Thirteen Thousand Seven Hundred Forty Seven Only																																																											
Company's PAN : EVXPK4335J		Company's Bank Details A/c Holder's Name: BEE KAY INDUSTRIES Bank Name : HDFC BANK A/c No. : 50200029636992 Branch & IFS Code: Ganaur & HDFC0002678																																																									
Declaration We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.		for M/s Bee Kay Industries 																																																									
Customer's Seal and Signature																																																											

SUBJECT TO SONIPAT JURISDICTION

This is a Computer Generated Invoice



4679 INVOICE

(DUPLICATE FOR SUPPLIER) 131

M/s NKS Enterprises
 Village-Bhurri
 Distt-Sonipat
 State Name : Haryana, Code : 06
 Contact : 8053234977

Invoice No.
022
 Delivery Note
022
 Reference No. & Date.

Dated
25-Jun-24
 Mode/Terms of Payment

Consignee (Ship to)
M/S SANJEEV ENTERPRISES
 PLOT NO.111 HSIIDC BARHI
 DISTT - SONIPAT
 State Name : Haryana, Code : 06

Buyer's Order No.
 Dispatch Doc No.
022
 Dispatched through
SELF
 Bill of Lading/LR-RR No
dt. 25-Jun-24
 Terms of Delivery

Other References
 Dated
 Delivery Note Date
25-Jun-24
 Destination
BARHI
 Motor Vehicle No
TEMPO

Buyer (Bill to)
M/S SANJEEV ENTERPRISES
 PLOT NO.111 HSIIDC BARHI
 DISTT - SONIPAT
 State Name : Haryana, Code : 06

SI No	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Lime		240 kgs	7.00	kgs	1,680.00
Total			240 kgs			₹ 1,680.00

Amount Chargeable (in words)
INR One Thousand Six Hundred Eighty Only

₹ 1,680.00
 E. & O E

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Customer's Seal and Signature

for M/s NKS Enterprises

Authorized Signatory

This is a Computer Generated Invoice

	M/s Bee Kay Industries PHASE 3 HSIIDC BARHI M-9671654682 MSME REG. NO. HR18A0004663 GSTIN/UID: 06EVXPK4335J1ZY State Name : Haryana, Code : 06 Contact : 9671654682 E-Mail : beekay0095@gmail.com	Invoice No. 694	Dated 30-Aug-24	Delivery Note 694	Mode/Terms of Payment IMMEDIATE
	Reference No. & Date. 694 dt. 30-Aug-24	Other References			
Consignee (Ship to) M/s Sanjeev Enterprises Plot No. 111 Phase 1 Hsiidc Barhi Sonipat GSTIN/UID : 06ACRFS1419C1Z8 State Name : Haryana, Code : 06		Buyer's Order No. 694	Dated 30-Aug-24		
Buyer (Bill to) M/s Sanjeev Enterprises Plot No. 111 Phase 1 Hsiidc Barhi Sonipat GSTIN/UID : 06ACRFS1419C1Z8 State Name : Haryana, Code : 06		Dispatch Doc No. 694	Delivery Note Date 30-Aug-24		
		Dispatched through Tempo	Destination Barhi		
		Bill of Lading/LR-RR No. dt. 30-Aug-24	Motor Vehicle No. HR69D 6944		
		Terms of Delivery FOR			

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Poly Electrolight	3902	30.000 kg	245.00	kg	7,350.00
	<i>Cgst Sales 9%</i>				9 %	661.50
	<i>Sgst Sales 9%</i>				9 %	661.50
Total			30.000 kg			₹ 8,673.00

E. & O.E

Amount Chargeable (in words)
INR Eight Thousand Six Hundred Seventy Three Only

Company's PAN : EVXPK4335J Declaration We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.	Company's Bank Details A/c Holder's Name : BEE KAY INDUSTRIES Bank Name : HDFC BANK A/c No. : 50200029636992 Branch & IFS Code: Ganaur & HDFC0002678
--	--

Customer's Seal and Signature

for M/s Bee Kay Industries

 Authorized Signatory

SUBJECT TO SONIPAT JURISDICTION

This is a Computer Generated Invoice

INVOICE
4682

(ORIGINAL FOR RECIPIENT) 134

M/s NKS K Enterprises
Village-Bhurri
Distt-Sonipat
State Name : Haryana, Code 06
Contact : 8053234977

Invoice No.
039
Delivery Note
039
Reference No. & Date

Dated
4-Sep-24
Mode/Terms of Payment

Consignee (Ship to)
M/S SANJEEV ENTERPRISES
PLOT NO 111 HSIIDC BARHI
DISTT - SONIPAT
State Name Haryana, Code : 06

Buyer's Order No.
Dispatch Doc No
039
Dispatched through
SELF
Bill of Lading/LR-RR No
dt. 4-Sep-24
Terms of Delivery

Other References
Dated
Delivery Note Date
4-Sep-24
Destination
BARHI
Motor Vehicle No.
TEMPO

Buyer (Bill to)
M/S SANJEEV ENTERPRISES
PLOT NO 111 HSIIDC BARHI
DISTT - SONIPAT
State Name Haryana, Code : 06

SI No	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Lime		240 kgs	7.50	kgs	1,800.00
Total			240 kgs			₹ 1,800.00 E. & O.E

Amount Chargeable (in words)
INR One Thousand Eight Hundred Only

Declaration
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Customer's Seal and Signature

for M/s NKS K Enterprises

Authorised Signatory

This is a Computer Generated Invoice

 M/s Bee Kay Industries PHASE 3 HSIIDC BARHI M-9671654682 MSME REG. NO. HR 18A0004683 GSTIN/UID: 06EVXPK4335J1ZY State Name : Haryana, Code : 06 Contact : 9671654682 E-Mail : beekay0095@gmail.com	Invoice No.	Dated
	765	14-Sep-24
Consignee (Ship to) M/s Sanjeev Enterprises Plot No. 111 Phase 1 Hsiidc Barhi Sonipat GSTIN/UID : 06ACRFS1419C1Z8 State Name : Haryana, Code : 06	Delivery Note	Mode/Terms of Payment
	765	IMMEDIATE
Buyer (Bill to) M/s Sanjeev Enterprises Plot No. 111 Phase 1 Hsiidc Barhi Sonipat GSTIN/UID : 06ACRFS1419C1Z8 State Name : Haryana, Code : 06	Reference No. & Date.	Other References
	765 dt. 14-Sep-24	
	Buyer's Order No.	Dated
	765	14-Sep-24
	Dispatch Doc No.	Delivery Note Date
	765	14-Sep-24
	Dispatched through	Destination
	Tempo	Barhi
	Bill of Lading/LR-RR No.	Motor Vehicle No.
	dt. 14-Sep-24	HR69D 6944
Terms of Delivery		
FOR		

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Poly Electrolight	3902	20.000 kg	217.50	kg	4,350.00
2	Hydrogen Proxide	2847	90.000 kg	35.50	kg	3,195.00
3	Alum Powder	28333010	1 beg	1,065.00	beg	1,065.00
						8,610.00
<i>Cgst Sales 9%</i>						774.90
<i>Sgst Sales 9%</i>						774.90
<i>Round of</i>						0.20
Total						₹ 10,160.00

Amount Chargeable (In words) E. & O.E
INR Ten Thousand One Hundred Sixty Only

Company's PAN : EVXPK4335J	Company's Bank Details
<u>Declaration</u>	A/c Holder's Name : BEE KAY INDUSTRIES
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.	Bank Name : HDFC BANK
	A/c No. : 50200029636992
	Branch & IFS Code: Ganaur & HDFC0002678

Customer's Seal and Signature for M/s Bee Kay Industries

 Authorised Signatory

SUBJECT TO SONIPAT JURISDICTION

This Is a Computer Generated Invoice

Tax Invoice **4685**

(ORIGINAL FOR RECIPIENT)

137

 M/s Bee Kay Industries PHASE 3 HSIIDC BARHI M-9671654682 MSME REG. NO, HR18A0004683 GSTIN/UIN: 06EVXPK4335J1ZY State Name : Haryana, Code : 06 Contact : 9671654682 E-Mail : beekay0095@gmail.com	Invoice No.	Dated
	1054	7-Nov-24
	Delivery Note	Mode/Terms of Payment
	1054	IMMEDIATE
Consignee (Ship to) M/s Sanjeev Enterprises Plot No. 111 Phase 1 Hsiidc Barhi Sonipat GSTIN/UIN : 06ACRFS1419C1Z8 State Name : Haryana, Code : 06	Reference No. & Date.	Other References
	1054 dt. 7-Nov-24	
	Buyer's Order No.	Dated
	1054	7-Nov-24
	Dispatch Doc No.	Delivery Note Date
	1054	7-Nov-24
Buyer (Bill to) M/s Sanjeev Enterprises Plot No. 111 Phase 1 Hsiidc Barhi Sonipat GSTIN/UIN : 06ACRFS1419C1Z8 State Name : Haryana, Code : 06	Dispatched through	Destination
	Tempo	Barhi
	Bill of Lading/LR-RR No.	Motor Vehicle No.
	dt. 7-Nov-24	HR69D 6944
Terms of Delivery		
FOR		

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Alum Powder	28333010	1 beg	960.00	beg	960.00
2	Poly Electrolight	3902	30.000 kg	220.00	kg	6,600.00
						7,560.00
Cgst Sales 9%						680.40
Sgst Sales 9%						680.40
Round of						0.20
Total						₹ 8,921.00

Amount Chargeable (In words) E. & O.E
INR Eight Thousand Nine Hundred Twenty One Only

Company's PAN : EVXPK4335J	Company's Bank Details
<u>Declaration</u>	A/c Holder's Name : BEE KAY INDUSTRIES
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.	Bank Name : HDFC BANK
	A/c No. : 50200029636992
	Branch & IFS Code: Ganaur & HDFC0002878

Customer's Seal and Signature for M/s Bee Kay Industries



SUBJECT TO SONIPAT JURISDICTION

This is a Computer Generated Invoice

4686

(ORIGINAL FOR RECIPIENT)

138

 M/s Bee Kay Industries PHASE 3 HSIIDC BARHI M-9671654682 MSME REG. NO. HR18A0004683 GSTIN/UIN: 06EVXPK4335J1ZY State Name : Haryana, Code : 06 Contact : 9671654682 E-Mail : beekay0095@gmail.com	Invoice No.	Dated																																				
	1202	6-Dec-24																																				
	Delivery Note	Mode/Terms of Payment																																				
	1202																																					
Consignee (Ship to) M/s Sanjeev Enterprises Plot No. 111 Phase 1 Hsiidc Barhi Sonipat GSTIN/UIN : 06ACRFS1419C1Z8 State Name : Haryana, Code : 06	Reference No. & Date.	Other References																																				
	Buyer's Order No.	Dated																																				
	Dispatch Doc No.	Delivery Note Date																																				
	1202	6-Dec-24																																				
	Dispatched through	Destination																																				
	TEMPO	BARHI																																				
Buyer (Bill to) M/s Sanjeev Enterprises Plot No. 111 Phase 1 Hsiidc Barhi Sonipat GSTIN/UIN : 06ACRFS1419C1Z8 State Name : Haryana, Code : 06	Bill of Lading/LR-RR No.	Motor Vehicle No.																																				
	dt. 6-Dec-24	HR69D 6944																																				
	Terms of Delivery																																					
<table border="1"> <thead> <tr> <th>Sl No.</th> <th>Description of Goods</th> <th>HSN/SAC</th> <th>Quantity</th> <th>Rate</th> <th>per</th> <th>Amount</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Poly Electrolight</td> <td>3902</td> <td>30.000 kg</td> <td>210.00</td> <td>kg</td> <td>6,300.00</td> </tr> <tr> <td></td> <td></td> <td></td> <td></td> <td></td> <td>9 %</td> <td>567.00</td> </tr> <tr> <td></td> <td></td> <td></td> <td></td> <td></td> <td>9 %</td> <td>567.00</td> </tr> <tr> <td></td> <td>Total</td> <td></td> <td>30.000 kg</td> <td></td> <td></td> <td>₹ 7,434.00</td> </tr> </tbody> </table>				Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount	1	Poly Electrolight	3902	30.000 kg	210.00	kg	6,300.00						9 %	567.00						9 %	567.00		Total		30.000 kg			₹ 7,434.00
Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount																																
1	Poly Electrolight	3902	30.000 kg	210.00	kg	6,300.00																																
					9 %	567.00																																
					9 %	567.00																																
	Total		30.000 kg			₹ 7,434.00																																
Amount Chargeable (in words) E. & O.E INR Seven Thousand Four Hundred Thirty Four Only																																						
Company's PAN : EVXPK4335J Declaration We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.		Company's Bank Details A/c Holder's Name : BEE KAY INDUSTRIES Bank Name : HDFC BANK A/c No. : 50200029636992 Branch & IFS Code: Ganaur & HDFC0002578																																				
Customer's Seal and Signature		 for M/s Bee Kay Industries Authorized Signatory																																				

SUBJECT TO SONIPAT JURISDICTION

This is a Computer Generated Invoice

Tax Invoice
4687

(ORIGINAL FOR RECIPIENT)

139

INVOICE

(ORIGINAL FOR RECIPIENT)

M/s NKS K Enterprises
Village-Bhurri
Distt-Sonipat
State Name : Haryana, Code : 06
Contact : 8053234977

Invoice No. 52
Delivery Note 52
Reference No & Date
Dated 20-Dec-24
Mode/Terms of Payment

Consignee (Ship to)
M/S SANJEEV ENTERPRISES
PLOT NO.111 HSIIDC BARHI
DISTT - SONIPAT
State Name : Haryana, Code : 06

Buyer's Order No.
Dispatch Doc No. 52
Dispatched through SELF
Bill of Lading/LR-RR No dt. 20-Sep-25
Terms of Delivery
Other References
Dated
Delivery Note Date 20-Dec-24
Destination BARHI
Motor Vehicle No TEMPO

Buyer (Bill to)
M/S SANJEEV ENTERPRISES
PLOT NO 111 HSIIDC BARHI
DISTT - SONIPAT
State Name : Haryana, Code : 06

SI No	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Lime		200 kgs	7.50	kgs	1,500.00

Amount Chargeable (In words) INR One Thousand Five Hundred Only
Total 200 kgs ₹ 1,500.00
E & O E

Declaration
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Customer's Seal and Signature

for M/s NKS K Enterprises
Authorised Signatory

This is a Computer Generated Invoice

4689

141



M/s Bee Kay Industries
 PHASE 3 HSIIDC BARHI
 M-9671654682
 MSME REG. NO, HR18A0004603
 GSTIN/UIN: 06EVXPK4335J1ZY
 State Name : Haryana, Code : 06
 Contact : 9671654682
 E-Mail : beekay0095@gmail.com

Invoice No. 1392	Dated 17-Jan-25
Delivery Note 1392	Mode/Terms of Payment
Reference No. & Date.	Other References
Buyer's Order No.	Dated
Dispatch Doc No. 1392	Delivery Note Date 17-Jan-25
Dispatched through Tempo	Destination Barhi
Bill of Lading/LR-RR No. dt. 17-Jan-25	Motor Vehicle No. HR69D 6944
Terms of Delivery	

Consignee (Ship to)

M/s Sanjeev Enterprises
 Plot No. 111 Phase 1
 Hsiidc Barhi Sonipat
 GSTIN/UIN : 06ACRFS1419C1Z8
 State Name : Haryana, Code : 06

Buyer (Bill to)

M/s Sanjeev Enterprises
 Plot No. 111 Phase 1
 Hsiidc Barhi Sonipat
 GSTIN/UIN : 06ACRFS1419C1Z8
 State Name : Haryana, Code : 06

SI No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Poly Electrolight	3902	20.000 kg	216.00	kg	4,320.00
	<i>Sgst Sales 9%</i>				9 %	388.80
	<i>Cgst Sales 9%</i>				9 %	388.80
	<i>Round of</i>					0.40
	Total		20.000 kg			₹ 5,098.00

Amount Chargeable (in words)

INR Five Thousand Ninety Eight Only

E. & O.E

Company's PAN : EVXPK4335J

Company's Bank Details

A/c Holder's Name : BEE KAY INDUSTRIES

Bank Name : HDFC BANK

A/c No. : 50200029636992

Branch & IFS Code: Ganaur & HDFC0002878

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Customer's Seal and Signature

for M/s Bee Kay Industries

SUBJECT TO SONIPAT JURISDICTION

This is a Computer Generated Invoice

4690

b BEEKAY M/s Bee Kay Industries PHASE 3 HSIIDC BARHI M-9671654682 MSME REG. NO, HR18A0004683 GSTIN/UIN: 06EVXPK4335J1ZY State Name : Haryana, Code : 06 Contact : 9671654682 E-Mail : beekay0095@gmail.com	Invoice No. 1628	Dated 27-Feb-25
	Delivery Note 1628	Mode/Terms of Payment
	Reference No. & Date.	Other References
	Buyer's Order No.	Dated
Consignee (Ship to) M/s Sanjeev Enterprises Plot No. 111 Phase 1 Hsiidc Barhi Sonipat GSTIN/UIN : 06ACRFS1419C1Z8 State Name : Haryana, Code : 06	Dispatch Doc No. 1628	Delivery Note Date 27-Feb-25
	Dispatched through Tempo	Destination Barhi
	Bill of Lading/LR-RR No. dt. 27-Feb-25	Motor Vehicle No. HR69D 6944
	Terms of Delivery	
Buyer (Bill to) M/s Sanjeev Enterprises Plot No. 111 Phase 1 Hsiidc Barhi Sonipat GSTIN/UIN : 06ACRFS1419C1Z8 State Name : Haryana, Code : 06		

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Hydrogen Proxide	2847	120.000 kg	36.00	kg	4,320.00
2	Alum Powder	28333010	1 beg	1,080.00	beg	1,080.00
						5,400.00
	<i>Cgst Sales 9%</i>				9 %	486.00
	<i>Sgst Sales 9%</i>				9 %	486.00
	Total					₹ 6,372.00

Amount Chargeable (In words)

INR Six Thousand Three Hundred Seventy Two Only

E. & O.E

Company's PAN : EVXPK4335J

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details

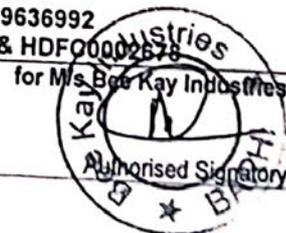
A/c Holder's Name : BEE KAY INDUSTRIES

Bank Name : HDFC BANK

A/c No. : 50200029636992

Branch & IFS Code: Ganaur & HDFC0002678

Customer's Seal and Signature



SUBJECT TO SONIPAT JURISDICTION

This is a Computer Generated Invoice

INVOICE
4691

(ORIGINAL FOR RECIPIENT)

143

M/s NKSK Enterprises
Village-Bhurri
Distt-Sonipat
State Name : Haryana, Code : 06
Contact : 8053234977

Invoice No.
69
Delivery Note
69
Reference No. & Date

Dated
12-Mar-25
Mode/Terms of Payment

Consignee (Ship to)
M/S SANJEEV ENTERPRISES
PLOT NO.111 HSIIDC BARHI
DISTT - SONIPAT
State Name : Haryana, Code : 06

Buyer's Order No.

Dispatch Doc No.
69
Dispatched through
SELF
Bill of Lading/LR-RR No.
dt. 12-Mar-25
Terms of Delivery

Other References

Dated

Delivery Note Date
12-Mar-25
Destination
BARHI
Motor Vehicle No.
TEMPO

Buyer (Bill to)
M/S SANJEEV ENTERPRISES
PLOT NO.111 HSIIDC BARHI
DISTT - SONIPAT
State Name : Haryana, Code : 06

Sl No	Description of Goods	HSN/SAC	Quantity	Rate per	Amount
1	Lime		160 kgs	7.50 kgs	1,200.00

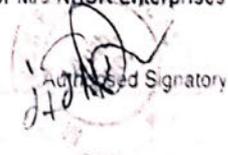
Total 160 kgs ₹ 1,200.00
E & OE

Amount Chargeable (in words)
INR One Thousand Two Hundred Only

Declaration
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Customer's Seal and Signature

for M/s NKSK Enterprises


Authorized Signatory

This is a Computer Generated Invoice

HARYANA STATE POLLUTION CONTROL BOARD
 Star Complex, Opp. General Hospital, Delhi Road, Sonapat Ph. 0130.
 2236119(0) Email:- hspcbrosr@gmail.com

Manifest No:
93076777

Copy 1

WHITE

(Hazardous Waste Manifest)

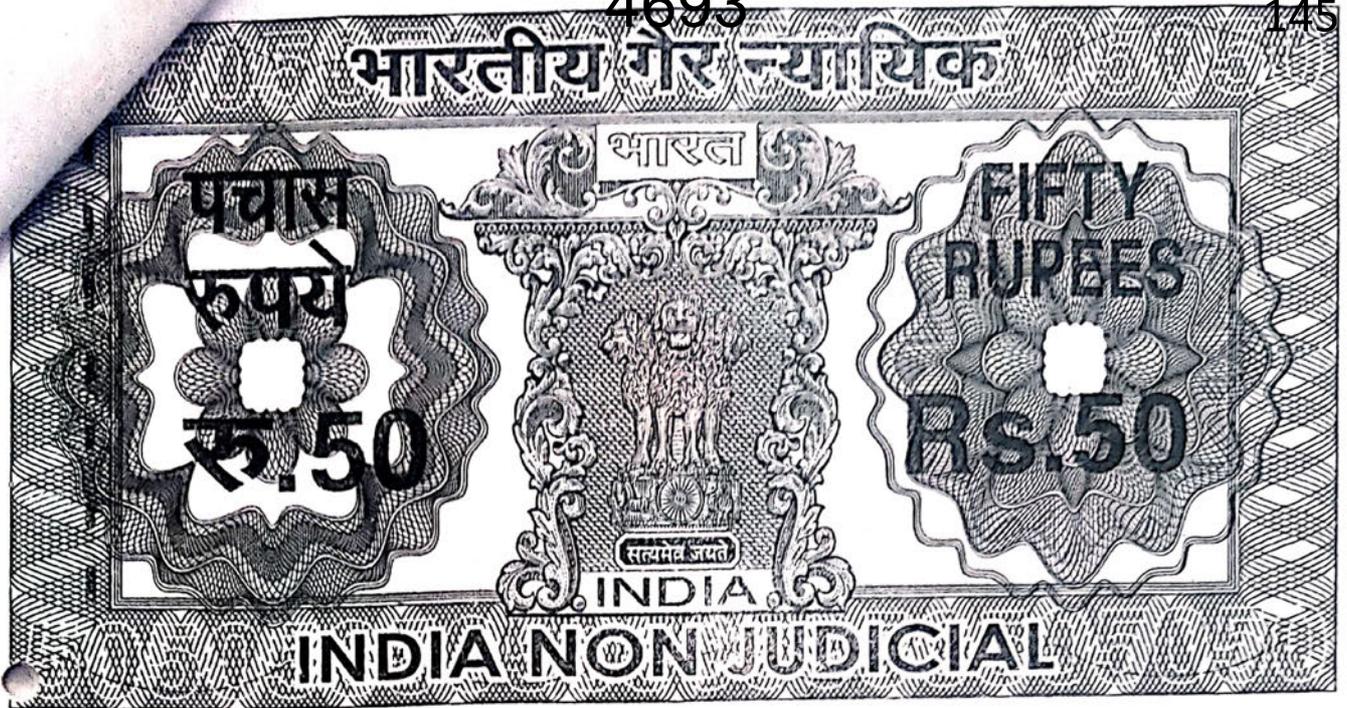
Form 10

[See rule 19(1)]

By Sender To HSPCB

HQ: Haryana State Pollution Control Board,
 C-11, Sector-6, Panchkula 134109,
 Ph-0172-277870-73,
 Email:- hspcb@hspcb.org.in

1	Sender's Name, Mailing Address, Phone no & Email Address:	SANJEEV ENTERPRISES PLOT NO. 111 PHASE-01 HSHDC BARIH TEHSIL-GANAUR DISTT.-SONIPAT, HARYANA 9212211392 sanjeeventerprises.info@gmail.com
2	Authorization Application No.:	37786410
3	Authorization Letter No and Date:	HWM/SON/2024/37786410, 2024-09-18
4	Authorization validity:	From: 2024-09-18 To: 2026-09-30
5	Transporter's Name, Address & Phone no:	Gujarat enviro Protection and Infrastructure (Haryana) Pvt. Ltd Village-Pali, Near Pali-Mohabatabad Stone Crusher Zone, Faridabad 8076019002
6	Transporter's Registration No.:	HR-55-AE-0678
7	Vehicle No. & Type:	0678 Truck
8	Receiver's Name, Mailing Address, Phone no & email address:	M/s Gujarat Enviro Protection and infrastructure (Haryana) Pvt. Ltd Village Pali, near Pali- Mohabatabad Stone crusher Zone, faridabad, Haryana 7290099681 haryana@luthraindia.com
9	Receiver's Authorization No. with PCB:	HWM/FDBD/2021/13751961, 07-08-2021
10	Total Quantity:	1.320 MT
11	Physical Form:	Solid,
12	Number of Containers:	1
		Container 1 1.320 MT
13	Name of Schedule:	Schedule I
	Name of Process/Sub Class/Basel no:	Purification and treatment of exhaust air, water and waste water from the treatment plants (CETP's)
	Name of Process Waste(Category No):	Chemical sludge from waste water treatment
	Detail/Reason of Subclass/Basel no:	
	Quantity:	1.320 MT
	Waste Type:	Pre-Processing
	Waste Storage:	Others BAGS
	Waste Description:	ETP SLUDGE
14	Sender's Certificate:	
	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.	
	Name & Stamp of Industry : SANJEEV ENTERPRISES	Date :01-Feb-25
15	Transporter Acknowledgement of Receipts of Wastes:	
	Name of: Gujarat enviro Protection and Infrastructure (Haryana) Pvt. Ltd	Date :01-Feb-25
		Signature
16	Special handling instructions and additional information	USE PPE
17	Receiver's Certification for receipt of Hazardous and other waste:	
	Stamp of: M/s Gujarat Enviro Protection and infrastructure (Haryana) Pvt. Ltd Village Pali, near Pali- Mohabatabad Stone crusher Zone, Faridabad	
	Date: - - -	Signature



हरियाणा HARYANA

K 667909

THIS Agreement is made at Faridabad on this 7th day of Nov. 2022

BY AND BETWEEN

Gujarat Enviro Protection and Infrastructure (Haryana) Pvt. Ltd., a company incorporated and registered under the provisions of the Companies Act, 2013 and having its registered office at 370, S V P Road, Shop 8, Plot 384, Cigaretwala Bldg. Opp. CBI Prathna Samaj, Nr. Harkishandas Hospital, Mumbai (Maharashtra) (hereinafter referred to as GEPIL (Haryana) which expression shall unless repugnant to the context or meaning thereof shall mean and include its successors, representatives and permitted assignees etc.) of the FIRST PART

AND

M/s. Sanjeev Enterprises. which is a Company / Partnership Firm / Proprietary Concern duly incorporated under the provisions of Distt - Sonapat. located at Plot No - III, HS IDC Phase - I, Barhi and having its registered office at _____

(hereinafter referred to as The Client which expression shall unless repugnant to the context or meaning thereof shall mean and include its successors, representatives and permitted assignees etc.) of the SECOND PART.

Recitals

WHEREAS Haryana Environmental Management Society (HEMS), a society registered under the Societies Registration Act, 1860 having its registered office at SCO 45, 1st floor, Sector -31, HUDA Market, Gurgaon, Haryana acting as a nodal agency of the Government of Haryana has awarded the work to a Consortium of Members led by Gujarat Enviro Protection & Infrastructure Ltd. (GEPIL) for development and operation of a Hazardous Waste Management Facility (HWM Facility) at Village Pali, Near Pali-Mohabatabad Stone Crusher Zone, Faridabad, Haryana on the leasehold land as per Lease Agreement executed between HEMS and Municipal Corporation, Faridabad (MCF) on 19th April 2005.
Gujarat Enviro Protection and Infrastructure (Haryana) Pvt. Ltd.

SIGNED for & on Behalf of GEPIL (Haryana)
Director/Authorised Signatory

SIGNED for & on behalf of Client

AND WHEREAS the Consortium of Members led by GEPIL have formed a Special Purpose Vehicle ("SPV") called Gujarat Enviro Protection & Infrastructure (Haryana) Pvt. Ltd. (GEPIL (Haryana)) to develop, operate and maintain the said Hazardous Waste Management Facility at Village Pali, Near Pali Mohabatabad Stone Crusher Zone, Faridabad, Haryana through an Agreement executed between HEMS, GEPIL (Haryana) and GEPIL, Surat on 30th June 2005.

AND WHEREAS the Party of the First Part is inter alia engaged in the business activities of development, operations and maintenance of infrastructure projects for hazardous waste management as specified in Hazardous Waste (Management and Handling) Rules, 1989 as amended in 2000, 2003, 2008 and now Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 and subsequent amendments (hereinafter referred to as "The Rules") and has been given authorization by Haryana State Pollution Control Board (HSPCB) to set up an Integrated Common Hazardous Waste Treatment, Storage & Disposal Facility (TSDF) at Pali, Near Pali Mohabatabad Stone Crusher Zone, Faridabad, Haryana.

AND WHEREAS the Party of the Second Part is generating hazardous waste and has approached the Party of the First Part for managing and disposing off its Hazardous Waste as per applicable rules since the Party of the First Part has set up the said facility at Pali, Near Pali Mohabatabad Stone Crusher Zone, Faridabad, Haryana.

AND WHEREAS the Party of the First Part has agreed to accept Hazardous Waste generated by the Party of the Second Part for collection, transportation, storage, treatment and disposal on the mutually agreed terms and conditions stated hereunder.

THIS DEED THEREFORE WITNESSES AS FOLLOWS:

1. DEFINITIONS AND INTERPRETATIONS

- 1.1 "TIME" shall be stated in Hours and shall mean Indian Standard Time.
- 1.2 "DAY" means a period of twelve (12) consecutive hours beginning at 08.00 hours and ending at 20.00 hours.
- 1.3 "WEEK" means a period of seven (7) consecutive days beginning from a day.
- 1.4 "MONTH" means a period beginning at 08.00 hours on the first day of Calendar Month and ending at 08.00 hours on the first day of succeeding Calendar Month.
- 1.5 "YEAR" means a period of three hundred and sixty five (365) consecutive days or three hundred and sixty six (366) consecutive days when such period includes a twenty ninth (29th) day of February beginning at 08.00 hours from a day.
- 1.6 "FINANCIAL YEAR" means a period of three hundred and sixty five (365) consecutive days or three hundred and sixty six (366) consecutive days when such period includes a twenty ninth (29th) day of February beginning at 08.00 hours from a day. It starts from 1st day of April month of the year and ends on 31st day of March month of next year.
- 1.7 "ACTIVE TERM" means the term during which GEPIL (Haryana) shall receive, transport, store, treat, recycle, recover and dispose of the hazardous waste at the TSDF site as per authorization granted by the HSPCB.

For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.

SIGNED for & on Behalf of GEPIL (Haryana)
Director/Authorised Signatory

SIGNED for & on behalf of Client

- 1.8 "FORCE MAJEURE" means any event or circumstance or combination of events or circumstances beyond the reasonable control of either party (the "Affected Party") and such event or circumstance cannot by exercise of reasonable diligence be prevented or cause to be prevented; cannot, despite the adoption of reasonable precautions or alternative measures (where sufficient time to adopt such precautions or alternative measures before the occurrence of such event or circumstance is available) be prevented; and which materially and adversely affects such party's performance of its duties and obligations under this Agreement.
- 1.9 The headings of or title to the Clauses in this Agreement shall not be deemed to be a part thereof or be taken into consideration in the interpretation or construction thereof.
- 1.10 Words imparting the singular only also include the plural and vice versa where the context so requires.
- 1.11 "TSDF" means Treatment, Storage & Disposal Facility operated by GEPIL (Haryana) located at Village Pali, Near Pali Mohabatabad Stone Crusher Zone, Faridabad, Haryana
- 1.12 HSPCB means Haryana State Pollution Control Board, CPCB means Central Pollution Control Board and MoEF means Ministry of Environment and Forests.
- 1.13 "Client" means a Company / Partnership Firm / Proprietary Concern / Co-operative Society, AOP etc which generates hazardous wastes as defined in the Hazardous Waste (Management & Handling Rules)1989 as amended in 2000, 2003, 2008 and now Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 and subsequent amendments.

2. PERIOD OF AGREEMENT

- 2.1 The present Agreement shall remain in force for the Active Term or Five years from date of 10th October 2021. Agreement whichever is earlier unless terminated earlier due to any of the reasons mentioned in this Agreement.
- 2.2 GEPIL (Haryana) will issue a Registration Certificate valid for 5 years effective from 10th October 2021. The registration shall need to be renewed including execution of fresh Agreement by the Client at least three months before the expiry of the current Agreement.

3. TERMINATION OF AGREEMENT

- 3.1 Both the Parties hereto agree that the present Agreement shall automatically come to an end in any of the following eventualities:
- i. On expiry of Authorization granted to the Client and the same having not been renewed by the Client or of the same having not been granted by Haryana State Pollution Control Board (HSPCB).
 - ii. On expiry of HEMS membership and the same having not been renewed by the Client or of the same having not been granted by HEMS.
- 3.2 This AGREEMENT can be terminated by the Client after giving a written Notice of at least 30 days to the other party. The provision relating to minimum charges shall be applicable during the notice period in accordance with Clause 10.2.

For Gujarat Infrastructure
Infrastructure (Haryana) Pvt. Ltd.

SIGNED for & on Behalf of GEPIL (Haryana)
Director/Authorised Signatory

SIGNED for & on behalf of Client

- 3.3 Both the Parties hereto further agree that in case of the present Agreement coming to an end owing to any of the aforesaid eventualities, it will be the sole responsibility of the Client to handle, treat and dispose off its Hazardous Waste in accordance with the relevant provisions of law.

4. **REGISTRATION**

- 4.1 The Client shall pay non refundable charges of ₹ 1000=00 (Rupees One Thousand Only) towards Registration every five years.
- 4.2 The Client shall pay non refundable charges of ₹ 8000=00 (Rupees Eight Thousand Only) towards Finger Printing Analysis of the waste to be conducted by GEPIL (Haryana) for waste characterization.
- 4.3 After having registered, if the registration is terminated within the validity period of the present Agreement because of any reason stated in this Agreement, then in that event, the registration can be revived on payment of non-refundable re-registration charges of ₹ 500/- (Rupees Five hundred only). Such re-registration shall be valid till the expiry of the last Registration Certificate.
- 4.4 The registration under this Agreement is not transferable in any manner whatsoever.

5. **TREATMENT & DISPOSAL CHARGES**

- 5.1 The Treatment and Disposal charges for various types of hazardous wastes are mentioned in Schedule I to this Agreement. The Treatment & Disposal Charges applicable under this Agreement for different types of wastes generated by the Client are as follows:

Sr. No.	Type of Wastes	Treatment and Disposal Charges (₹ Per MT)	Quantity (In MT)
1	ETP Sludge	23,652/-	1.00
2			
3			
4			
5			
6			
7			

(Attach sheets in case of more types of wastes)

- 5.2 GEPIL (Haryana) shall charge the Client towards treatment & disposal based on weightment to be done at the TSDF site. If the Weigh Bridge at the site is not working, it will be weighed at an outside Weigh Bridge approved by GEPIL (Haryana).
- 5.3 The rates specified in Schedule I to this Agreement are based on general characteristics of the specified type of waste. In case any waste of the Client that

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either does not fall under the mentioned categories or requires special type of treatment before or after disposal, the Client agrees to pay the rates for the same which shall be fixed on case to case basis depending upon the characteristics of the waste & treatment required in consultation with HEMS.

6. TRANSPORTATION CHARGES

- 6.1 The Client has requested GEPIL (Haryana) to provide NIL numbers of storage containers of NA capacity each to avoid frequent transportation. GEPIL (Haryana) has agreed to provide the said containers in consideration of which the client has agreed to pay ₹. NA (Rupees NA) as interest free security deposit to GEPIL (Haryana). The Client shall be responsible for the security and upkeep of as well as any damage caused to the container while it is lying at the premises of the Client.
- 6.2 M/s. GEPIL (Haryana) shall provide the fleet of waste transport vehicles of different capacities duly authorized by HSPCB. As per the requirements of the Client, lowest capacity vehicle for transporting its Hazardous Waste on full vehicle load basis to the TSDF Site shall be sent by GEPIL (Haryana) at the cost of the Client.
- 6.3 The Transportation Charges for transportation of waste from location of Client to the TSDF site are mentioned in Schedule II to this Agreement.
- 6.4 The Transportation Charges applicable under this Agreement at the current rates, excluding taxes, are ₹. (AS PER SCHEDULE -2) per km per MT Taxes, as applicable, are payable extra.

7. REVISION OF CHARGES

- 7.1 The Client covenants that various notified charges like Treatment & Disposal Charges, Transportation Charges etc and any other unforeseen charges under this Agreement for its Hazardous Waste shall be subject to revision and inclusion during the currency of this Agreement in consultation with HEMS, as and when such revision is called for due to any reason whatsoever. GEPIL (Haryana) shall inform the Client about such revisions in advance through a separate letter.
- 7.2 All Government, municipal, panchayat taxes, duties, levies, octroi, tolls, service tax etc., as applicable from time to time, related to transportation, treatment, storage, disposal and other services rendered under this Agreement shall be borne by the Client. In case the same are paid by GEPIL (Haryana), the Client shall reimburse the amount thereof to GEPIL (Haryana).
- 7.3 Service Tax or any other existing taxes as applicable presently on services related to disposal of hazardous waste have to be paid by the client.
- 7.4 All disposal charges are subject to annual upward revision effective From 1st April Every year at the rate of 4%.

8. OBLIGATIONS OF THE CLIENT

- 8.1 While entering into the present Agreement with GEPIL (Haryana), the Client shall submit the categories of Hazardous Waste along with the quantity and its desire to dispose off the same by GEPIL (Haryana). The said categories of Hazardous Waste shall be as per the parameters specified in the Schedules of Hazardous Waste (Management, Handling & Transboundary Movement) Rules 2016, as amended from time to time.

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- 8.2 The Client shall get the Authorization from HSPCB permitting the Client to send its Hazardous Waste to the TSDF Site for treatment and disposal and that it shall be the responsibility of the Client to get the same renewed from time to time, failing which GEPIL (Haryana) reserves its right to repudiate the present Agreement under intimation to HSPCB and HEMS.
- 8.3 The Client shall make all the proper, necessary and adequate arrangement for keeping production records and the Hazardous Waste generated from these processes. The Client shall provide relevant and correct information with respect to process, waste quantity and characteristics (physical & chemical), nature and toxicity of waste as and when asked for by GEPIL (Haryana). This information may be forwarded to HSPCB / CPCB / MoEF/ any other Statutory Authority, if asked for.
- 8.4 The Client shall be required to maintain the record of Hazardous Wastes generated, stored and sent for treatment and disposal to GEPIL (Haryana). The records so maintained shall be subject to cross check and physical verification by authorized representative of GEPIL (Haryana) through visit to Client's premises.
- 8.5 GEPIL (Haryana) reserves right to reject collection of the hazardous waste spilled over the ground and containers whose exteriors are soiled by spillages. The Client shall locate the storage facility in such a way so that the same shall be accessible to the waste transport vehicles of GEPIL (Haryana).

8.6 **Dispatch and Detention of Transport Vehicle**

- i. The Client is required to intimate GEPIL (Haryana) when it has minimum one vehicle load of waste to be lifted, through letter / Fax / Email to send waste transport vehicle at least five days in advance from the date of collection.
 - ii. On arrival of the same at the Client's site, the Client shall be responsible for loading its Hazardous Waste into the said waste transport vehicle within three hours of arrival at the Client's site counting from the time of reporting at the security gate of the Client.
 - iii. If the detention of the said waste transport vehicle at the Client's site exceeds the time limits stipulated in Schedule II to this Agreement, there shall be levied detention charges at the rates as mentioned in Schedule II to this Agreement. The Client may detain the vehicle for a maximum of six hours including time stipulated for loading.
 - iv. In case, for any reason, including detention for more than six hours, the vehicle is sent back to GEPIL (Haryana) without giving the waste even after having been requisitioned by the Client, the Client shall pay the transportation charges for the full capacity load of the vehicle.
- 8.7 Before the Hazardous Waste is loaded into the waste transport vehicle and dispatched to TSDF site, the Client shall ensure that the said waste is packed in a manner suitable for transportation and that the said packed waste withstands physical and climatic conditions and does not result in any kind of leakage, spillage and accident etc causing adverse impact on health and environment.

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8.8 If and when an accident occurs while loading Hazardous Waste at the Client's site, the Client shall immediately report the same to HSPCB and other authorities as per the Rules and also to GEPIL (Haryana).

8.9 **Rejection of Waste**

- i. The Client agrees to maintain waste characteristics close to Finger Print Analysis Report of the waste (attached as Schedule III to this Agreement). In case of variation of over 5% in waste characteristics mentioned in the said Schedule, the Client covenants to pay the revised treatment and disposal charges determined for its specific waste type and characteristics failing which the Client shall accept the hazardous waste back at its own cost in accordance with Clause 8.9 (ii) and 8.9 (iii).
- ii. The Client shall be required to accept Hazardous Waste back and bear the cost of return transportation of full vehicle load, if the same is rejected by GEPIL (Haryana) due to any of the following reasons:
 - a) The variation in waste characteristics is beyond 5%.
 - b) The wastes contain unacceptable wastes types as listed under Clause 9.2.
- iii. If the Client fails to do so within 2 days of reporting the matter, its registration will be terminated with intimation to HEMS. In the event of waste rejection, the Client shall be totally responsible and liable for any consequence arising thereof and GEPIL (Haryana) reserves all rights to take any suitable actions under the law.

8.10 During wet period of monsoon season, Hazardous Waste may not be accepted at the TSDF Site. During this period Client is required to make a provision to store its Hazardous Waste for a minimum period of four months, as per the requirement of HSPCB.

8.11 GEPIL (Haryana) may request the Client, under intimation to HEMS, to provide any additional information, as may be required, for treatment and disposal of waste or as asked for by HSPCB / CPCB / MOEF / any other Statutory Authority. The Client shall send the said information to GEPIL (Haryana) at least two days before the scheduled time, if specified by the information seeking authority else within two weeks time.

8.12 The Client shall comply with the provisions of Environment (Protection) Act, 1986 and the Rules as amended from time to time as also with the conditions of the present Agreement and that any breach committed thereof shall render the Client not eligible for disposing of its Hazardous Waste in TSDF site.

8.13 The Client shall not claim any right, interest or privilege in or in relation / connection with Hazardous Waste accepted at the TSDF site.

8.14 In case of any change in constitution of firm or company or proprietary concern, company name, products or quality and/or production rate of products or waste quantity or characteristics, the Client shall intimate GEPIL (Haryana) by written notification by registered letter / speed post / courier prior to proposed date of change and get its waste Finger Printing Analysis done again, where ever required in accordance with Clause 4.2.

For Gujarat Environmental Protection
Infrastructure (Haryana) Pvt. Ltd.

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9. **QUALITY**

- 9.1 The Client hereby covenants to ensure that its Hazardous Waste shall, under all circumstances, conform to the norms specified by HSPCB and as prescribed under the provisions of law for the time being in force.
- 9.2 The Client agrees not to send the following type of wastes which could be detrimental to the environment, safety of the facility and to the persons handling it in any manner:-
- i. Wastes containing explosive substances (An explosive substance is a solid or liquid substance (or mixture of substances) which is, in itself, capable by chemical reaction of producing gas at such a temperature and pressure and at such a speed as to cause damage to the surroundings.)
 - ii. Waste which has an obnoxious odour.
 - iii. Waste which is flammable (Flash point below 65°C)
 - iv. Waste which contains shock sensitive substances (Shock sensitive refers to the susceptibility of a chemical or substance to rapidly decompose or explode when struck, vibrated or otherwise agitated.).
 - v. Waste which contains volatile substance of significant toxicity.
 - vi. Wastes containing Radio active substances

10. **QUANTITY**

- 10.1 Subject to the conditions mentioned under Clause 3.2, the Client agrees to send on firm basis to GEPIL (Haryana), its own Hazardous Waste subject to maximum of ----- MT per day and **1.00** MT per annum, which will be called the Contracted Quantity.
- 10.2 If the Client wants to send the requisite Hazardous Waste less than 90% of the aforesaid Contracted Quantity, than in that event, the Client can request GEPIL (Haryana), along with necessary justifications, for change in its Contracted Quantity twice in a year by providing at-least three months notice. The client shall still be liable to pay to GEPIL (Haryana) for the Minimum Quantity i.e. 90% of the Contracted Quantity till the expiry of three months notice period. The receipt of waste shall be monitored by GEPIL (Haryana) on quarterly basis and charges for deficit, if any shall be billed accordingly. In case of Force Majeure conditions at the Client's premises leading to reduction in annual waste generation, the liability to pay for minimum quantity shall be waived for the period of Force Majeure.
- 10.3 If the Client exceeds the annual Contracted Quantity of Hazardous Waste for disposal, then in that event Client covenants to increase the security deposit accordingly as per Clause No. 11.1.

11. **BILLING AND PAYMENT OF CHARGES**

- 11.1 The Client shall effect arrangement to make the payment of interest free Security Deposit Protection And Infrastructure (Haryana) Pvt. Ltd. ₹ 000/- (Rupees Twenty one thousand)

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Director/Authorized Signatory

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- _____) Only) equivalent to Treatment & Disposal Charges of its Hazardous Waste for two months of Contracted Quantity that shall always be maintained at a value twice or more than the Transportation, Treatment & Disposal Charges for one vehicle load waste. The said amount of interest free Security Deposit will be refunded only on the termination of this Agreement after adjusting other / pending claims of GEPIL (Haryana) against the Client, if any.
- 11.2 In case of insufficient balance (Security Deposit) in the Client's account, GEPIL (Haryana) shall not send the waste collection vehicle.
- 11.3 GEPIL (Haryana) shall raise the bill against each waste disposal consignment (towards Transportation, Treatment & Disposal Charges) within three days of receipt of the waste at the TSDF Site. The client shall pay the bill within 30 days from the date of issue of bill.
- 11.4 The Client shall, upon receipt of the bill from GEPIL (Haryana), make full payment on or before the due date mentioned in the bill. In case of delayed payment by the Client, interest at the rate of 15% per annum shall be charged by GEPIL (Haryana) on delayed payments. .
- 11.5 In case of default / dishonor in payment, GEPIL (Haryana) shall give seven days notice to Client, with information to HEMS, for settlement of outstanding dues by effecting the payment through DD/pay order along with interest else the Registration of Client shall be cancelled.
- 11.6 In the event of cancellation of Registration due to reasons mentioned under Clause 11.5, the client can re-register upon payment of balance dues along with interest through DD / Pay order apart from non-refundable re-registration charges in accordance with Clause 4.3.

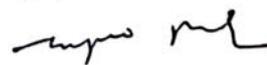
12. **DEFAULT**

- 12.1 If the Client fails and /or defaults in the discharge of any of his obligation under the present Agreement, the GEPIL (Haryana) after serving seven days notice shall have discretion to (i) cancel the Client's Registration & refuse to accept Hazardous Waste of the Client for disposal, and (ii) notify to HEMS and HSPCB the name of the Client informing about such default.
- 12.2 In the event of Client committing any breach/violation of any condition of the present Agreement or any provision of Law / Act / Rules for the time being in force, GEPIL (Haryana) reserves its right to suspend / cancel the registration for such period as it deems fit with information to HEMS.
- 12.3 Where an offence under the Environment (Protection) Act 1986 or under the Rules framed thereunder, has been committed by the Client or is attributed to any negligence on the part of the Client which shall include its Director, Partner, Proprietor, Manager, Secretary, Officer etc. and if such Client is guilty of the offence or is liable to be prosecuted against and punished accordingly, no suit, prosecution or legal proceeding (s) shall lie against GEPIL (Haryana) for the offence committed by the Client .
- 12.4 GEPIL (Haryana) reserves its right to issue a show cause notice to the Client, with information to HEMS, if it is of the opinion that the Client has contravened the provisions of the present Agreement, requesting the Client to remedy the

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contravention within 15 days time. The said notice served shall specify the measures to be taken by the Client in remedying the said contravention.

13. INDEMNITIES

- 13.1 The Client shall be deemed to be in exclusive possession and control of the said Hazardous Waste and shall be fully liable and responsible for its arrangement, appurtenances and properties before completely loaded waste transport vehicle of GEPIL (Haryana) leaves the Client's premises.
- 13.2 Accordingly the Client hereby covenants and agrees to fully protect, indemnify and hold GEPIL (Haryana), its employees, agents and successors and assignees harmless against any and all claims, demands, action, suits, proceedings and judgment and any and all liabilities, costs, expenses, damages or losses arising out of or resulting from or incidental to or in connection therewith, which may be made out against successors and assignees or by third parties on account of damages or injury to property or persons or loss of life resulting from or arising out of the installation, presence, maintenance or operation or the intake arrangements, appurtenances and properties of the Client .
- 13.3 It is also agreed by and between the Parties hereto that GEPIL (Haryana) is not and shall not be liable in any manner whatsoever due to any negligence and for any reason or otherwise of the Client, in disposing its Hazardous Waste at the factory site of the Client or at any other place.

14. FORCE MAJEURE

- 14.1 In case of any Force Majeure event at the site of the Client, GEPIL (Haryana) shall not be saddled with any liability contingent or otherwise but in that case, it shall be the sole liability of the Client.
- 14.2 In case of any environmental risk arising during the performance of this Agreement at the TSDF site either due to Force Majeure event or due to circumstances beyond the reasonable control of the parties hereto, neither of the parties shall be liable for the consequences arising there from.
- 14.3 Both the parties hereto agree that due to change in any laws related to waste disposal mechanism / criteria or due to any directive of any Court or Authority, if GEPIL (Haryana) is to incur any additional financial burden consequent upon any alteration and / or modification in respect of land-filled waste, then, in that case the Client shall be liable to contribute for the same in proportion to its disposal of Hazardous Waste quantity in TSDF site. The actual burden shall be determined in consultation with HEMS.
- 14.4 Both the parties hereto agree that in any event of there being order in form of any injunction, stay or otherwise from any Court, HSPCB or any other Authority stopping the functioning of the Site or otherwise whereby GEPIL (Haryana) becomes unable to accept Hazardous Waste of the Client, GEPIL (Haryana) shall not be responsible or made responsible and / or be liable in any manner in that regard and that in such an eventuality, it shall be the responsibility of the Client to get the needful done in respect of disposal of its Hazardous Waste.

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Infrastructure (Haryana) Pvt. Ltd.

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Director/Authorized Signatory

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15. **PREVIOUS CORRESPONDANCE**

- 15.1 Save and except all discussions and meetings held and correspondence exchanged between GEPIL (Haryana) and the Client in respect of this Agreement and any decisions arrived at therein in the past and before coming into force of the present Agreement, no reference of such discussions with the Client for interpreting the present Agreement or otherwise shall be made. Whereas, Waste Data Sheet and Application Form, will be treated as part of this Agreement.

16. **ARBITRATION**

- 16.1 In case of any dispute or difference of opinion that may arise out of the present Agreement, the matter shall be settled by the parties by mutual negotiations to be concluded within 45 days from the date of intimation of existence of dispute or difference of opinion, as the case may be, by one party to the other party, failing which, the matter shall be settled through arbitration. Both the parties shall appoint an arbitrator each, and the two arbitrators so appointed, shall appoint the third arbitrator. The third arbitrator shall be the presiding arbitrator of the panel. The arbitration shall be as per the Arbitration & Conciliation Act, 1996. The venue of arbitration shall be Faridabad. The arbitration proceedings shall be recorded in English and the arbitration award shall be final and binding on both the parties.

17. **LAWS GOVERNING THE AGREEMENT**

- 17.1 The present Agreement shall be subject to Indian Laws, rules and regulations and notifications etc. issued under such laws.

18. **AMENDMENTS:**

- 18.1 GEPIL (Haryana) may, if required at any point of time make suitable change in the present Agreement in consultation with HEMS after serving a notice to the said Client.

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Infra. (Haryana) Pvt. Ltd.

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JURISDICTION

19.

19.1 Subject to the provisions of Clause 17 of this Agreement, the parties hereto mutually agree that the Civil Courts at Faridabad only shall have jurisdiction for all the disputes/differences arising out of this Agreement.

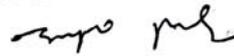
20. The addresses of the parties hereto, unless changed by written notification to be given at least 15 days in advance by registered letter prior to proposed date of change, shall be as follows:

- 1) M/s. Gujarat Enviro Protection & Infrastructure (Haryana) Pvt. Ltd.
Reg. 370, S V P Road, Shop 8, Plot 384, Cigaretwala Bldg.
Opp. CBI Prathna Samaj, Nr. Harkishandas Hospital, Mumbai (Maharashtra)
- 2)

IN WITNESS WHEREOF the parties hereto acting through their properly constituted representatives have set their hands to cause this Agreement signed and executed in their respective names and on their behalf.

For and on behalf of
GEPIL (Haryana)
For Gujarat Enviro Protection And
Infrastructure (Haryana) Pvt. Ltd.

For and on Behalf of Client
(Sign And Stamp)



.....
 Name: *M. S. Kumar*
 Designation : (Site Head)
 Address : Gepil(Hr)

.....
 Name : SANJEEV BANSAL
 Designation : PARTNER
 Address : PLOT NO III HSIDC
 Bahi - Haryana

Witness

Witness:

1.....
 Name : *Love Gaurav*
 Designation : *Manager*
 Address : *Gepil*

1.....
 Name : *SADAMA Textile*
 Designation : *NHBC 1712 Panipat*
 Address : *MUDA Panipat*

2.....
 Name :
 Designation :
 Address :

2.....
 Name :
 Designation :
 Address :

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Infrastructure (Haryana) Pvt. Ltd.



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Director/Authorised Signatory

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Schedule - I

Rates for Landfill, Solidification & Stabilisation and Incineration (Effective From 01/04/2022)				
	Up to 400 M T	401 To 700 M T	701 To 1200 M T	Above 1200 M T
a. Fixed Landfill Charges (Rs. Per M T)	1815	1794	1773	1761
b. Solidification & Stabilisation Charges (Rs per M T)				
Waste : Additives				2347
1:0.10	2608	2396	2375	3272
1:0.20	3409	3242	3307	3882
1:0.30	4038	3962	3922	4332
1:0.40	4510	4422	4374	4784
1:0.50	4983	4887	4839	5374
1:0.60	5598	5489	5435	5961
1:0.70	6213	6083	6023	6489
1:0.80	6761	6626	6556	6961
1:0.90	7248	7105	7028	7419
1:1.00	7732	7576	7500	
c. Variable Incineration Charges (Rs. Per M T) - for a category of waste of a particular calorific value (in KCal/Kg)				
as per the rates given below :				
Calorific value				19845
Upto 2500 KCal/kg	21111	20480	20271	16308
Greater than 2500 & up to 4500KCal/kg	17347	16826	16658	13652
Greater than 4500 KCal/kg	14522	14077	13932	

Notes:-

- The above rates are valid up to 31.03.2023. Thereafter the rates shall attract escalation @ 4% on annual basis.
- The above rates are for the specified type of waste. In case any waste that may require special treatment prior to its disposal, the rates for such waste shall be fixed on case to case basis depending on the characteristics of waste & treatment required in consultation with HEMS
- The rates for solidification and stabilization are for the waste that requires additives up to 1:1.0 ratios. If the waste requires additives more than 1:1, the rates shall be charged depending on the quantity of additives required to be added & its bulking factor to be decided in consultation with HEMS.
- The rates of Solidification & Stabilization as well as rates for incineration include landfill charges. No extra charges will be levied for residue disposal landfill. we will charge 5% CRF charges on total invoicing as per hems guideline in case of secured landfill and Solidification & Stabilization.
- The above rates are exclusive of any statutory levies which will be payable extra.
- Process for printing of manifest @ Rs. 10/- for each.
- Further, the charges in respect of preprocessing process where ever applicable, remains unchanged and are as under:
 - Charges for de-watering/ drying @ Rs. 1000/- MT on Hazardous waste having moisture content more than 40%.
 - Charges for neutralization @ Rs. 1000/- MT on Hazardous waste having pH between 4 and 2 and greater than 12.
 - We will also be charging neutralization @ Rs. 2000/- MT on Hazardous waste having pH lesser than 2.

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Director/Authorised Signatory

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Schedule- II Transportation
Charges (Rs. per Km per MT)

Revised Rates effective from 01-10-2022 (Fuel Price: 90.12 per liter)

One Way Distance	1 MT			3 MT			7 MT			9 MT			12 MT			16 MT & Above		
	Fuel cost	Other cost	Total cost	Fuel cost	Other cost	Total cost	Fuel cost	Other cost	Total cost	Fuel cost	Other cost	Total cost	Fuel cost	Other cost	Total cost	Fuel cost	Other cost	Total cost
Upto 75 KM	9.02	21.09	30.11	6.09	6.84	12.93	4.68	2.35	7.03	4.73	2.35	7.08	4.52	2.15	6.67	4.56	2.15	6.71
75 to 200 KM	9.03	14.77	23.80	5.25	4.94	10.19	4.09	1.59	5.68	4.15	1.59	5.74	3.96	1.39	5.35	4.01	1.39	5.40
>200 KM	9.03	13.89	22.92	5.25	4.24	9.49	4.09	1.26	5.35	4.15	1.26	5.41	3.96	1.14	5.10	4.01	1.14	5.15

Note:-

- The above revised rates are based on current (revised) Diesel price of Rs. 90.12 per liter. The 'Fuel Cost' component of the rates shall be adjusted based on the rates of Diesel at Faridabad (Haryana) on quarterly basis i.e. 1st of April, July, Oct. & Jan. of each year.
- The 'Other Cost' component of rates is firm up to 31.03.2023 and shall be subject to 3% escalation on annual basis thereafter.
- The rates indicated above are for actual Distance of the Generator's unit from the TSDF site. The chargeable distance will be double the actual one way distance from TSDF site to the Generator's unit i.e. to & fro for full truck load. Minimum charges payable will be Truck Capacity in MT *Rate per km/MT*To & fro distance of Generator's unit from TSDF Site.
- The transportation rates are excluding loading, packing material, toll tax and any other statutory levies.
- The maximum loading time and detention charges beyond the free loading time for different capacity vehicles are as given below:

Sr. No	Vehicle Capacity	Free Loading Time	Detention Charges/hr
(i)	1 MT	2 Hrs	300/-
(ii)	3 MT	2 hrs	300/-
(iii)	7 MT	3 hrs	360/-
(iv)	9 MT	3 hrs	360/-
(v)	12 MT	4 hrs	400/-
(vi)	16 MT	4 hrs	400/-

For Gujarat Enviro Protection And
Infrastructure (Haryana) P.V. No.

Director/Authorised Signatory

SIGNED for & on Behalf of Client







HARYANA STATE POLLUTION CONTROL BOARD
 Plot No. 1, Sector-15, Part-II, Sonapat
 Ph. - 0130-2236119, E-mail ID: - hspcbres@gmail.com



No. HSPCB/SR/2025/2653

Dated 02/01/2025

To

M/s Sanjeev Enterprises,
 Plot No. 111 PHASE-01 HSIIDC, Barhi,
 District Gannaur, Sonapat, Haryana

Sub: Show Cause Notice for Closure under section 33-A of Water Act, 1974, prosecution action under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.

Whereas, the unit was inspected on 12.08.2024 by the Joint Team of CPCB and HSPCB in reference to OA No.622/2024 titled as Varun Gulati Vs State of Haryana & Ors. pending before Hon'ble NGT, New Delhi and the unit is involved in process of Dyeing having CTO valid upto 30.09.2026.

Whereas, during inspection following deficiencies have been observed which need to be complied as per condition of CTO granted to the said unit:-

- Unit has not provided the Hazardous Waste Authorization obtained from HSPCB and No Objection Certificate (NOC) for groundwater abstraction obtained from CGWA/other authority
- Effluent generation (51.6 KL/MT) & discharge (50.4 KL/MT) is higher than fresh water consumption (34.8 KL/MT), indicating that either fresh water consumption/effluent generation/effluent discharge record is not properly/correctly maintained or production is higher than the reported value.
- Effluent characteristics: as per analysis report is as below:-

Parameter	PETP inlet	PETP outlet	Prescribed discharge norms	Compliance w.r.t norms
pH	7.9	9.6	6.0-9.0	<ul style="list-style-type: none"> High value of TDS at PETP outlet. Inlet BOD is too much lower against typical range of 700- 1000 mg/l indicating dilution at PETP inlet. Non-complying (discharge norms and dilution)
BOD (mg/l)	187	32	500	
COD (mg/l)	613	160	1400	
TSS (mg/l)	102	179	1500	
TDS (mg/l)	1528	2904	2100	
FDS (mg/l)	1164	2364	2100	

Additionally, after receiving your Show Cause Notice, we performed another test to ensure compliance. The test reports are under prescribed limits and the same has been attached herewith.

4. Chemical Dosing Adjustment at ETP

We have revised the chemical dosing at our ETP to ensure that all parameters remain within the prescribed limits.

5. Maintenance of Records*

We have now implemented a system to maintain proper records of the effluent received at the Primary Effluent Treatment Plant (PETP) and the fuel consumption in the boiler.

5. Regular Operation of ETP*

We assure you that our ETP is operating regularly, and there is no provision for bypassing untreated effluent at the PETP outlet.

We are even complying with the recommendations issued:-

1. As clarified above, we are attaching the copy of hazardous waste authorisation and NOC from HWRA.
2. We have maintained the records for effluent received at PETP inlet as well as fuel consumption in boiler.
3. There is no sort of dilution made in the unit; colour coding has been made at PETP inlet and outlet.

* We have deposited performance security amounting to Rs. 50000/- vide Reference ID 647306654 dt. 03.02.2025 and also submitting water testing fee Rs. 2700/- vide Reference ID no. 647306593 dt. 03.02.2025 copy enclosed.

We hope that the corrective actions taken address the concerns raised in your notice. Please let us know if any further information or clarification is required

Thank you for your understanding.

Sincerely,

For Sanjeev Enterprises



[Partner]

[Company Name]

[Email. Sanjeeventerprises.info@gmail.com Mobile no. 9212211392

Attachments:

1. Monthly Log Book Data (Aug to Dec 2024)
2. Authorized Lab Test Reports



SANJEEV ENTERPRISES

Manufacture of : Dori, Niwar, Laces, Tapes & Dyeing of Yarn.

Plot No. 111, HSIIDC Ph. 1, Barhi Industrial Estate Barhi, Distt. Sonipat- 131001 (Hr.)

Email : sanjeeventerprises.info@gmail.com

Dated 6/2/2025

Ref. No. To.....

The Regional Officer
Haryana State Pollution Control Board
Sonipat

Subject:- Reply to show cause notice for Closure under section 33-A of water Act,1974, prosecution action under section 43/44 of water Act,1974, revocation of consent u/s 27 of the water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act,1981 and imposing environmental compensation as per order dated 22.12.2021.

Dear Sir,

We have received your Show Cause Notice No. 2653 dated 02-01-2025 received on 15.01.2025; the inspection was carried out dated 12.08.2024 in which certain deficiencies were observed. After carefully studying the points raised, we have prepared a detailed report addressing the concerns mentioned.

1. Hazardous Waste Authorization and NOC for Groundwater

We have obtained the necessary Hazardous Waste Authorization from the Haryana State Pollution Control Board (SPCB) under Reference No. HWN/SON/2024/37786410 dated 18-09-2024.

Additionally, we have secured the No Objection Certificate (NOC) for groundwater from the Haryana Waste Regulatory Authority (HWRA) under NOC No. HWRA/NOC/ND/N/2024/2257.

2. "Inspection and Corrections in Logbook"

The joint team of CPCB and HSPCB collected samples of wastewater during the inspection. They instructed us to maintain more detailed records, such as ETP inlet readings and fuel logbook entries, to ensure proper monitoring and compliance. When we start maintaining the record of effluent received at the ETP inlet, we get to know about that mistake and can take corrective actions accordingly. However, we identified an error made by our ETP operator, where the readings of the borewell and flow meter final outlet were inadvertently swapped. This led to incorrect entries in the logbook. Upon discovering this mistake, we have taken corrective measures and prepared a new report. The data has been attached for monthly water consumption over the past seven months for your reference.

3. Water Testing Reports

Following your inspection, we conducted a wastewater test through the laboratory.

Additionally, after receiving your Show Cause Notice, we performed another test to ensure compliance. The test reports are under prescribed limits and the same has been attached herewith.

Rendol
Sunny
06/02/25
HARYANA STATE POLLUTION
CONTROL BOARD
Plot-1, Sector-15, Part-II
SONIPAT-131001

4. TDS (2904 mg/l) & FDS (2364 mg/l) at PETP outlet was higher than TDS (1626 mg/l) & FDS (1134 mg/l) found at PETP inlet which indicated uncontrolled chemical dosing at PETP
5. No record of effluent received at PETP inlet and fuel consumption in Boiler was maintained
6. Unit has provision of by-passing untreated/partially treated effluent at PETP Outlet.

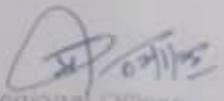
Recommendation of the Team:-

1. Unit shall obtain Hazardous Waste Authorization obtained from HSPCB and No Objection Certificate (NOC) for groundwater abstraction obtained from CGWA/other authority
2. Unit shall maintain record of effluent received at PETP inlet and fuel consumption in Boiler.
3. Unit shall dismantle the arrangement of dilution at different stages of PETP & arrangement of by-pass at PETP Outlet.

Therefore, you are hereby directed to show cause & explain within **15 days** as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Act (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/ Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice.

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.


Regional Officer,
Sonapat Region
RO

Endst No. HSPCB/SR/2025/

Dated:

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please

1
Regional Officer,
Sonapat Region

Application no. 37786410
 Industry of 133092420916
 Date: 18/09/2024



Haryana State Pollution Control Board
 Star Complex, Opp. General Hospital, Delhi Road, Sonapat Ph. 0130-
 2236119(O) Email:- hspcbrosr@gmail.com



No. :HWM/SON/2024/37786410

DT: 18/09/2024

To

M/s SANJEEV ENTERPRISES
 PLOT NO. 111 PHASE-01 HSIIDC BARHI TEHSIL-GANAUR DISTT.-SONIPAT,
 HARYANA
 Sonipat

Sub: Grant of Authorization under Hazardous and Other Wastes(Management & Transboundry Movement) Rules, 2016

- Reference of application:37786410 dated: 18/09/2024
- SANJEEV BANSAL of SANJEEV ENTERPRISES is hereby granted an authorization for generation, collection, storage on the premises situated at PLOT NO. 111 PHASE-01 HSIIDC BARHI TEHSIL-GANAUR DISTT.-SONIPAT, HARYANA

Details of Authorization

S.No.	Name of process and Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity
1	Industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications, Used/spent oil	Authorised recycler	0.05 KL/Annum
2	Purification and treatment of exhaust air, water and waste water from the treatment plants (CETP's), Chemical sludge from waste water treatment	GEPIL	1 T/Annum

- The authorization shall be valid for a period of 18/09/2024 to 30/09/2026
- The authorization is subject to the following general and specific conditions :-
 - The unit will comply with provision of all applicable Acts/Rules/Direction of the Board/CPCB. 2. Unit will generate its manifest online for proper disposal of hazardous waste through GEPIL. 3. Unit will submit annual returns on prescribed format before 30th June as per HOWM Rules. 4. Unit will renew its agreement with GEPIL and unit will apply renewal of authorization within stipulated time period, please.

Application no. 17786410
Industry Id. 1330982420010
Date: 18/08/2024

**Regional Officer Sonipat
For Haryana State Pollution Control Board**

Conditions of Authorization:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorised change in personnel equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorization.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. An application for the renewal of an authorization shall be made as laid down under these Rules.
8. Any other conditions for compliance as per the guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
9. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
10. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
11. The imported hazardous and other wastes shall be fully insured for transit as well for any accidental occurrence and its clean-up operation.
12. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
13. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific condition of authorisation.
14. The importer or exporter shall bear the cost of import and mitigation of damages if any.

**Regional Officer Sonipat
For Haryana State Pollution Control Board**



हरियाणा सरकार
हरियाणा जल संसाधन प्राधिकरण
Government of Haryana
Haryana Water Resources Authority

PERMISSION CERTIFICATE FOR GROUND WATER EXTRACTION

Project Name: SANJEEV ENTERPRISES
Project Address: PLOT NO 111 HSIIDC PH I BARHI SONIPAT
Village/MC: Bari Tehsil: Ganaur
District: SONIPAT State: Haryana
Pin Code: --
Communication Address: PLOT NO.111 HSIIDC PH I BARHI SONIPAT
Address Regional Office: Rear Building, 3rd Floor, H5VP, Sector-6, Panchkula

1. NOC No.: HWRA/NOC/IND/N/2024/2257
2. Application No.: HWRA/IND/N/2022/3856 3. Category: Industry
4. Project Status: New 5. NOC Type: New

6. Ground Water Extraction Permitted:

Ground Water For	m3/day	m3/year	Valid From	Valid Upto
Fresh Water	30.00	9300.00	20/11/2024	20/11/2025
Total	30.00	9300.00	--	--

7. Details of Ground Water Extraction: Total Existing No.:1 Total Proposed No.:0

Abstraction Structure*	Existing				Proposed			
	DW	DCB	BW	TW	DW	DCB	BW	TW
	--	--	1	--	--	--	--	--

*DW - Dug Well, DCB - Dug cum Bore Well, BW - Bore Well, TW - Tube Well, DWLR - Digital Water Level Recorder

8. Quantum of ground water recharge(m3/year) --

9. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism

No. of Piezometers	Monitoring Mechanism		
	Manual	DWLR	Telemetry
0	0	0	0

* Terms & conditions are at the back of this page.



Note: This is computer generated certificate, it can be validated by scanning QR code.



ITS TESTING LABORATORY PRIVATE LIMITED

Laboratory A-114, Sector-48, Phase-II, Gurgaon, Haryana - 122002, India
 (An ISO 9001:2015, ISO 14001:2015 & ISO 45001:2018 Certified Laboratory)
 Website: www.itslab.in Email: itslab@itslab.in, info@itslab.in, contact@itslab.in
 +91 9911470000, 9999790372, 09998842784



TEST REPORT

Waste Water Sample Analysis

Report Code: WW-270125-77

Issue Date: 31/01/2025

Issued To: **M/S. SANJEEV ENTERPRISES**

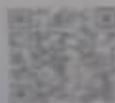
Plot No. -III PHASE -01 HSIDC, Barhi, Gurgaon Sonapat, Haryana.

Sample Description	1	ETP Inlet Water
Sample Drawn On	1	27/01/2025
Sample Drawn By	1	ITS Representative
Sampling Protocol	1	IS: 17614 (Part-1):2021
Sample Quantity	1	2.0 Liter in Pet Bottle & 500ml in BOD Bottle
Sample Condition	1	Ok
Weather Conditions	1	Normal
Sample Received On	1	28/01/2025
Analysis Duration	1	28/01/2025 To 31/01/2025

TEST RESULTS

S. No.	Parameter	Test Method	Results	Units
1	pH	IS: 3025 (Part-11)	8.60	-
2	Colour, P.C.U.	IS: 3025(Part-04)	403	-
3	Total Suspended Solid	IS: 3025 (Part-17)	159	mg/l
4	Total Dissolved Solid	IS: 3025(Part-16)	1985	mg/l
5	Chemical Oxygen Demand (as O ₂)	IS: 3025 (Part-58)	649	mg/l
6	Biological Oxygen Demand (as O ₂)	IS: 3025 (Part-44)	208	mg/l
7	Oil & Grease	IS: 3025 (Part-39)	8.5	mg/l
8	Ammonical Nitrogen (as N)	IS: 3025(Part-34)	1.7	mg/l
9	Sodium Absorption Ratio (SAR)	APHA 5220 B 2005	22.4	mg/l
10	Phenolic Compound (as C ₆ H ₅ OH)	IS: 3025 (Part- 43)	<0.01	mg/l
11	Sulphide (as S)	IS: 3025 (Part-29)	1.1	mg/l
12	Total Chromium (as Cr)	IS: 3025 (Part-52)	1.003	mg/l
13	Nickel (as Ni)	IS: 3025 (Part-54)	1.010	mg/l
14	Zinc (as Zn)	IS: 3025 (Part-49)	4.37	mg/l

Checked By





ITS TESTING LABORATORY PRIVATE LIMITED

Laboratory: A-114, Sector-40, Phase-II Roza, Gurgaon, Haryana - 201005, India
 (An ISO 9001:2015, ISO 14001:2015 & ISO 45001:2018 Certified Laboratory)
 Website: www.itslab.in, Email: info@itslab.in, info@itslab.in, contact@itslab.in
 +91 9911600000, 8205700312, 9956840754



TEST REPORT

Waste Water Sample Analysis

Report Code: WW-280125-78

Issue Date: 31/01/2025

Issued To: **M/S. SANJEEV ENTERPRISES**

Plot No. -111 PHASE -01 HSIDC, Barhi, Gannaur Sonapat, Haryana.

Sample Description	ETP Outlet Water
Sample Drawn On	27/01/2025
Sample Drawn By	ITS Representative
Sampling Protocol	IS 17614 (Part-1):2021
Sample Quantity	2.0 Liter in Pet Bottle & 500ml in BOD Bottle
Sample Condition	Ok
Weather Conditions	Normal
Sample Received On	28/01/2025
Analysis Duration	28/01/2025 To 31/01/2025

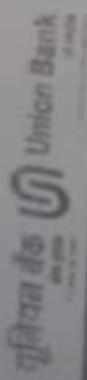
TEST RESULTS

S.No.	Parameter	Test Method	Results	Units	Limits as per CPCB Norms, (Max)
1	pH	IS 3025 (Part-11)	7.12	-	5.5-8.5
2	Colour, P.C.U	IS 3025(Part-04)	28	-	150
3	Total Suspended Solid	IS 3025 (Part-17)	13.8	mg/l	100
4	Total Dissolved Solid	IS 3025(Part-16)	1938	mg/l	2100
5	Chemical Oxygen Demand (as O ₂)	IS 3025 (Part-58)	98.0	mg/l	250
6	Biological Oxygen Demand (as O ₂)	IS 3025 (Part-44)	17	mg/l	50
7	Oil & Grease	IS 3025 (Part-39)	<1.0	mg/l	10
8	Ammonical Nitrogen (as N)	IS 3025(Part-34)	<0.5	mg/l	50
9	Sodium Absorption Ratio (SAR)	APHA 5220 B 2005	13.4	mg/l	26
10	Phenolic Compound (as C ₆ H ₅ OH)	IS 3025 (Part- 43)	<0.01	mg/l	1.0
11	Sulphide (as S)	IS-3025 (Part-29)	<0.2	mg/l	2.0
12	Total Chromium (as Cr)	IS 3025 (Part-52)	<0.01	mg/l	2.0
13	Nickel (as Ni)	IS 3025 (Part-54)	<0.01	mg/l	3.0
14	Zinc (as Zn)	IS 3025 (Part-49)	<0.1	mg/l	3.0

Checked By

ITS TESTING LABORATORY
 Authorized Signatory

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Transactions: Fund Transfer & Payments > Fund Transfer to Other Bank Account > Payment Summary

Payment Summary

Step 1: Payment Details | **Step 2: Process and Confirm** | Step 3: Summary

General Transaction Details

Transaction ID: 64726651
 Transaction Reference No: 64726651
 Payment Amount: ₹ 1,796.00
 Sender Account: 64726651
 Receiver Account: 64726651
 Payment Date: 04/07/2024
 Payment Time: 10:00:00 AM
 Status: Success

Amount & Frequency Details

Transaction Amount: ₹ 1,796.00
 Transaction Frequency: One Time

Transaction Details Summary: ₹ 1,796.00 (Success) | Transaction ID: 64726651 | Transaction Reference No: 64726651 | Payment Date: 04/07/2024 | Payment Time: 10:00:00 AM



Transaction: Fund Transfer to Payment to Other Bank Account - Payment Summary

Payment Summary

The transaction with reference ID 1234567890 is processed successfully.

Step 1: Payment Details **Step 2: Recipient and Location** **Step 3: Summary**

Payment Details

General Transaction Details

Address ID: 947380254
 Transaction Reference Number: 1234567890
 Transaction Type: Fund Transfer to Other Bank Account
 Network: RTGS
 Beneficiary Name: ABC BANK
 Beneficiary Account: 12345678901234567890
 Beneficiary Branch: ABC BR
 Payment Date: 2023-10-27 15:30:00
 Network: ABC BANK
 IFSC No: ABC1234567890

Amount & Frequency Details

Total Payment Amount: ₹ 50,000.00
 Transaction Reference ID: 1234567890

Transaction Type: Fund Transfer to Other Bank Account
 Network: RTGS
 Beneficiary Name: ABC BANK
 Beneficiary Account: 12345678901234567890
 Beneficiary Branch: ABC BR
 Payment Date: 2023-10-27 15:30:00
 Network: ABC BANK
 IFSC No: ABC1234567890

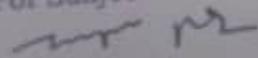
M/s Sanjeev Enterprises

Plot No. 111 HSIIDC Phase -1 Barhi Sonapat - Haryana

Log Book of Fuel Consumption in Boiler

Date	Receive of Biomass in Kg	Total Consumption of Biomass per day in KG	Balance Biomass
01-08-2024	-	-	-
02-08-2024	-	-	-
03-08-2024	-	-	-
04-08-2024	-	-	-
05-08-2024	-	-	-
06-08-2024	-	-	-
07-08-2024	-	-	-
08-08-2024	-	-	-
09-08-2024	-	-	-
10-08-2024	-	-	-
11-08-2024	-	-	-
12-08-2024	-	-	-
13-08-2024	-	-	-
14-08-2024	-	-	-
15-08-2024	-	-	-
16-08-2024	8,939.00	375.00	8,564.00
17-08-2024	-	370.00	8,194.00
18-08-2024	-	-	8,194.00
19-08-2024	-	-	8,194.00
20-08-2024	-	380.00	7,814.00
21-08-2024	-	370.00	7,444.00
22-08-2024	-	375.00	7,069.00
23-08-2024	-	390.00	6,679.00
24-08-2024	-	370.00	6,309.00
25-08-2024	-	-	6,309.00
26-08-2024	-	-	6,309.00
27-08-2024	-	395.00	5,914.00
28-08-2024	-	380.00	5,534.00
29-08-2024	-	385.00	5,149.00
30-08-2024	-	370.00	4,779.00
31-08-2024	-	390.00	4,389.00
Total	8,939.00	4,550.00	4,389.00

For Sanjeev Enterprises



Partner

M/s Sanjeev Enterprises

Plot No. 111 HSIIDC Phase -1 Barhi Sonapat - Haryana

Log Book of Fuel Consumption in Boiler

Date	Receive of Biomass in Kg	Total Consumption of Biomass per day in KG	Balance Biomass
01-09-2024	4,389.00	-	4,389.00
02-09-2024	-	-	4,389.00
03-09-2024	-	400.00	3,989.00
04-09-2024	-	405.00	3,584.00
05-09-2024	-	380.00	3,204.00
06-09-2024	-	375.00	2,829.00
07-09-2024	-	395.00	2,434.00
08-09-2024	-	-	2,434.00
09-09-2024	-	399.00	2,035.00
10-09-2024	5,935.00	388.00	7,582.00
11-09-2024	-	405.00	7,177.00
12-09-2024	9,125.00	409.00	15,893.00
13-09-2024	-	390.00	15,503.00
14-09-2024	-	392.00	15,111.00
15-09-2024	-	-	15,111.00
16-09-2024	-	400.00	14,711.00
17-09-2024	-	410.00	14,301.00
18-09-2024	2,145.00	415.00	16,031.00
19-09-2024	-	390.00	15,641.00
20-09-2024	-	395.00	15,246.00
21-09-2024	-	396.00	14,850.00
22-09-2024	1,675.00	-	16,525.00
23-09-2024	-	410.00	16,115.00
24-09-2024	-	405.00	15,710.00
25-09-2024	2,218.00	409.00	17,519.00
26-09-2024	-	411.00	17,108.00
27-09-2024	-	395.00	16,713.00
28-09-2024	-	380.00	16,333.00
29-09-2024	-	-	16,333.00
30-09-2024	1,790.00	387.00	17,736.00
Total	27,277.00	9,541.00	17,736.00

For Sanjeev Enterprises



Partner

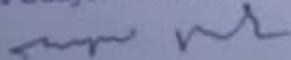
M/s Sanjeev Enterprises

Plot No. 111 HSIIDC Phase -1 Barhi Sonapat - Haryana

Log Book of Fuel Consumption in Boiler

Date	Receive of Biomass in Kg	Total Consumption of Biomass per day in KG	Balance Biomass
01-10-2024	17,736.00	-	17,736.00
02-10-2024	-	-	17,736.00
03-10-2024	1,900.00	420.00	19,216.00
04-10-2024	-	405.00	18,811.00
05-10-2024	-	415.00	18,396.00
06-10-2024	-	-	18,396.00
07-10-2024	2,105.00	450.00	20,051.00
08-10-2024	-	445.00	19,606.00
09-10-2024	-	448.00	19,158.00
10-10-2024	-	455.00	18,703.00
11-10-2024	2,120.00	460.00	20,363.00
12-10-2024	-	-	20,363.00
13-10-2024	-	-	20,363.00
14-10-2024	-	450.00	19,913.00
15-10-2024	1,845.00	456.00	21,302.00
16-10-2024	-	465.00	20,837.00
17-10-2024	-	470.00	20,367.00
18-10-2024	-	470.00	19,897.00
19-10-2024	1,945.00	460.00	21,382.00
20-10-2024	-	-	21,382.00
21-10-2024	-	470.00	20,912.00
22-10-2024	-	450.00	20,462.00
23-10-2024	-	455.00	20,007.00
24-10-2024	1,890.00	450.00	21,447.00
25-10-2024	-	445.00	21,002.00
26-10-2024	-	440.00	20,562.00
27-10-2024	1,330.00	-	21,892.00
28-10-2024	-	465.00	21,427.00
29-10-2024	-	470.00	20,957.00
30-10-2024	1,200.00	465.00	21,692.00
31-10-2024	-	-	21,692.00
Total	32,071.00	10,379.00	21,692.00

For Sanjeev Enterprises



Partner

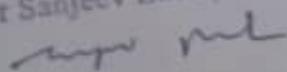
M/s Sanjeev Enterprises

Plot No. 111 HSIIDC Phase -I Barhi Sonapat - Haryana

Log Book of Fuel Consumption in Boiler

Date	Receive of Biomass in Kg	Total Consumption of Biomass per day in KG	Balance Biomass
01-11-2024	21,692.00	-	21,692.00
02-11-2024	-	-	21,692.00
03-11-2024	-	-	21,692.00
04-11-2024	-	460.00	21,232.00
05-11-2024	1,160.00	440.00	21,952.00
06-11-2024	-	460.00	21,492.00
07-11-2024	-	465.00	21,027.00
08-11-2024	-	470.00	20,557.00
09-11-2024	-	475.00	20,082.00
10-11-2024	-	-	20,082.00
11-11-2024	-	450.00	19,632.00
12-11-2024	-	455.00	19,177.00
13-11-2024	-	460.00	18,717.00
14-11-2024	-	440.00	18,277.00
15-11-2024	-	445.00	17,832.00
16-11-2024	-	430.00	17,402.00
17-11-2024	-	-	17,402.00
18-11-2024	-	445.00	16,957.00
19-11-2024	-	460.00	16,497.00
20-11-2024	-	470.00	16,027.00
21-11-2024	-	475.00	15,552.00
22-11-2024	-	460.00	15,092.00
23-11-2024	-	465.00	14,627.00
24-11-2024	-	-	14,627.00
25-11-2024	-	440.00	14,187.00
26-11-2024	-	465.00	13,722.00
27-11-2024	-	460.00	13,262.00
28-11-2024	-	445.00	12,817.00
29-11-2024	-	450.00	12,367.00
30-11-2024	-	455.00	11,912.00
Total	22,852.00	10,940.00	11,912.00

For Sanjeev Enterprises



Partner

M/s Sanjeev Enterprises

Plot No. 111 HSIIDC Phase -1 Barhi Sonipat - Haryana

Log Book of Fuel Consumption in Boiler

Date	Receive of Biomass in Kg	Total Consumption of Biomass per day in KG	Balance Biomass
01-12-2024	11,912.00	-	11,912.00
02-12-2024	-	480.00	11,432.00
03-12-2024	-	475.00	10,957.00
04-12-2024	-	480.00	10,477.00
05-12-2024	-	485.00	9,992.00
06-12-2024	-	470.00	9,522.00
07-12-2024	-	475.00	9,047.00
08-12-2024	-	-	9,047.00
09-12-2024	-	485.00	8,562.00
10-12-2024	17,600.00	490.00	25,672.00
11-12-2024	-	480.00	25,192.00
12-12-2024	-	485.00	24,707.00
13-12-2024	-	490.00	24,217.00
14-12-2024	-	485.00	23,732.00
15-12-2024	-	-	23,732.00
16-12-2024	-	470.00	23,262.00
17-12-2024	-	475.00	22,787.00
18-12-2024	-	480.00	22,307.00
19-12-2024	-	490.00	21,817.00
20-12-2024	-	495.00	21,322.00
21-12-2024	-	-	21,322.00
22-12-2024	-	-	21,322.00
23-12-2024	-	-	21,322.00
24-12-2024	-	-	21,322.00
25-12-2024	-	-	21,322.00
26-12-2024	-	-	21,322.00
27-12-2024	-	-	21,322.00
28-12-2024	-	-	21,322.00
29-12-2024	-	-	21,322.00
30-12-2024	-	485.00	20,837.00
31-12-2024	-	490.00	20,347.00
Total	29,512.00	9,165.00	20,347.00

For Sanjeev Enterprises



Partner



For Sanjeev Enterprises

A handwritten signature in black ink, appearing to be 'S. N.' or similar, written in a cursive style.

Partner



For Sanjeev Enterprises
[Signature]
Partners



For Sanjeev Enterprises

Partner

LUBRICATION OPHSIEDC Water Aug-24

DATE	OPEN READ	CLOS	READ / Page No.
1/8/24	5865.00		
2-8-24			
3-8-24			
4-8-24			
5-8-24			
6-8-24			
7-8-24			
9-8-24			
10-8-24			
11-8-24			
12-8-24			
13-8-24	5880.17	5881.55	
14-8-24	5881.55	5882.85	
15-8-24	5882.85	5884.08	
16-8-24	5884.08	5885.35	
17-8-24	5885.35	5886.77	
18-8-24	5886.77	5888.10	
19-8-24	5888.10	5889.52	
20-8-24	5889.52	5890.72	
21-8-24	5890.72	5892.02	
22-8-24	5892.02	5893.26	
23-8-24	5893.26	5894.48	
24-8-24	5894.48	5895.89	
25-8-24	5895.87	5897.36	
26-8-24	5897.36	5898.75	
27-8-24	5898.75	5900.05	
28-8-24	5900.05	5901.40	
29-8-24	5901.40	5902.60	
30-8-24	5902.60	5903.93	
31-8-24	5903.93	5905.28	

For Sanjeev Enterprises

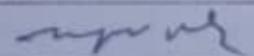
Partner

LOW BOOK OF HSIIDC
WATER. SEP 24

Date: 1/9/2024 to 30/9

Date.	OPENING READ.	CLOSING READ.	Page No.
1-9-24	5905.28	5906.65	
2-9-24	5906.65	5907.82	
3-9-24	5907.82	5908.94	
4-9-24	5908.94	5910.22	
5-9-24	5910.22	5911.48	
6-9-24	5911.48	5912.79	
7-9-24	5912.79	5913.89	
8-9-24	5913.89	5915.13	
9-9-24	5915.13	5916.43	
10-9-24	5916.43	5917.62	
11-9-24	5917.62	5918.79	
12-9-24	5918.79	5920.19	
13-9-24	5920.19	5921.39	
14-9-24	5921.39	5922.54	
15-9-24	5922.54	5923.76	
16-9-24	5923.76	5924.95	
17-9-24	5924.95	5926.32	
18-9-24	5926.32	5927.64	
19-9-24	5927.64	5928.86	
20-9-24	5928.86	5930.14	
21-9-24	5930.14	5931.41	
22-9-24	5931.41	5932.72	
23-9-24	5932.72	5933.72	
24-9-24	5933.72	5934.89	
25-9-24	5934.89	5936.16	
26-9-24	5936.16	5937.42	
27-9-24	5937.42	5938.47	
28-9-24	5938.47	5939.73	
29-9-24	5939.73	5941.13	
30-9-24	5941.13	5942.22	

For Sanjiv Enterprises



Partner

LOW BOOK OF HSIDE WATER OCT. 2024

DATE	OPENING READING	CLOSING READING	Page No.
1-10-24	5942.22	5943.44	1/10/24/102110
2-10-24	5943.44	5944.74	
3-10-24	5944.74	5945.96	
4-10-24	5945.96	5947.21	
5-10-24	5947.21	5948.47	
6-10-24	5948.47	5949.69	
7-10-24	5949.69	5951.04	
8-10-24	5951.04	5952.34	
9-10-24	5952.34	5953.62	
10-10-24	5953.62	5954.97	
11-10-24	5954.97	5956.39	
12-10-24	5956.39	5957.77	
13-10-24	5957.77	5958.96	
14-10-24	5958.96	5960.37	
15-10-24	5960.37	5961.85	
16-10-24	5961.85	5963.18	
17-10-24	5963.18	5964.43	
18-10-24	5964.43	5965.87	
19-10-24	5965.87	5967.07	
20-10-24	5967.07	5968.18	
21-10-24	5968.18	5969.43	
22-10-24	5969.43	5970.73	
23-10-24	5970.73	5972.06	
24-10-24	5972.06	5973.46	
25-10-24	5973.46	5974.91	
26-10-24	5974.91	5976.38	
27-10-24	5976.38	5977.58	
28-10-24	5977.58	5978.80	
29-10-24	5978.80	5980.20	
30-10-24	5980.20	5981.46	
31-10-24	5981.46	5982.61	

For Sanjeev Enterprises

Partner

LOG BOOK OF HSIJDC WATER NOV 2024

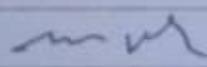
Date 1 / 11 / 24 to 30 / 11

DATE	OPEN READ.	CLOS. READ.
1-11-24	5982.61	5983.91
2-11-24	5983.91	5985.16
3-11-24	5985.16	5986.43
4-11-24	5986.43	5987.63
5-11-24	5987.63	5988.78
6-11-24	5988.78	5990.19
7-11-24	5990.19	5991.39
8-11-24	5991.39	5992.74
9-11-24	5992.74	5994.00
10-11-24	5994.00	5995.30
11-11-24	5995.30	5996.63
12-11-24	5996.63	5997.91
13-11-24	5997.91	5999.11
14-11-24	5999.11	6000.22
15-11-24	6000.22	6001.62
16-11-24	6001.62	6002.97
17-11-24	6002.97	6004.17
18-11-24	6004.17	6005.43
19-11-24	6005.43	6006.72
20-11-24	6006.72	6008.07
21-11-24	6008.07	6009.47
22-11-24	6009.47	6010.72
23-11-24	6010.72	6012.02
24-11-24	6012.02	6013.45
25-11-24	6013.45	6014.65
26-11-24	6014.65	6016.00
27-11-24	6016.00	6017.28
28-11-24	6017.28	6018.68
29-11-24	6018.68	6019.88
30-11-24	6019.88	6021.07

Per Sanjaya Enterprises

Partner

LOW BOOK OF HSIJ DC WATER - DEC. 2024

DATE	OPEN. READ	CLUS. READ	Page No.
1-12-24	6021.07	6022.44	1 / 12 / 24 1021/12
2-12-24	6022.44	6023.86	
3-12-24	6023.86	6025.22	
4-12-24	6025.22	6026.42	
5-12-24	6026.42	6027.64	
6-12-24	6027.64	6028.84	
7-12-24	6028.84	6030.06	
8-12-24	6030.06	6031.31	
9-12-24	6031.31	6032.61	
10-12-24	6032.61	6034.09	
11-12-24	6034.09	6035.55	
12-12-24	6035.55	6036.83	
13-12-24	6036.83	6038.13	
14-12-24	6038.13	6039.44	
15-12-24	6039.44	6040.84	
16-12-24	6040.84	6042.20	
17-12-24	6042.20	6043.60	
18-12-24	6043.60	6044.82	
19-12-24	6044.82	6046.12	
20-12-24	6046.12	6047.40	
21-12-24	6047.40	6048.85	
22-12-24	6048.85	6050.67	
23-12-24	6050.67	6051.37	
24-12-24	6051.37	6052.77	
25-12-24	6052.77	6053.99	
26-12-24	6053.99	6055.29	
27-12-24	6055.29	6056.57	For Sanjeev Enterprises
28-12-24	6056.57	6058.05	
29-12-24	6058.05	6059.25	Partner
30-12-24	6059.25	6060.60	
31-12-24	6060.60	6062.00	

LOG BOOK OF SEWERAGE/ EFFLUENT TREATMENT PLANT

Name & Address of Unit: Sanjeev Enl Plot No 11 Barhi Sonipat Hk Month: August 2024

Date	INLET PUMP		BOREWELL METER READING		CHEMICAL USED		FLOW METER FINAL OUTLET		PH METER		ENERGY METER OF ETP		ETP SLUDGE	SIGNATURE	REMARKS
	ON	OFF	ON	OFF	SODIUM ALUMINUM	VALY	ON	OFF	INLET	OUTLET	ON	OFF			
11/8/24	9:55Am	5:15Pm	2490	2493	5.0Kgs	1.00Kgs	3504	3516	13.5	7.40	14589.4	14597.2	4.0K		
12/8/24	10:0Am	5:20Pm	2493	2507	4.5Kgs	0.00Pm	3516	3529	14.0	7.51	14597.2	14604.8	3.8K		
13/8/24	5:40Am	5:00Pm	2507	2516	4.0	0.00Pm	3529	3541	13.5	7.56	14604.8	14612.8	4.2K		
14/8/24	Sunday	-	-	-	-	-	-	-	-	-	-	-	-		
15/8/24	10:0Am	5:20Pm	2516	2526	4.0Kgs	0.00Pm	3541	3554	13.5	7.56	14612.8	14620.6	3.8K		
16/8/24	9:30Am	5:10Pm	2526	2535	3.5Kgs	1.00Pm	3554	3566	12.0	7.07	14620.6	14626.8	4.0K		
17/8/24	9:14Am	5:05Pm	2535	2545	4.0Kgs	1.00Pm	3566	3579	13.0	7.02	14626.8	14634.2	4.0K		
18/8/24	9:20Am	4:55Pm	2545	2554	4.5Kgs	1.00Pm	3579	3591	12.0	7.08	14634.2	14641.8	4.5K		
19/8/24	9:05Am	5:00Pm	2554	2562	5.0Kgs	0.00Pm	3591	3604	13.0	7.07	14641.8	14649.0	4.5K		
20/8/24	10:0Am	5:20Pm	2562	2571	4.5Kgs	0.00Pm	3604	3616	12.0	7.01	14649.0	14656.8	4.0		
21/8/24	-	Sunday	-	-	-	-	-	-	-	-	-	-	-		
22/8/24	10:0Am	5:20Pm	2571	2578	4.5Kgs	0.00Pm	3616	3627	13.5	7.42	14656.8	14663.0	4.2K		

For Sanjeev Enl
particular

ETP OPERATOR AUTH. SIGNATORY

LOG BOOK OF SEWERAGE/ EFFLUENT TREATMENT PLANT

INLET FLOW

Name & Address of Unit: Sangeev Chd Plot No 111 Bohni Sani Pad HR

Month: August-2024

Date	INLET PUMP		BOREWELL METER READING		CHEMICAL USED		FLOW METER		PH METER		ENERGY METER OF ETP		ETP BLUDGE	REMARKS
	ON	OFF	ON	OFF	Ume	ALAN	ON	OFF	INLET	OUTLET	ON	OFF		
13-8-24	9:35 AM	5:05 PM	9622	9639	3.5	1.0	7598	7586	13.5	7.40	14663.0	14669.5	3.5	6351
14-8-24	9:20 AM	5:20 PM	9639	9652	3.3	1.0	7586	7594	13.6	7.20	14623.5	14626.3	3.5	6360
15-8-24														
16-8-24	9:20 AM	5:30 PM	9652	9665	3.2	1.0	7594	7602	14.0	7.12	14626.3	14683.3	3.8	6368
17-8-24	9:10 AM	5:25 PM	9665	9672	3.3	1.0	7602	7610	13.5	7.22	14683.3	14689.8	3.6	6377
18-8-24														
19-8-24														
20-8-24	9:20 AM	5:25 PM	9672	9689	3.2	1.0	7610	7617	13.5	7.10	14689.8	14695.9	3.5	6386
21-8-24	9:10 AM	5:10 PM	9689	9702	3.0	1.0	7617	7625	14.0	7.12	14695.9	14702.6	3.6	6393
22-8-24	9:20 AM	5:30 PM	9702	9713	3.3	1.0	7625	7634	14.0	7.08	14702.6	14709.1	3.4	6402
23-8-24	9:15 AM	5:20 PM	9713	9725	3.6	1.0	7634	7642	12.5	7.0	14709.1	14716.0	3.4	6410
24-8-24	9:30 AM	5:30 PM	9725	9738	3.4	1.0	7642	7650	14.0	7.07	14716.0	14722.8	3.0	6419
25-8-24														
26-8-24														
27-8-24	9:10 AM	5:20 PM	9738	9751	3.3	1.0	7650	7657	13.5	7.16	14722.8	14728.3	3.2	6427
28-8-24	9:20 AM	5:30 PM	9751	9762	3.4	1.0	7657	7666	12.5	7.08	14728.3	14734.6	3.4	6435
29-8-24	9:10 AM	5:20 PM	9762	9772	3.5	1.0	7666	7674	13.5	7.0	14734.6	14740.5	3.4	6444
30-8-24	9:30 AM	5:20 PM	9772	9784	3.4	1.0	7674	7682	14.0	7.22	14740.5	14748.5	3.0	6453
31-8-24	9:20 AM	5:30 PM	9784	9797	3.3	1.0	7682	7689	14.5	7.26	14748.5	14754.8	3.2	6461

For Sangeev Chd

Partner

LOG BOOK OF SEWERAGE/ EFFLUENT TREATMENT PLANT

INLET FLOW METER

Month, Sep. 2024

INLET FLOW METER

Name & Address of Unit		Sanjeev Cent		Plot No 111		Bgm, Sonipad HR		Month, Sep. 2024																					
Date	INLET PUMP	MOHAWELL METER READING	CHEMICAL USED	FLOW METER FINAL OUTLET	PH METER	ENERGY METER OF ETP	ETP BLUDGE	REMARKS																					
	ON	OFF	Time	ON	INLET	ON	ON	ON																					
			HLAM	OFF	OUTLET	OFF	OFF	OFF																					
24.9.24	ON	5.20	3.5	1.4	1.2	1088	10085	16099	3.5	1.4	1.2	1088	10085	16099	3.5	1.4	1.2	1088	10085	16099	3.5	1.4	1.2	1088	10085	16099	3.5	1.4	1.2
24.9.24	ON	5.10	3.4	1.5	1.0	1089	10092	16096	3.4	1.3	1.1	1089	10092	16096	3.4	1.3	1.1	1089	10092	16096	3.4	1.3	1.1	1089	10092	16096	3.4	1.3	1.1
24.9.24	ON	5.15	3.3	1.5	1.2	1090	10099	16093	3.3	1.4	1.3	1090	10099	16093	3.3	1.4	1.3	1090	10099	16093	3.3	1.4	1.3	1090	10099	16093	3.3	1.4	1.3
24.9.24	ON	5.30	3.2	1.4	1.3	1091	10106	16090	3.2	1.5	1.4	1091	10106	16090	3.2	1.5	1.4	1091	10106	16090	3.2	1.5	1.4	1091	10106	16090	3.2	1.5	1.4
24.9.24	ON	5.20	3.5	1.3	1.2	1092	10113	16087	3.5	1.4	1.2	1092	10113	16087	3.5	1.4	1.2	1092	10113	16087	3.5	1.4	1.2	1092	10113	16087	3.5	1.4	1.2
24.9.24	ON	5.10	3.4	1.5	1.0	1093	10120	16084	3.4	1.3	1.1	1093	10120	16084	3.4	1.3	1.1	1093	10120	16084	3.4	1.3	1.1	1093	10120	16084	3.4	1.3	1.1
24.9.24	ON	5.15	3.3	1.5	1.2	1094	10127	16081	3.3	1.4	1.3	1094	10127	16081	3.3	1.4	1.3	1094	10127	16081	3.3	1.4	1.3	1094	10127	16081	3.3	1.4	1.3
24.9.24	ON	5.30	3.2	1.4	1.3	1095	10134	16078	3.2	1.5	1.4	1095	10134	16078	3.2	1.5	1.4	1095	10134	16078	3.2	1.5	1.4	1095	10134	16078	3.2	1.5	1.4
24.9.24	ON	5.20	3.5	1.3	1.2	1096	10141	16075	3.5	1.4	1.2	1096	10141	16075	3.5	1.4	1.2	1096	10141	16075	3.5	1.4	1.2	1096	10141	16075	3.5	1.4	1.2
24.9.24	ON	5.10	3.4	1.5	1.0	1097	10148	16072	3.4	1.3	1.1	1097	10148	16072	3.4	1.3	1.1	1097	10148	16072	3.4	1.3	1.1	1097	10148	16072	3.4	1.3	1.1
24.9.24	ON	5.15	3.3	1.5	1.2	1098	10155	16069	3.3	1.4	1.3	1098	10155	16069	3.3	1.4	1.3	1098	10155	16069	3.3	1.4	1.3	1098	10155	16069	3.3	1.4	1.3
24.9.24	ON	5.30	3.2	1.4	1.3	1099	10162	16066	3.2	1.5	1.4	1099	10162	16066	3.2	1.5	1.4	1099	10162	16066	3.2	1.5	1.4	1099	10162	16066	3.2	1.5	1.4
24.9.24	ON	5.20	3.5	1.3	1.2	1100	10169	16063	3.5	1.4	1.2	1100	10169	16063	3.5	1.4	1.2	1100	10169	16063	3.5	1.4	1.2	1100	10169	16063	3.5	1.4	1.2
24.9.24	ON	5.10	3.4	1.5	1.0	1101	10176	16060	3.4	1.3	1.1	1101	10176	16060	3.4	1.3	1.1	1101	10176	16060	3.4	1.3	1.1	1101	10176	16060	3.4	1.3	1.1
24.9.24	ON	5.15	3.3	1.5	1.2	1102	10183	16057	3.3	1.4	1.3	1102	10183	16057	3.3	1.4	1.3	1102	10183	16057	3.3	1.4	1.3	1102	10183	16057	3.3	1.4	1.3
24.9.24	ON	5.30	3.2	1.4	1.3	1103	10190	16054	3.2	1.5	1.4	1103	10190	16054	3.2	1.5	1.4	1103	10190	16054	3.2	1.5	1.4	1103	10190	16054	3.2	1.5	1.4
24.9.24	ON	5.20	3.5	1.3	1.2	1104	10197	16051	3.5	1.4	1.2	1104	10197	16051	3.5	1.4	1.2	1104	10197	16051	3.5	1.4	1.2	1104	10197	16051	3.5	1.4	1.2
24.9.24	ON	5.10	3.4	1.5	1.0	1105	10204	16048	3.4	1.3	1.1	1105	10204	16048	3.4	1.3	1.1	1105	10204	16048	3.4	1.3	1.1	1105	10204	16048	3.4	1.3	1.1
24.9.24	ON	5.15	3.3	1.5	1.2	1106	10211	16045	3.3	1.4	1.3	1106	10211	16045	3.3	1.4	1.3	1106	10211	16045	3.3	1.4	1.3	1106	10211	16045	3.3	1.4	1.3
24.9.24	ON	5.30	3.2	1.4	1.3	1107	10218	16042	3.2	1.5	1.4	1107	10218	16042	3.2	1.5	1.4	1107	10218	16042	3.2	1.5	1.4	1107	10218	16042	3.2	1.5	1.4
24.9.24	ON	5.20	3.5	1.3	1.2	1108	10225	16039	3.5	1.4	1.2	1108	10225	16039	3.5	1.4	1.2	1108	10225	16039	3.5	1.4	1.2	1108	10225	16039	3.5	1.4	1.2
24.9.24	ON	5.10	3.4	1.5	1.0	1109	10232	16036	3.4	1.3	1.1	1109	10232	16036	3.4	1.3	1.1	1109	10232	16036	3.4	1.3	1.1	1109	10232	16036	3.4	1.3	1.1
24.9.24	ON	5.15	3.3	1.5	1.2	1110	10239	16033	3.3	1.4	1.3	1110	10239	16033	3.3	1.4	1.3	1110	10239	16033	3.3	1.4	1.3	1110	10239	16033	3.3	1.4	1.3
24.9.24	ON	5.30	3.2	1.4	1.3	1111	10246	16030	3.2	1.5	1.4	1111	10246	16030	3.2	1.5	1.4	1111	10246	16030	3.2	1.5	1.4	1111	10246	16030	3.2	1.5	1.4
24.9.24	ON	5.20	3.5	1.3	1.2	1112	10253	16027	3.5	1.4	1.2	1112	10253	16027	3.5	1.4	1.2	1112	10253	16027	3.5	1.4	1.2	1112	10253	16027	3.5	1.4	1.2
24.9.24	ON	5.10	3.4	1.5	1.0	1113	10260	16024	3.4	1.3	1.1	1113	10260	16024	3.4	1.3	1.1	1113	10260	16024	3.4	1.3	1.1	1113	10260	16024	3.4	1.3	1.1
24.9.24	ON	5.15	3.3	1.5	1.2	1114	10267	16021	3.3	1.4	1.3	1114	10267	16021	3.3	1.4	1.3	1114	10267	16021	3.3	1.4	1.3	1114	10267	16021	3.3	1.4	1.3
24.9.24	ON	5.30	3.2	1.4	1.3	1115	10274	16018	3.2	1.5	1.4	1115	10274	16018	3.2	1.5	1.4	1115	10274	16018	3.2	1.5	1.4	1115	10274	16018	3.2	1.5	1.4
24.9.24	ON	5.20	3.5	1.3	1.2	1116	10281	16015	3.5	1.4	1.2	1116	10281	16015	3.5	1.4	1.2	1116	10281	16015	3.5	1.4	1.2	1116	10281	16015	3.5	1.4	1.2
24.9.24	ON	5.10	3.4	1.5	1.0	1117	10288	16012	3.4	1.3	1.1	1117	10288	16012	3.4	1.3	1.1	1117	10288	16012	3.4	1.3	1.1	1117	10288	16012	3.4	1.3	1.1
24.9.24	ON	5.15	3.3	1.5	1.2	1118	10295	16009	3.3	1.4	1.3	1118	10295	16009	3.3	1.4	1.3	1118	10295	16009	3.3	1.4	1.3	1118	10295	16009	3.3	1.4	1.3
24.9.24	ON	5.30	3.2	1.4	1.3	1119	10302	16006	3.2	1.5	1.4	1119	10302	16006	3.2	1.5	1.4	1119	10302	16006	3.2	1.5	1.4	1119	10302	16006	3.2	1.5	1.4
24.9.24	ON	5.20	3.5	1.3	1.2	1120	10309	16003	3.5	1.4	1.2	1120	10309	16003	3.5	1.4	1.2	1120	10309	16003	3.5	1.4	1.2	1120	10309	16003	3.5	1.4	1.2
24.9.24	ON	5.10	3.4	1.5	1.0	1121	10316	16000	3.4	1.3	1.1	1121	10316	16000	3.4	1.3	1.1	1121	10316	16000	3.4	1.3	1.1	1121	10316	16000	3.4	1.3	1.1
24.9.24	ON	5.15	3.3	1.5	1.2	1122	10323	15997	3.3	1.4	1.3	1122	10323	15997	3.3	1.4	1.3	1122	10323	15997	3.3	1.4	1.3	1122	10323	15997	3.3	1.4	1.3
24.9.24	ON	5.30	3.2	1.4	1.3	1123	10330	15994	3.2	1.5	1.4	1123	10330	15994	3.2	1.5	1.4	1123	10330	15994	3.2	1.5	1.4	1123	10330	15994	3.2	1.5	1.4
24.9.24	ON	5.20	3.5	1.3	1.2	1124	10337	15991	3.5	1.4	1.2	1124	10337	15991	3.5	1.4	1.2	1124	10337	15991	3.5	1.4	1.2	1124	10337	15991	3.5	1.4	1.2
24.9.24	ON	5.10	3.4	1.5	1.0	1125	10344	15988	3.4	1.3	1.1	1125	10344	15988	3.4	1.3	1.1	1125	10344	15988	3.4	1.3	1.1	1125	10344	15988	3.4	1.3	1.1
24.9.24	ON	5.15	3.3	1.5	1.2	1126	10351	15985	3.3	1.4	1.3	1126	10351	15985	3.3	1.4	1.3	1126	10351	15985	3.3	1.4	1.3	1126	10351	15985	3.3	1.4	1.3
24.9.24	ON	5.30	3.2	1.4																									

LOG BOOK OF SEWERAGE/ EFFLUENT TREATMENT PLANT

INLET (L) 0

Name & Address of Unit: Sangeev Ent Plot No 111 Bathi Sanipal HR M.No. 0CA-2024

Date	INLET PUMP		BOREWELL METER READING		CHEMICAL USED		FLOW METER FINAL OUTLET		PH METER		ENERGY METER OF ETP		ETP SLUDGE	REMARKS
	ON	OFF	ON	OFF	Ltr	MLD	ON	OFF	INLET	OUTLET	ON	OFF		
2-10-24	ON	OFF	10111	10111	3.0	1.4	1.2	1.2	13.0	13.5	14920.8	14921.8	3.6	6217
2-10-24	ON	OFF	10124	10136	3.2	1.2	1.2	1.2	13.5	13.5	14929.8	14934.9	4.0	6217
2-10-24	ON	OFF	10136	10148	3.5	1.5	1.1	1.1	13.5	13.5	14934.9	14941.7	2.8	6226
2-10-24	ON	OFF	10148	10161	3.2	1.4	1.2	1.2	14.0	14.0	14941.7	14948.6	4.0	6235
2-10-24	ON	OFF	10161	10173	3.3	1.3	1.3	1.3	13.5	13.5	14948.6	14955.5	3.5	6245
2-10-24	ON	OFF	10173	10185	3.4	1.2	1.1	1.1	14.0	14.0	14955.5	14962.5	3.8	6254
2-10-24	ON	OFF	10185	10198	3.5	1.5	1.3	1.3	13.5	13.5	14962.5	14969.4	3.6	6262
2-10-24	ON	OFF	10198	10210	3.4	1.5	1.0	1.0	13.0	13.0	14969.4	14976.3	3.8	6271
2-10-24	ON	OFF	10210	10223	3.2	1.4	1.1	1.1	14.0	14.0	14976.3	14983.3	4.0	6281
2-10-24	ON	OFF	10223	10235	3.1	1.3	1.2	1.2	12.0	12.0	14983.3	14990.1	3.5	6292
2-10-24	ON	OFF	10235	10247	3.0	1.2	1.0	1.0	14.0	14.0	14990.1	14997.1	3.8	6300
2-10-24	ON	OFF	10247	10260	3.5	1.4	1.2	1.2	13.5	13.5	14997.1	15004	3.6	6309
2-10-24	ON	OFF	10260	10272	3.4	1.3	1.1	1.1	13.5	13.5	15004	15011	3.5	6319
2-10-24	ON	OFF	10272	10284	3.5	1.4	1.1	1.1	14.0	14.0	15011	15018.0	3.5	6328
2-10-24	ON	OFF	10284	10294	3.6	1.5	1.2	1.2	12.0	12.0	15018.0	15024.9	3.8	6337
2-10-24	ON	OFF	10294	10309	3.4	1.4	1.3	1.3	12.0	12.0	15024.9	15031.9	3.5	6348
2-10-24	ON	OFF	10309	10322	3.3	1.3	1.2	1.2	12.5	12.5	15031.9	15038.7	4.0	6357
2-10-24	ON	OFF	10322	10336	3.3	1.2	1.0	1.0	14.0	14.0	15038.7	15045.7	3.8	6367
2-10-24	ON	OFF	10336	10350	3.2	1.4	1.2	1.2	13.0	13.0	15045.7	15052.8	3.6	6377
2-10-24	ON	OFF	10350	10363	3.5	1.4	1.1	1.1	13.0	13.0	15052.8	15059.9	3.8	6387
2-10-24	ON	OFF	10363	10375	3.4	1.3	1.2	1.2	13.5	13.5	15059.9	15066.7	3.6	6397
2-10-24	ON	OFF	10375	10387	3.2	1.5	1.2	1.2	14.0	14.0	15066.7	15073.6	3.5	6408

PLACE SONEPAT

ETP OPERATOR

FOR SIGNATURE Partner

AUTH. SIGNATORY

LOG BOOK OF SEWERAGE/ EFFLUENT TREATMENT PLANT

SALES ROOM

Name & Address of Unit: **Sangreedy Crm. Plot No Barhi Sompal. HR.** Month: **NOV 2024**

Date	INLET PUMP		BORNWELL METER READING	CHEMICAL USED		FLOW METER		PH METER		ENERGY METER OF ETP		ETP SLUDGE	REMARKS	
	ON	OFF		NAME	Qty	ON	OFF	INLET	OUTLET	ON	OFF			
1-11-24	ON	OFF	10599	10424	3.0	1.4	1.2	1.1	13.0	14.0	15080.4	15080.4	3.8	6912 6926
2-11-24	ON	OFF	10599	10411	3.6	1.4	1.1	1.1	12.5	13.5	15080.4	15080.4	3.6	6926 6935
3-11-24	ON	OFF	10599	10424	3.0	1.4	1.2	1.2	14.5	14.5	15094.1	15094.1	3.8	6935 6946
4-11-24	ON	OFF	10599	10435	3.2	1.3	1.1	1.1	14.0	14.0	15100.9	15100.9	3.5	6946 6954
5-11-24	ON	OFF	10599	10448	3.4	1.2	1.0	1.0	12.5	12.5	15107.2	15107.2	3.5	6954 6963
6-11-24	ON	OFF	10599	10460	3.2	1.5	1.2	1.2	12.0	12.0	15114.2	15114.2	3.6	6963 6971
7-11-24	ON	OFF	10599	10473	3.2	1.5	1.2	1.2	13.0	13.0	15121.5	15121.5	3.8	6971 6981
8-11-24	ON	OFF	10599	10485	3.4	1.4	1.1	1.1	12.5	12.5	15128.1	15128.1	4.0	6981 6990
9-11-24	ON	OFF	10599	10498	3.5	1.3	1.2	1.2	12.5	12.5	15135.2	15135.2	3.5	6990 7000
10-11-24	ON	OFF	10599	10510	3.4	1.3	1.0	1.0	14.0	14.0	15142.1	15142.1	3.5	7000 7009
11-11-24	ON	OFF	10599	10522	3.5	1.2	1.3	1.3	14.0	14.0	15149.1	15149.1	4.0	7009 7019
12-11-24	ON	OFF	10599	10535	3.4	1.4	1.2	1.2	13.5	13.5	15155.9	15155.9	3.5	7019 7029
13-11-24	ON	OFF	10599	10547	3.4	1.5	1.1	1.1	7.0	7.0	15162.8	15162.8	3.5	7029 7035
14-11-24	ON	OFF	10599	10559	3.3	1.4	1.0	1.0	6.98	6.98	15169.6	15169.6	3.4	7035 7044
15-11-24	ON	OFF	10599	10570	3.5	1.2	1.2	1.2	6.96	6.96	15176.5	15176.5	4.0	7044 7053
16-11-24	ON	OFF	10599	10582	3.2	1.5	1.3	1.3	7.12	7.12	15183.5	15183.5	3.0	7053 7063
17-11-24	ON	OFF	10599	10595	3.1	1.3	1.0	1.0	7.22	7.22	15190.3	15190.3	3.5	7063 7072
18-11-24	ON	OFF	10599	10609	3.2	1.2	1.0	1.0	7.40	7.40	15197.1	15197.1	4.0	7072 7082
19-11-24	ON	OFF	10599	10621	3.3	1.4	1.0	1.0	7.22	7.22	15204.0	15204.0	4.0	7082 7091
20-11-24	ON	OFF	10599	10633	3.5	1.5	1.1	1.1	7.40	7.40	15210.9	15210.9	3.0	7091 7101
21-11-24	ON	OFF	10599	10644	3.4	1.3	1.2	1.2	7.28	7.28	15217.8	15217.8	4.0	7101 7112
22-11-24	ON	OFF	10599	10656	3.0	1.4	1.2	1.2	7.18	7.18	15224.7	15224.7	3.5	7112 7121
23-11-24	ON	OFF	10599	10668	3.1	1.4	1.1	1.1	7.02	7.02	15231.6	15231.6	4.0	7121 7132
24-11-24	ON	OFF	10599	10680	3.1	1.4	1.1	1.1	6.92	6.92	15238.5	15238.5	3.8	7132 7141

PLANT: SONEPAT ETP OPERATOR PARTNER: AUTH. SIGNATORY

LOG BOOK OF SEWERAGE/ EFFLUENT TREATMENT PLANT

INLET FLOW MTR

Sonyeen Ent Plot No 111 Barm Sonipat HR

Month: Dec. 2024

Name & Address of Unit	INLET PUMP		BOREWELL METER READING	CHEMICAL USED		FLOW METER FINAL OUTLET		PH METER		ENERGY METER OF ETP		ETP BLUDGE	SIGNATURE Flowmeter INLET	REMARKS		
	Date	ON		OFF	Limf	Alqm	PQty	ON	OFF	INLET	OUTLET				ON	OFF
1-12-24	ON	OFF	Sunday													
2-12-24	9:40	5:30	10686	10699	3.219	1.5kg	1.1	0208	0298	14.0	2.32	15239.1	15246.0	4.0	7141	7152
3-12-24	9:30	5:20	10699	10711	3.3	1.4	1.2	0298	0307	13.5	2.42	15246.0	15252.9	3.5	7152	7162
4-12-24	9:20	5:10	10711	10725	3.4	1.5	1.2	0307	0319	14.0	2.22	15252.9	15259.9	3.0	7162	7173
5-12-24	9:20	4:50	10725	10739	3.2	1.4	1.1	0319	0325	13.0	2.18	15259.9	15266.8	4.0	7173	7183
6-12-24	9:30	5:0	10739	10749	3.0	1.3	1.0	0325	0332	12.5	2.08	15266.8	15273.7	3.8	7183	7189
7-12-24	9:40	5:30	10749	10758	3.5	1.2	1.0	0332	0340	12.0	2.02	15273.7	15280.7	2.6	7189	7199
8-12-24			Sunday													
9-12-24	9:10	5:20	10758	10771	3.5	1.5	1.1	0340	0349	12.5	2.22	15280.7	15287.6	3.5	7199	7206
10-12-24	9:20	5:10	10771	10785	3.4	1.5	1.2	0349	0356	13.5	2.18	15287.6	15294.6	3.8	7206	7216
11-12-24	9:25	5:15	10785	10799	3.3	1.4	1.3	0356	0364	14.0	2.08	15294.6	15301.5	3.1	7216	7225
12-12-24	9:15	5:20	10799	10808	3.1	1.2	1.2	0364	0371	14.5	2.02	15301.5	15308.4	4.0	7225	7233
13-12-24	9:30	5:25	10808	10821	3.5	1.3	1.0	0371	0380	13.5	2.08	15308.4	15315.3	3.5	7233	7243
14-12-24	9:20	5:30	10821	10833	3.3	1.4	1.1	0380	0388	13.0	2.12	15315.3	15322.2	3.8	7243	7251
15-12-24			Sunday													
16-12-24	9:10	5:30	10833	10845	3.5	1.4	1.2	0388	0396	13.0	2.04	15322.2	15329.2	4.0	7251	7260
17-12-24	9:20	5:20	10845	10858	3.0	1.5	1.2	0396	0405	12.5	2.0	15329.2	15336.0	3.5	7260	7270
18-12-24	9:30	5:0	10858	10872	2.8	1.6	1.3	0405	0413	12.0	2.08	15336.0	15342.9	3.0	7270	7280
19-12-24	9:30	5:0	10872	10886	2.7	1.4	1.2	0413	0422	12.0	2.04	15342.9	15349.9	3.5	7280	7291
20-12-24	9:40	4:50	10886	10899	3.5	1.4	1.1	0422	0430	13.0	2.02	15349.9	15356.8	3.5	7291	7300
21-12-24			Power cut													
22-12-24			Power cut													
23-12-24			Power cut													
24-12-24			Power cut													
25-12-24			Power cut													
26-12-24			Power cut													
27-12-24			Power cut													
28-12-24			Power cut													
29-12-24			Power cut													
30-12-24			Power cut													
31-12-24			Power cut													

PLACE SONEPAT

ETP OPERATOR

partner

AUTH. SIGNATORY

Session Expired

Import bookmarks



Welcome Mrs SAJEEV ENTERPRISES SAJEEV ENTERPRISES

Transactions: Fund Transfer & Payments > Fund Transfer to Other Bank Account > Payment Summary

Payment Summary

The transaction with reference ID 647306554 is processed successfully

Step 1: Payment Details Step 2: Preview and Confirm Step 3: Summary

Payment details

General Transaction Details:

Reference ID: 647306554
Transaction Reference Name: SAJEEV ENTERPRISES
Pay From Account: SAJEEV ENTERPRISES
Sender's Account: 560101000076547
Beneficiary Name: HSPCB
Payment Date: 03/02/2025
Remarks:
UTR No: UTR02504453905

Transaction type: Fund Transfer Other Bank Account

Network: NEFT

Beneficiary Type: Personal Payees

Beneficiary's Account: 4916000100007912

Amount: INR 50,000.00

Transaction Status: Success

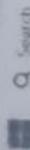
PWSYS No: 001877307820

Amount & Frequency Details:

Total Payable Amount: INR 50,000.00

Transaction Currency: INR

Frequency Type: One Time



For Sajjeev Enterprises
Sajjeev Enterprises

Partner



Dashboard Accounts Home Transfer Payments Fund Transfer Transactions Mobile UPI Net Banking

Transactions: Fund Transfer & Payments > Fund Transfer to Other Bank Account > Payment Summary

Payment Summary

The transaction with reference ID 647306593 is processed successfully.

Step 1: Payment Details Step 2: Preview and Confirm Step 3: Summary

Payment details

General Transaction Details:

Reference ID: 647306593
 Transaction Reference Name: SANJEEV ENTERPRISE
 Pay From Account: SANJEEV ENTERPRISE
 Sender's Account: 560101000076347
 Beneficiary Nickname: I-SKCB
 Payment Date (ddMM/yyyy): 03/02/2025
 Remarks: UTR No: UBIN25034539652

Amount & Frequency Details:

Total Payable Amount: INR 2,700.00
 Transaction Currency: INR

Frequency type: One Time

Favorites
 Select your favorite items
 Select
 Add to favorites
 Navigate to

Transaction Type: Fund Transfer Other Bank Account
 Network: NEFT
 Beneficiary Type: Personal Payees
 Beneficiary's Account: 4916000100007912
 Amount: INR 2,700.00

Transaction Status: Success
 PAYSYS No: 001877300220



For Sanjeev Enterprises

[Handwritten signature]

Partner

VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 622 OF 2024

IN RE:-

VARUN GULATI

...APPLICANT

VERSUS

STATE OF HARYANA & ORS.

...RESPONDENTS

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 988888 4445, Email: siddharth.batra@satramdass.com

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 24th day of May, 2025

Accepted, identified and certified subjected to the terms of the fees.

Sy

Archna yadav

[SIDDHARTH BATRA] [ARCHNA YADAV]

Shivani chawla

Chinmay

Rhythm

[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates

SANJEEV ENTERPRISES
H H S D C BHARI H-I
SONIPAT HARYAN
GST IN 06ACRFS14100

Client
For Sanjeev Enterprises
[Signature]
Partner



For Sanjeev Enterprises

[Signature]
Partner

SANJEEV ENTERPRISES
H H S D C BHARI H-I
SONIPAT HARYAT
GST IN 06ACRFS147

Advance service copies of short reply on behalf of Respondent Nos. 6, 14, 21, 22, 27, 30, 51, 54, 62, 87, 99 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

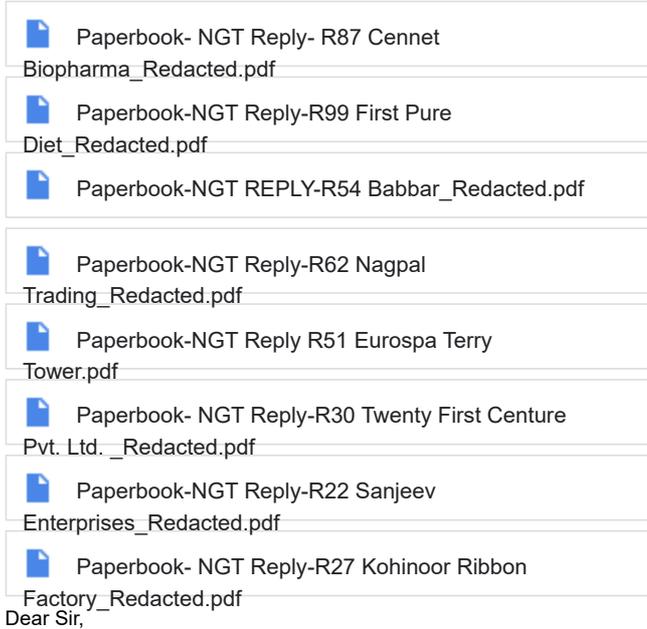
1 message

Vijay Kumar <vijay.kumar@satramdass.com>

Mon, May 26, 2025 at 3:26 PM

To: Mansi Chahal <mansichahal104@gmail.com>, Varun Gulati <jansewajanhit@gmail.com>

Cc: Chinmay Dubey <chinmay.dubey@satramdass.com>, Shivani Chawla <shivani.chawla@satramdass.com>, Rhythm Katyal <rhythm.katyal@satramdass.com>, Archana Yadav <archana.yadav@satramdass.com>



Dear Sir,

PFA.

Advance service copies of short reply on behalf of Respondent Nos. 6, 14, 21, 22, 27, 30, 51, 54, 62, 87, 99 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

Kindly treat the same as Proof of service.

Regards

Vijay Kumar
Office Manager



8A Sagar Apartment
6 Tilak Marg
New Delhi - 110001
Landline - +91-11-47046111
vijay.kumar@satramdass.com

Satram Dass B & Co. made the following annotations

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3 attachments

-  Paperbook-NGT Reply- R6 Shree Gopal_Redacted.pdf
6873K
-  Paperbook-NGT Reply-R14 Budh Singh_Redacted.pdf
12205K
-  Paperbook-NGT REPLY-R21 KUCHAL.pdf
3438K